C O N T E N T S

Sixteenth Series, Vol. XXXV, Sixteenth Session, 2018-2019/1940 (Saka)
No. 13, Wednesday, January 02, 2019/ Pausha 12, 1940 (Saka)

S U B J E C T	P A G E S
ORAL ANSWER TO QUESTION	
Starred Question No. 301	13-26
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 281 to 300 (01.01.2019)	27-85
302 to 320 (02.01.2019)	86-147
Unstarred Question Nos.3221 to 3450 (01.01.2019)	148-636
3451 to 3680 (02.01.2019)	637-1170

PAPERS LAID ON THE TABLE 1172-1188

COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES

(i) 17th to 19th Reports 1189

(ii) Statement 1190

STANDING COMMITTEE ON INFORMATION TECHNOLOGY

(i) 55th to 58th Reports 1191-1192

(ii) Statements 1192-1193

STANDING COMMITTEE ON EXTERNAL AFFAIRS

23rd Report 1193

STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS

Final Action Taken Statements 1194

STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY, ENVIRONMENT AND FORESTS

317th to 323rd Reports 1195-1196

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 46th Report of the Standing Committee on Information Technology on Demands for Grants (2018-19) pertaining to the Ministry of Electronics and Information Technology

Shri Ravi Shankar Prasad 1197

(ii) Status of implementation of the recommendations contained in the 210th Report of the Standing Committee on Home Affairs on Demands for Grants (2018-19) pertaining to the Ministry of Development of North Eastern Region

Dr. Jitendra Singh 1198

(iii) Status of implementation of the recommendations contained in the 40th Report of the Standing Committee on Coal and Steel on Demands for Grants (2018-19) pertaining to the Ministry of Coal

Shri Haribhai Chaudhary 1199

(iv) (a) Status of implementation of the recommendations contained in the 30th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2016-17) pertaining to the Ministry of Minority Affairs

(b) Status of implementation of the recommendations contained in the 53rd Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2018-19) pertaining to the Ministry of Minority Affairs

Dr. Virendra Kumar 1200

AADHAR AND OTHER LAWS (AMENDMENT) BILL, 2018 1201

MATTERS UNDER RULE 377 1212-1242

(i) Need to set up MEMU coach factory in Bhilwara, Rajasthan

Shri Subhash Chandra Baheria 1213

(ii) Regarding increase in air-fare

Shri Prabhubhai Nagarbhai Vasava 1214

(iii) Need to confer Bharat Ratna on Raja Mahendra Pratap

Shri Rajesh Kumar Diwakar 1215-1216

(iv) Regarding augmentation of railway facilities in Ganganagar Parliamentary Constituency in Rajasthan

Shri Nihal Chand 1217

(v) Need to make sale of paddy by farmers hasslefree in procurement centres of Jharkhand

Shri Laxman Giluwa 1218

(vi) Need to reopen closed mines in Jharkhand

Shri Sunil Kumar Singh 1219-1220

(vii) Need to provide financial assistance to farmers for fencing of their agricultural fields

Shri Om Birla 1221

(viii) Need to stop sealing drive in Delhi

Dr. Udit Raj 1222

(ix) Need to ensure remunerative price to onion growers

Shri Harishchandra Chavan 1223

(x) Need to utilize surplus money lying with RBI and other PSUs for developmental works

Shri Gopal Shetty 1224-1225

(xi) Need to implement the approved cadre restructure and career progression for physiotherapists in the country

Shri Ajay Misra Teni 1226-1227

(xii) Regarding putting Saakshar Bharat Mission in Jharkhand on hold

Shri Ravindra Kumar Pandey 1228-1229

(xiii) Regarding construction of bridge on river Burhi Gandak in Sheohar Parliamentary Constituency, Bihar

Shrimati Rama Devi 1230

(xiv) Regarding eight-laning of National Highway No. 4

Shri S.P. Muddahanume Gowda 1231

(xv) Need to provide financial assistance to farmers affected by drought in Maharashtra

Shri Rajeev Satav 1231

(xvi) Regarding setting up of integrated Veterinary Park in Perambalur Constituency, Tamil Nadu

Shri R.P. Marutharajaa 1232-1233

(xvii) Regarding release of funds for damage caused by cyclone 'Gaja'

Shri K. Parasuraman 1234-1235

(xviii) Regarding non-completion of one side platform of Chandkhali Halt station on Sealdah-Canning line

Shrimati Pratima Mondal 1236

(xix) Regarding safeguarding the interests of poor migrant workers

Dr. Mamtaz Sanghamita 1237

(xx) Regarding inclusion of local MP and MLA in Paradip Port Trust Board

Dr. Kulmani Samal 1238

(xxi) Need to include Dhangar community of Maharashtra in Scheduled Tribes List

Shrimati Supriya Sadanand Sule 1239

(xxii) Need to set up a Mega Food Park/Food Processing Unit in Mainpuri Parliamentary Constituency, Uttar Pradesh

Shri Tej Pratap Singh Yadav 1240

(xxiii) Need to streamline loan disbursement mechanism by banks for developmental projects

Shri Prem Singh Chandumajra 1241

(xxiv) Need to cover damage to crops caused by stray animals under Pradhan Mantri Fasal Bima Yojana

Shrimati Tabassum Begum 1242

DISCUSSION UNDER RULE 193

Issues relating to Rafale Deal 1244-1324

Shri Rahul Gandhi 1244-1261

Shri Arun Jaitley 1262-1281

Prof. Saugata Roy 1282-1293

Shri Kalikesh N. Singh Deo 1294-1300

Shri Arvind Sawant 1301-1305

Shri Jayadev Galla 1306-1312

Shri Mohammad Salim 1313-1318

Shri Dhananjay Mahadik 1319-1321

Shri Dharmendra Yadav 1322-1323

SUSPENSION OF MEMBERS FROM THE SERVICES OF THE HOUSE UNDER RULE 374A 1324

ANNEXURE – I

Member-wise Index to Starred Questions	(01.01.2019)	1326
	(02.01.2019)	1327
Member-wise Index to Unstarred Questions	(01.01.2019)	1328-1333
	(02.01.2019)	1334-1339

ANNEXURE – II

Ministry-wise Index to Starred Questions	(01.01.2019)	1340
	(02.01.2019)	1341
Ministry-wise Index to Unstarred Questions	(01.01.2019)	1342
	(02.01.2019)	1343

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri K.H. Muniyappa

Dr. P. Venugopal

Shri Kalraj Mishra

SECRETARY GENERAL

Shrimati Snehlata Shrivastava

LOK SABHA DEBATES

LOK SABHA

Wednesday, January 02, 2019/ Pausha 12, 1940 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

माननीय अध्यक्ष: आप सबको वर्ष 2019 की शुभेच्छा देती हूँ। सबका जीवन सुखमय रहे, यही मेरी शुभकामना है।

श्री मल्लिकार्जुन खड़गे (गुलबर्गा): मैडम, नए साल की शुभकामनाएँ। अच्छा चलने दो पार्लियामेंट, ठीक ढंग से होने दो।…(व्यवधान)

माननीय अध्यक्ष: यह तो आपके ऊपर है।

…(व्यवधान)

HON. SPEAKER: Now Question Hour - Q. No. 301.

… (*Interruptions*)

11 02 hrs

At this stage, Shri G. Hari and some other hon. Members came and stood on the floor near the Table.

HON. SPEAKER: I am requesting all of you to please go to your seats. This will not do. This is not fair. Your problem will not be solved in this way. You have to discuss with the Minister whatever is the problem. You should not do that. It does not give a good message to your State also. I do not think that common people will like this. No. This unruly behaviour, you must know, is not proper.

… (*Interruptions*)

1103 hrs

ORAL ANSWER TO QUESTION

HON. SPEAKER : Now Question No. 301, Shri Asaduddin Owaisi.

(Q. 301)

SHRI ASADUDDIN OWAISI: Madam, Parliament is the highest law-making forum. In the answer given by the Minister, he has said that they have written letters, this and that. (*Interruptions*)

HON. SPEAKER: Not any time.

… (*Interruptions*)

HON. SPEAKER: This is the Question Hour and Question Hour means Question Hour. After Question Hour, if they are ready, I have no objection, but you cannot do like this.

… (*Interruptions*)

11 03½ hrs

At this stage, Shri Muthamsetti Srinivasa Rao *and some other hon. Members came and stood on the floor near the Table.*

SHRI ASADUDDIN OWAISI: What we are more concerned about is the outcome, not about the output. I want to know from the hon. Minister whether his Ministry has done any impact assessment of not having appropriate judicial officers for filling up these posts in subordinate and district courts. … (*Interruptions*) What is the economic cost to the country? What is the social

cost to the country? What are the long-term solutions? Have they done any impact assessment for this? We are more concerned about the outcome, not about the output. … (*Interruptions*)

SHRI RAVI SHANKAR PRASAD: Madam, I think, the hon. Member has a point. We need to fill up the vacancies. In the subordinate judiciary, about 5,000 vacancies are existing, but I think that the hon. Member with his professional background would appreciate that as far as filling up of vacancies in the subordinate judiciary is concerned, neither the Government of India nor the State Government has any role. … (*Interruptions*) The role is that of the High Courts. Many High Courts conduct examination themselves. In many States, on their recommendations, the State Public Service Commission conducts the examination. I have been writing to the Chief Justices. We have also requested the hon. Supreme Court. The Government has been emphasising, again and again, to the Chief Justices of High Courts to fill up the vacancies. … (*Interruptions*)

I am happy to inform that hon. the Chief Justice of India, in a case, has taken up on a priority basis the filling up of vacancies in the subordinate judiciary. We are working together, but I take his point that this has to be expedited because access to justice is very important as far as subordinate judiciary is concerned and we are working together with the Judiciary to fill up the vacancies. …(*Interruptions*)

SHRI ASADUDDIN OWAISI: Madam, you must have noticed that I had asked for an impact assessment of not filling up these Judges vacancies. …(*Interruptions*).

My second supplementary to the hon. Minister is that in the answer, in point No. 4, the Government says that they have suggested for creation of a Central Selection Mechanism. Will this not violate Articles 227 and 234? Are they going to introduce a Constitution Amendment? If the Central Selection Mechanism is created, what will happen to the local reservation at the State level? …(*Interruptions*)

Madam, I also want to know from the hon. Minister, through you, whether the Government is attempting to resolve the higher pendency of criminal cases. …(*Interruptions*)

Another important point is, the 245th Law Commission under the Chairmanship of A.P. Shah has made seven recommendations on this pendency issue. …(*Interruptions*). Why have they not accepted those recommendations, because 37.4 per cent of the cases relate to traffic violation and 71 per cent are criminal cases? We know that many under-trials belong to Adivasis, Dalits and Muslims. …(*Interruptions*).

Regarding the infrastructure, can the Minister tell us as to what is the financial allocation the Government has made for creation of infrastructure in Subordinate District Courts in the last four years?

SHRI RAVI SHANKAR PRASAD: Madam, the hon. Member has asked many questions, but let me reply to them one by one. …(*Interruptions*). As far as disposal of criminal cases are concerned, I have personally written to all the Chief Justices of High Courts that criminal cases and civil cases that are pending for the last ten years must be expedited on a fast-track basis. We have also emphasized that those under-trials who have completed 50 per cent of their detention as under-trials must be released on bail. We are giving full support for infrastructure. …(*Interruptions*).

We would like to inform the hon. Member that under the Centrally Sponsored Scheme, since 1993, Rs. 6000 crore have been spent, out of which, 42 per cent has been given in the last 4½ years during the Narendra Modi Government. The larger issue is, why is there a suggestion for Central Selection? We do not want to impinge upon the State's power or the reservation in the State. What we are saying is that we need to have some kind of a Central mechanism on a portion of Additional District Judges post, so that good students from National Law Schools and other brilliant boys must also come through All India selection process to enhance the credibility of judiciary. …(*Interruptions*). That is all we are saying so that we have a good intake at the level of Additional District Judge or other Judges. We have also been emphasizing from time to time that the time has come for the All-India National Judicial Service to be considered in all seriousness. All these things are designed basically to strengthen the intake at the Subordinate Level in the judiciary. …(*Interruptions*).

SHRI B. VINOD KUMAR : Madam, the question raised by my good friend Mr. Owaisi is with regard to the pending cases in the lower judiciary. …(*Interruptions*). The hon. Minister has replied in detail. First of all, I would like to thank the hon. Minister for establishing a separate High Court for the State of Telangana. …(*Interruptions*). Yesterday, the High Court of Telangana was established and it was inaugurated. Madam, the sanctioned strength of this Court is only 24. There are lakhs of cases pending within the jurisdiction of Telangana in the undivided High Court. The present High Court cannot dispose of the cases with the sanctioned strength of 24. …(*Interruptions*). I would like to ask the hon. Minister, through you Madam, whether the Government intends to increase this strength of the High Court Judges in the High Court of Judicature at Hyderabad i.e. the Telangana High Court.

SHRI RAVI SHANKAR PRASAD: Madam, this question does not arise. Since he has raised this question, let me say that yes, we have done our best that there is a proper High Court in Telangana and there is also a separate High Court for the State of Andhra Pradesh. I wish well for the High Courts of both Telangana and Andhra Pradesh. …(*Interruptions*). As regards addition of Judges, I am very happy that Telangana High Court has started functioning. We will certainly look into it. …(*Interruptions*). There is a mechanism. But today, I take this opportunity through this question to say that I wish good luck to the High Court of Telangana. …(*Interruptions*).

I also wish good luck to the High Court of Andhra Pradesh. Let these two High Courts rise by their performance, access to justice and make a name in the annals of judiciary of the country …(*Interruptions*)

डॉ. किरिट पी. सोलंकी: धन्यवाद, स्पीकर महोदया, मैं आपका आभारी हूं कि आपने मुझे प्रश्न पूछने की अनुमति दी।…(व्यवधान)

मैडम, लोअर ज्युडिशियरी में बहुत सारी वैकेंसी का प्रश्न है।…(व्यवधान) अगर हायर ज्युडिशियरी की स्थिति देखी जाए, तो वहां भी बहुत सारी वैकेंसीज़ हैं। हमारे यहां एक मुहावरा है कि 'Justice delayed is justice denied.'

इतने सारे कोर्ट्स में केस लंबित होते हैं, हमारे मंत्री जी भी खुद सुप्रीम कोर्ट के एक वरिष्ठ एडवोकेट हैं।…(व्यवधान) मैं उनसे प्रश्न पूछना चाहता हूं कि जिस प्रकार इंडियन एडमिनिस्ट्रेटिव सर्विस होती है, क्या उसी प्रकार सरकार इंडियन जुडिशियल सर्विस लाएगी? क्योंकि इसमें कुछ ही लोग आते हैं।…(व्यवधान) जो गरीब तबके के लोग हैं, वे जुडिशियरी में सम्मिलित नहीं हो पाते हैं।…(व्यवधान) क्या इस प्रकार की इंडियन जुडिशियरी सर्विस लाने का कोई प्रावधान है?

श्री रवि शंकर प्रसाद: माननीय अध्यक्ष जी, सम्मानित सदस्य ने जो सवाल किया है, वह बहुत ही महत्वपूर्ण सवाल है।…(व्यवधान) मैंने पहले भी इसकी चर्चा की है कि जिस तरह से आई.ए.एस., आई.पी.एस. तथा इंडियन फॉरेन सर्विसेज हैं, उसी प्रकार अब समय आ गया है कि एक ऑल इंडिया जुडिशियल सर्विस हो, जिसकी पूरी परीक्षा यू.पी.एस.सी. करे और प्रामाणिकता से हर वर्ग के टैलेंटेड लोग इसमें आएं, नेशनल लॉ स्कूल के बच्चे आएं, बाकी लोग भी आएं, ताकि सबॉर्डिनेट जुडिशियरी में इनटेक बढ़िया हो।…(व्यवधान)

मैं एक बात स्पष्ट कहना चाहता हूं कि इसमें जो एग्ज़िस्टिंग सिस्टम है, उस पर मैं कोई अतिक्रमण नहीं करना चाहता हूं।…(व्यवधान) एक पोर्शन यह है कि वैकेंसीज़ अवेलेबल हों, लेकिन इसमें हाई कोर्ट की सहमति जरूरी है, राज्य सरकारों की सहमति जरूरी है।…(व्यवधान) कई हाई कोर्ट्स ने इसकी अनुशंसा की हैं, कई हाई कोर्ट्स इसके विरोध में हैं, कई राज्य सरकारें इसके

विरोध में हैं।...(व्यवधान) हमारी चर्चा हो रही है।...(व्यवधान) मैं अवश्य मानता हूं कि इसके लिए एक सर्वानुमति बने और इसके लिए हम प्रयास कर रहे हैं, ताकि सबॉर्डिनेट ज्युडिशियरी में और अधिक उच्च गुणवत्ता के लोगों का रिक्रूटमेंट हो। ...(व्यवधान)

SHRI KALYAN BANERJEE: Madam, the hon. Law Minister has tabled his written reply and I have just now seen the reply. Here, I would like to refer to the statement of the hon. Minister at serial No. 4 …(*Interruptions*) I wish to inform this House that this case was taken up by the then hon. Chief Justice J.S. Khehar's Bench *suo motu*; and we had opposed it because the All-India Judicial Services will be a contravention of article 233 of the Constitution of India. It will really hit the federal structure of the country itself…(*Interruptions*)

The matter is pending before the hon. Supreme Court itself. It has not been taken up yet. My question is this. When the matter is *sub judice* and is pending before the Supreme Court, why is the hon. Law Minister going all around the country for selling the idea of the All-India Judicial Services and also not filling up the vacancies, especially in the Kolkata High Court when the Collegium has already recommended the names of the Judges of the Kolkata High Court? …(*Interruptions*)

SHRI RAVI SHANKAR PRASAD: As regards filling up of vacancies is concerned, I can tell him that our Government has done the filling up of the highest number High Court Judges. In 2016, we appointed 126 hon. Judges in different High Courts of India, which is also the highest numbers in the last 30 years.

In the year 2017, we had appointed about 118 hon. Judges. This year also, more than 100 Judges have been appointed though since 1989, the average appointment of Judges in the High Courts of India has been 72 to 82. Therefore, our record is very good. Many Judges have been appointed in the Kolkata High Court also and others are in the process …(*Interruptions*)

As regards pending of matter of the All-India Judicial Services, in our very considered view, it does not impinge upon the federal character. I am saying that our idea is to have only a portion of vacancies of Additional District Judges without encroaching on the rights of the State Government …(*Interruptions*)

But what is important is what I have said. It is an idea whose time has come.

I do not think merely because a case is pending, the Parliament is refrained from debating the issue, and the country is refrained from debating the issue. We have seen that the hon. Chief Justice, in another case, is examining the matter. Now, it is 70 years since Independence. Why should the intake in the subordinate judiciary not invite the best talent of the country from institutes like the National Law School, etc. so that we have a good pool of talented people becoming Additional District Judges and subsequently in the higher category? That is the whole idea.

SHRI KODIKUNNIL SURESH : Madam Speaker, regarding the appointment of judges in High Courts and in the Supreme Court, there is no reservation for Scheduled Castes and Scheduled Tribes. In the hon. Supreme Court, there is

no judge from the Scheduled Caste or the Scheduled Tribe community. In many High Courts, there is no judge from these communities. Day before yesterday, the hon. Law Minister made a statement in the media that the Government is thinking about recruiting judges from the Scheduled Castes and Scheduled Tribes in the High Courts as well as in the Supreme Court.

I would like to ask the hon. Law Minister, through you, whether the Government of India is seriously considering appointing judges in the High Courts and in the Supreme Court from the Scheduled Castes and the Scheduled Tribes. Thank you.

SHRI RAVI SHANKAR PRASAD: I wish to clarify to the hon. Member that there is no reservation for any category as far as appointment in the High Courts and in the Supreme Court is concerned. Nor did I ever make any statement about reservation in the High Courts or in the Supreme Court. Many States have reservation in the subordinate judiciary. Of course, I take his point that people from all the communities must have presence in the higher judiciary. It is an issue which requires wide consideration without compromising on the merit. I think that is an issue the House has to consider.…(*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet again at 12 o’clock.

<u>11 17 hrs</u>

The Lok Sabha then adjourned till Twelve of the Clock.

<u>12 00 hrs</u>

The Lok Sabha reassembled at Twelve of the Clock.

(Hon. Speaker *in the Chair*)

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे विभिन्न विषयों पर कुछ सदस्यों से स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं। यद्यपि ये मामले महत्वपूर्ण हैं तथापि इनके लिए कार्रवाई में व्यवधान डालना आवश्यक नहीं है। इन मामलों को अन्य अवसरों पर उठाएं इसलिए मैंने स्थगन प्रस्ताव की किसी भी सूचना के लिए अनुमति प्रदान नहीं की है।

…(व्यवधान)

<u>12 01 hrs</u>

At this stage, Shri G. Hari and some other hon. Members came and stood on the floor near the Table.

…(व्यवधान)

HON. SPEAKER: Again and again I am requesting you to please go to your seats. I am sorry.

… (*Interruptions*)

12 02 hrs

PAPERS LAID ON THE TABLE

HON. SPEAKER: Now, Papers to be laid.

जनजातीय कार्य मंत्री (श्री जुएल ओराम): अध्यक्ष महोदया, मैं डॉ. हर्षवर्धन जी की ओर से निम्नलिखित पत्र सभा पटल पर रखता हूं:

(1) (एक) आगरकर रिसर्च इंस्टीट्यूट, पुणे के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) आगरकर रिसर्च इंस्टीट्यूट, पुणे के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. 10350/16/19]

(2) (एक) आर्यभट्ट रिसर्च इंस्टीटयूट फॉर ऑबजर्वेशनल साइसेंज, नैनीताल के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) आर्यभट्ट रिसर्च इंस्टीटयूट फॉर ऑबजर्वेशनल साइसेंज, नैनीताल के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. 10351/16/19]

(3) (एक) बीरबल साहनी इंस्टीटयूट ऑफ पैलियोसाइंसेस, लखनऊ के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) बीरबल साहनी इंस्टीटयूट ऑफ पैलियोसाइंसेस, लखनऊ के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. 10352/16/19]

(4) (एक) सेंटर फॉर नैनो एंड सॉफ्ट मैटर साइंसेज, बैंगलुरू के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) सेंटर फॉर नैनो एंड सॉफ्ट मैटर साइंसेज, बैंगलुरू के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. 10353/16/19]

(5) (एक) इंडियन एसोसिएशन फॉर दि कल्टीवेशन ऑफ साइंस, कोलकाता के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इंडियन एसोसिएशन फॉर दि कल्टीवेशन ऑफ साइंस, कोलकाता के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. 10354/16/19]

(6) (एक) इंडियन इंस्टीटयूट ऑफ एस्ट्रोफिजिक्स, बैंगलुरू के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इंडियन इंस्टीटयूट ऑफ एस्ट्रोफिजिक्स, बैंगलुरू के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. 10355/16/19]

(7) (एक) इंडियन इंस्टीटयूट ऑफ जियोमैगनेटिज्म, नवी मुंबई के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इंडियन इंस्टीटयूट ऑफ जियोमैगनेटिज्म, नवी मुंबई के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. 10356/16/19]

(8) (एक) इंस्टीटयूट ऑफ एडवांस्ड स्टडी इन साइंस एंड टेक्नोलॉजी, गुवाहाटी के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इंस्टीटयूट ऑफ एडवांस्ड स्टडी इन साइंस एंड टेक्नोलॉजी, गुवाहाटी के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. 10357/16/19]

(9) (एक) इंस्टीटयूट ऑफ नैनो साइंस एंड टेक्नोलॉजी, मोहाली के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इंस्टीटयूट ऑफ नैनो साइंस एंड टेक्नोलॉजी, मोहाली के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. 10358/16/19]

(10)(एक) इंटरनेशनल एडवांस्ड रिसर्च सेंटर फॉर पाउडर मेटलर्जी एंड न्यू मैटिरियल्स, हैदराबाद के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इंटरनेशनल एडवांस्ड रिसर्च सेंटर फॉर पाउडर मेटलर्जी एंड न्यू मैटिरियल्स, हैदराबाद के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. 10359/16/19]

(11)(एक) श्री चित्रा तिरूनल इंस्टीटयूट फॉर मेडिकल साइंसेज एंड टेक्नोलॉजी, त्रिवेन्द्रम के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) श्री चित्रा तिरूनल इंस्टीटयूट फॉर मेडिकल साइंसेज एंड टेक्नोलॉजी, त्रिवेन्द्रम के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. 10360/16/19]

(12) (एक) सत्येन्द्र नाथ बोस नेशनल सेंटर फॉर बेसिक साइंसेज, कोलकाता के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) सत्येन्द्र नाथ बोस नेशनल सेंटर फॉर बेसिक साइंसेज, कोलकाता के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. 10361/16/19]

(13) (एक) नेशनल इनोवेशन फाउंडेशन-इंडिया, अहमदाबाद के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नेशनल इनोवेशन फाउंडेशन-इंडिया, अहमदाबाद के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. 10362/16/19]

(14) (एक) विज्ञान प्रसार, नोएडा के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) विज्ञान प्रसार, नोएडा के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. 10363/16/19]

(15) (एक) इंडियन अकादमी ऑफ साइंसेज, बैंगलुरू के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इंडियन अकादमी ऑफ साइंसेज, बैंगलुरू के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. 10364/16/19]

(16) (एक) इंडियन नेशनल अकादमी ऑफ इंजीनियरिंन्ग, गुरग्राम के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इंडियन नेशनल अकादमी ऑफ इंजीनियरिंन्ग, गुरग्राम के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. 10365/16/19]

(17) (एक) इंडियन नेशनल साइंस अकादमी, नई दिल्ली के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इंडियन नेशनल साइंस अकादमी, नई दिल्ली के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. 10366/16/19]

(18) (एक) इंडियन साइंस कांग्रेस एसोसिएशन, कोलकाता के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इंडियन साइंस कांग्रेस एसोसिएशन, कोलकाता के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. 10367/16/19]

(19) (एक) नेशनल अकादमी ऑफ साइंसेज, इंडिया, इलाहाबाद के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नेशनल अकादमी ऑफ साइंसेज, इंडिया, इलाहाबाद के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. 10368/16/19]

(20) (एक) कंसल्टेंसी डेवलपमेंट सेंटर, नई दिल्ली के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) कंसल्टेंसी डेवलपमेंट सेंटर, नई दिल्ली के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. 10369/16/19]

(21) (एक) साइंस एंड इंजीनियरिन्ग रिसर्च बोर्ड, नई दिल्ली के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) साइंस एंड इंजीनियरिन्ग रिसर्च बोर्ड, नई दिल्ली के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. 10370/16/19]

(22) (एक) जवाहरलाल नेहरू सेंटर फॉर एडवांस्ड साइंटिफिक रिसर्च, बैंगलुरू के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) जवाहरलाल नेहरू सेंटर फॉर एडवांस्ड साइंटिफिक रिसर्च, बैंगलुरू के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. 10371/16/19]

(23) (एक) रमण रिसर्च इंस्टीटय़ूट, बैंगलुरू के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) रमण रिसर्च इंस्टीटय़ूट, बैंगलुरू के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. 10372/16/19]

(24) (एक) बोस इंस्टीटयूट, कोलकाता के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) बोस इंस्टीटयूट, कोलकाता के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. 10373/16/19]

(25) (एक) वाडिया इंस्टीटयूट ऑफ हिमालयन जियोलॉजी, देहरादून के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) वाडिया इंस्टीटयूट ऑफ हिमालयन जियोलॉजी, देहरादून के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. 10374/16/19]

(26) (एक) टेक्नोलॉजी इन्फॉर्मेशन, फॉरकास्टिंग एंड असेसमेंट काउंसिल, नई दिल्ली के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) टेक्नोलॉजी इन्फॉर्मेशन, फॉरकास्टिंग एंड असेसमेंट काउंसिल, नई दिल्ली के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. 10375/16/19]

(27) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) नेशनल रिसर्च डेवलपमेंट कार्पोरेशन, नई दिल्ली के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण।

(दो) नेशनल रिसर्च डेवलपमेंट कार्पोरेशन, नई दिल्ली का वर्ष 2017-2018 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. 10376/16/19]

…(व्यवधान)

उत्तर पूर्वी क्षेत्र विकास मंत्रालय के राज्य मंत्री, प्रधान मंत्री कार्यालय में राज्य मंत्री, कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री, परमाणु ऊर्जा विभाग में राज्य मंत्री तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेन्द्र सिंह): अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण): -

(क) (एक) एंट्रिक्स कार्पोरेशन लिमिटेड, बैंगलुरू के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) एंट्रिक्स कार्पोरेशन लिमिटेड, बैंगलुरू का वर्ष 2017-2018 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. 10377/16/19]

(ख) (एक) इलेक्ट्रॉनिक्स कार्पोरेशन ऑफ इंडिया लिमिटेड, हैदराबाद के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) इलेक्ट्रॉनिक्स कार्पोरेशन ऑफ इंडिया लिमिटेड, हैदराबाद का वर्ष 2017-2018 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. 10378/16/19]

(ग) (एक) भारतीय नाभिकीय विद्युत निगम लिमिटेड, चेन्नई के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) भारतीय नाभिकीय विद्युत निगम लिमिटेड, चेन्नई का वर्ष 2017-2018 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. 10379/16/19]

(घ) (एक) इंडियन रेयर अर्थ्स लिमिटेड, मुंबई के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) इंडियन रेयर अर्थ्स लिमिटेड, मुंबई का वर्ष 2017-2018 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. 10380/16/19]

(ङ) (एक) न्यूक्लियर पावर कार्पोरेशन ऑफ इंडिया लिमिटेड, मुंबई के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) न्यूक्लियर पावर कार्पोरेशन ऑफ इंडिया लिमिटेड, मुंबई का वर्ष 2017-2018 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. 10381/16/19]

(2) (एक) टाटा मेमोरियल सेंटर, मुंबई के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) टाटा मेमोरियल सेंटर, मुंबई के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. 10382/16/19]

(3) (एक) हरीश-चन्द्र रिसर्च इंस्टीटयूट, इलाहाबाद के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) हरीश-चन्द्र रिसर्च इंस्टीटयूट, इलाहाबाद के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. 10383/16/19]

(4) (एक) एटॉमिक एनर्जी एजुकेशन सोसायटी, मुंबई के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) एटॉमिक एनर्जी एजुकेशन सोसायटी, मुंबई के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. 10384/16/19]

(5) (एक) इंस्टीटयूट ऑफ मैथमैटिकल साइंसेज, चेन्नई के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इंस्टीटयूट ऑफ मैथमैटिकल साइंसेज, चेन्नई के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. 10385/16/19]

(6) (एक) साहा इंस्टीटयूट ऑफ न्यूक्लियर फिजिक्स, कोलकाता के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) साहा इंस्टीटयूट ऑफ न्यूक्लियर फिजिक्स, कोलकाता के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. 10386/16/19]

(7) (एक) नेशनल इंस्टीटयूट ऑफ साइंस एजुकेशन एंड रिसर्च, भुवनेश्वर के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नेशनल इंस्टीटयूट ऑफ साइंस एजुकेशन एंड रिसर्च, भुवनेश्वर के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. 10387/16/19]

(8) इंडियन इंस्टीटयूट ऑफ पब्लिक एडमिनिस्ट्रेशन, नई दिल्ली के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

[Placed in Library, See No. 10388/16/19]

(9) (एक) इंस्टीटयूट ऑफ फिजिक्स, भुवनेश्वर के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इंस्टीटयूट ऑफ फिजिक्स, भुवनेश्वर के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. 10389/16/19]

…(व्यवधान)

संचार मंत्रालय के राज्य मंत्री तथा रेल मंत्रालय में राज्य मंत्री (श्री मनोज सिन्हा): अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) (एक) टेलिकॉम रेगुलेटरी अथॉरिटी ऑफ इंडिया, नई दिल्ली के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) टेलिकॉम रेगुलेटरी अथॉरिटी ऑफ इंडिया, नई दिल्ली के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. 10390/16/19]

(2) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(क) (एक) आईटीआई लिमिटेड, बैंगलुरू के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) आईटीआई लिमिटेड, बैंगलुरू का वर्ष 2017-2018 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. 10391/16/19]

(ख) (एक) टेलीकम्युनिकेशन्स कंसल्टेंट्स इंडिया लिमिटेड, नई दिल्ली के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) टेलीकम्युनिकेशन्स कंसल्टेंट्स इंडिया लिमिटेड, नई दिल्ली का वर्ष 2017-2018 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. 10392/16/19]

(3) भारतीय तार अधिनियम, 1885 की धारा 7 की उप-धारा (5) के अंतर्गत फ्लाइट एंड मेरिटाइम कनेक्टिविटी नियम, 2018, जो 14 दिसम्बर, 2018 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 1211(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. 10393/16/19]

…(व्यवधान)

THE MINISTER OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF CHEMICALS AND FERTILIZERS (SHRI D.V. SADANANDA GOWDA): Madam, on behalf of Shri Vijay Goel, I beg to lay on the Table:-

(i) A copy of the Report (Hindi and English versions) of the National Statistical Commission, New Delhi, for the year 2017-2018.

(ii) Action Taken Report (Hindi and English versions) on the recommendations contained in the Annual Report of the National Statistical Commission, New Delhi, for the year 2017-2018.

[Placed in Library, See No. LT 10394/16/19]

…(व्यवधान)

इलेक्ट्रोनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री एस. एस. अहलुवालिया): अध्यक्ष महोदया, मैं आधार (वित्तीय और अन्य सहायिकियों, प्रसुविधाओं और सेवाओं का लक्ष्यित परिदान) अधिनियम, 2016 की धारा 55 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं।

1) आधार (नामांकन और अद्यतनीकरण) (छठा संशोधन) विनियम, 2018 (2018 का संख्यांक 2) जो 31 जुलाई, 2018 के भारत के राजपत्र में अधिसूचना सं. 13012/79/2017/लीगल-यूआईडीएआई (13) (2018 का संख्यांक 2) में प्रकाशित हुए थे।

(2) भारतीय विशिष्ट पहचान प्राधिकरण (लेखाओं के वार्षिक विवरण का प्ररूप) नियम, 2018 जो 20 नवम्बर, 2018 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 1135(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 10395/16/19]

…(व्यवधान)

खान मंत्रालय में राज्य मंत्री तथा कोयला मंत्रालय में राज्य मंत्री (श्री हरिभाई चौधरी): अध्यक्ष महोदया, कंपनी अधिनियम 2013 की धारा 394 की उप-धारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं:-

(1) (एक) नैवेली लिग्नाइट कार्पोरेशन लिमिटेड, चेन्नई और उसकी समनुषंगी कंपनियां एनएलसी तमिलनाडु पावर लिमिटेड और नैवेली उत्तर प्रदेश पावर लिमिटेड के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) नैवेली लिग्नाइट कार्पोरेशन लिमिटेड, चेन्नई और उसकी समनुषंगी कंपनियां एनएलसी तमिलनाडु पावर लिमिटेड और नैवेली उत्तर प्रदेश पावर लिमिटेड के वर्ष 2017-2018 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. 10396/16/19]

(2) (एक) सिंगरेनी कोलीयरीज कंपनी लिमिटेड, खम्मान के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) सिंगरेनी कोलीयरीज कंपनी लिमिटेड, खम्मान के वर्ष 2017-2018 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. 10397/16/19]

(3) (एक) कोल इंडिया लिमिटेड, कोलकाता और उसकी समनुषंगी कंपनियों के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) कोल इंडिया लिमिटेड, कोलकाता और उसकी समनुषंगी कंपनियों का वर्ष 2017-2018 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. 10398/16/19]

…(व्यवधान)

महिला और बाल विकास मंत्रालय में राज्य मंत्री तथा अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री (डॉ. वीरेन्द्र कुमार):

(1) (एक) लक्षद्वीप स्टेट वक्फ बोर्ड, कवरत्ती के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) लक्षद्वीप स्टेट वक्फ बोर्ड, कवरत्ती के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. 10399/16/19]

(2) (एक) सेंट्रल वक्फ काउंसिल, नई दिल्ली के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) सेंट्रल वक्फ काउंसिल, नई दिल्ली के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. 10400/16/19]

(3) (एक) वक्फ बोर्ड अंडमान और निकोबार द्वीपसमूह, पोर्ट ब्लेयर के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखे।

(दो) वक्फ बोर्ड अंडमान और निकोबार द्वीपसमूह, पोर्ट ब्लेयर के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. 10401/16/19]

…(व्यवधान)

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (साध्वी निरंजन ज्योति): अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखती हूं:-

(1) नेशनल इंस्टीटयूट ऑफ फूड टेक्नोलॉजी इंटरप्रेन्योरशिप एंड मैनेजमेंट, सोनीपत के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

[Placed in Library, See No. 10402/16/19]

(2) इंडियन इंस्टीटयूट ऑफ फूड प्रोसेसिंग टेक्नोलॉजी, तंजावुर के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

[Placed in Library, See No. 10402A/16/19]

(3) नेशनल मीट एंड पॉल्ट्री प्रोसेसिंग बोर्ड, नई दिल्ली के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

[Placed in Library, See No. 10402B/16/19]

…(व्यवधान)

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P.P. CHAUDHARY): Madam, I beg to lay on the Table:-

(1) A copy each of the following Reports (Hindi and English versions) of the Law Commission of India:-

(i) Report No. 271 — Human DNA Profiling-A draft Bill for the Use and Regulation of DNA-Based Technology – July, 2017.

[Placed in Library, See No. LT 10403/16/19]

(ii) Report No. 272 — Assessment of Statutory Frameworks of Tribunals in India – October, 2017.

[Placed in Library, See No. LT 10404/16/19]

(iii) Report No. 273 — Implementation of 'United Nations Convention against Torture and other Cruel, Inhuman and Degrading Treatment or Punishment' through Legislation – October, 2017.

[Placed in Library, See No. LT 10405/16/19]

(iv) Report No. 274 — Review of the Contempt of Courts Act, 1971 (Limited to Section 2 of the Act) – April, 2018

[Placed in Library, See No. LT 10406/16/19]

(v) Report No. 275 — Legal Framework: BCCI *vis-a-vis* Right to Information Act, 2005 – April, 2018

[Placed in Library, See No. LT 10407/16/19]

(vi) Report No. 276 –– Legal Framework: Gambling and Sports Betting including in Cricket in India – July, 2018

[Placed in Library, See No. LT 10408/16/19]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 2017-2018, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Law Institute, New Delhi, for the year 2017-2018.

[Placed in Library, See No. LT 10409/16/19]

(3) A copy of the Conduct of Elections (Amendment) Rules, 2018 Hindi and English versions) published in Notification No. S.O.5196(E) in Gazette of India dated 10th October, 2018 under sub-section (3) of Section 169 of the Representation of the People Act, 1951.

[Placed in Library, See No. LT 10410/16/19]

… (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): Madam, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the Hindustan Aeronautics Limited, Bengaluru, for the year 2017-2018.

(ii) Annual Report of the Hindustan Aeronautics Limited, Bengaluru, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10411/16/19]

(b) (i) Review by the Government of the working of the Bharat Electronics Limited, Bengaluru, for the year 2017-2018.

(ii) Annual Report of the Bharat Electronics Limited, Bengaluru, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10412/16/19]

(c) (i) Review by the Government of the working of the BEL Optronic Devices Limited, Pune, for the year 2017-2018.

(ii) Annual Report of the BEL Optronic Devices Limited, Pune, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10413/16/19]

(d) (i) Review by the Government of the working of the BEL-Thales Systems, Bengaluru, for the year 2017-2018.

(ii) Annual Report of the BEL-Thales Systems, Bengaluru, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10414/16/19]

(e) (i) Review by the Government of the working of the Mazagon Dock Shipbuilders Limited, Mumbai, for the year 2017-2018.

(ii) Annual Report of the Mazagon Dock Shipbuilders Limited, Mumbai, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10415/16/19]

(f) (i) Review by the Government of the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2017-2018.

(ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10416/16/19]

(g) (i) Review by the Government of the working of the Goa Shipyard Limited, Goa, for the year 2017-2018.

(ii) Annual Report of the Goa Shipyard Limited, Goa, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10417/16/19]

(h) (i) Review by the Government of the working of the Bharat Earth Movers Limited, Bengaluru, for the year 2017-2018.

(ii) Annual Report of the Bharat Earth Movers Limited, Bengaluru, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10418/16/19]

(i) (i) Review by the Government of the working of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2017-2018.

(ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10419/16/19]

(j) (i) Review by the Government of the working of the Bharat Dynamics Limited, Hyderabad, for the year 2017-2018.

(ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10420/16/19]

(k) (i) Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2017-2018.

(ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 10421/16/19]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 2016-2017, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Defence Studies and Analyses, New Delhi, for the year 2016-2017.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 10422/16/19]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2017-2018, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2017-2018.

[Placed in Library, See No. LT 10423/16/19]

… (*Interruptions*)

12 04 hrs

STANDING COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES

(i) 17th to 19th Reports

डॉ. स्वामी साक्षीजी महाराज (उन्नाव): अध्यक्ष महोदया, मैं अन्य पिछड़े वर्गों के कल्याण संबंधी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूं :--

(1) सामाजिक न्याय और अधिकारिता मंत्रालय से संबंधित 'अन्य पिछड़े वर्गों के लिए विभिन्न कल्याणकारी उपायों/योजनाओं के लिए अधिक बजटीय आबंटन की आवश्यकता ' के बारे में समिति के 10वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 17वां प्रतिवेदन।

(2) सड़क परिवहन और राजमार्ग मंत्रालय से संबंधित ' भारतीय राष्ट्रीय राजमार्ग प्राधिकरण में नियोजन में अन्य पिछड़े वर्गों का प्रतिनिधित्व और उनका कल्याण सुनिश्चित करने के लिए किए गए उपाय' के बारे में समिति के 12वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 18वां प्रतिवेदन।

(3) विद्युत मंत्रालय से संबंधित 'एनटीपीसी लिमिटेड में नियोजन में अन्य पिछड़े वर्गों का प्रतिनिधित्व और उनका कल्याण सुनिश्चित करने के लिए किए गए उपाय' के बारे में समिति के 16वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 19वां प्रतिवेदन।

… (*Interruptions*)

(ii) Statement

डॉ. स्वामी साक्षीजी महाराज : अध्यक्ष महोदया, मैं मानव संसाधन विकास मंत्रालय से संबंधित विश्वविद्यालयों और अन्य उच्चतर शैक्षिक/तकनीकी संस्थाओं में अन्य पिछड़े वर्गों का प्रतिनिधित्व और उनका कल्याण सुनिश्चित करने के लिए किए गए उपाय के बारे में चौथे प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही पर अन्य पिछड़े वर्गों के कल्याण संबंधी समिति के 8वें प्रतिवेदन (16वीं लोक सभा) के अध्याय-एक और अध्याय-पांच में अंतर्विष्ट सिफारिशों पर सरकार द्वारा आगे की-गई-कार्यवाही दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं।

… (*Interruptions*)

---

12 05 hrs

STANDING COMMITTEE ON INFORMATION TECHNOLOGY
(i) 55th to 58th Reports

SHRI ANURAG SINGH THAKUR (HAMIRPUR): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2018-19):-

1. Fifty-fifth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Forty-seventh Report (Sixteenth Lok Sabha) on 'Demands for Grants (2018-19)' of the Department of Telecommunications.

2. Fifty-sixth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Forty-fourth Report on 'Cable TV Digitization and Interoperability of Set Top Boxes' of the Ministry of Information and Broadcasting.

3. Fifty-seventh Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Forty-sixth Report on 'Demands for Grants (2018-19)' of the Ministry of Electronics and Information Technology.

4. Fifty-eighth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fifty-third Report on 'Expansion of Rural BPOs and Challenges Faced by them' of the Ministry of Electronics and Information Technology.

… (*Interruptions*)

HON. SPEAKER: Please go back to your seats.

… (*Interruptions*)

HON. SPEAKER: Please give me names of all these hon. Members.

… (*Interruptions*)

(ii) Statements

SHRI ANURAG SINGH THAKUR : I beg to lay the Statements (Hindi and English versions) showing further Action Taken by the Government on the following Reports of the Standing Committee on Information Technology:-

1. Fortieth Action Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in their Thirty-fifth Report (16th Lok Sabha) on 'Demands for Grants (2017-18)' of the Ministry of Communications (Department of Telecommunications).

2. Fifty-first Action Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in their Forty-fifth Report (16th Lok Sabha) on 'Demands for Grants (2018-19)' of the Ministry of Information and Broadcasting.

3. Fifty-second Action Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in their Forty-eighth Report (16th Lok Sabha) on 'Demands for Grants (2018-19)' of the Ministry of Communications (Department of Posts).

4. Fifty-fourth Action Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in their Forty-ninth Report (16th Lok Sabha) on 'Review of Functioning of Song and Drama Division' of the Ministry of Information and Broadcasting.

… (*Interruptions*)

<u>12 06 hrs</u>

<u>STANDING COMMITTEE ON EXTERNAL AFFAIRS</u>

23rd Report

डॉ. शशि थरूर (तिरुवनन्तपुरम): अध्यक्ष महोदया, मैं 'भावी उत्प्रवासियों के लिए समुचित विधायी ढांचे और कौशल विकास पहलों सहित प्रवासी कामगारों से संबंधित मुद्दे' विषय पर विदेशी मामलों संबंधी समिति (2018-19) का 23वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) को सभा पटल पर प्रस्तुत करता हूं।

… (*Interruptions*)

<u>12 06 ½ hrs</u>

STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS
Final Action Taken Statements

SHRI K. ASHOK KUMAR (KRISHNAGIRI): I beg to lay the following Action Taken Statements (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

1. Final Action Statement on Forty-eighth Action Taken Report on the observations/recommendations contained in the Forty-third Report on the subject 'Demands for Grants 2018-19' of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).

2. Final Action Statement on Fiftieth Action Taken Report on the observations/recommendations contained in the Forty-first Report on the subject 'Freight Subsidy Policy' of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).

… (*Interruptions*)

12 07 hrs

STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY, ENVIRONMENT AND FORESTS
317th to 323rd Reports

KUMARI SUSHMITA DEV (SILCHAR): I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests:-

1. 317th Report on the Action Taken by the Department on the recommendations/observations contained in Three Hundred Ninth Report of the Committee on Demands for Grants (2018-2019) of the Department of Biotechnology.
2. 318th Report on the Action Taken by the Department on the recommendations/observations contained in the Three Hundred Tenth Report of the Committee on Demands for Grant (2018- 2019) of the Department of Science and Technology.
3. 319th Report on the Action Taken by the Department on the recommendations/observations contained in the Three Hundred Eleventh Report of the Committee on Demands for Grants (2018-2019) of the Department of Scientific & Industrial Research.
4. 320th Report on the Action Taken by the Department on the recommendations/observations contained in Three Hundred Twelfth Report of the Committee on Demands for Grants (2018-2019) of the Department of Space.

5. 321st Report on the Action Taken by the Ministry on the recommendations/observation contained in Three Hundred Thirteenth Report of the Committee on Demands for Grants (2018-2019) of the Ministry of Environment, Forest and Climate Change.

6. 322nd Report on the Action Taken by the Department on the recommendations/observations contained in the Three Hundred Fourteenth Report of the Committee on Demands for Grants (2018-2019) of the Department of Atomic Energy.

7. 323rd Report on the Action Taken by the Ministry on the recommendations/observation contained in the Three Hundred Fifteenth Report of the Committee on Demands for Grants (2018-2019) of the Ministry of Earth Sciences.

… (*Interruptions*)

12 07 ½ hrs

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 46th Report of the Standing Committee on Information Technology on Demands for Grants (2018-19) pertaining to the Ministry of Electronics and Information Technology*

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 46th Report of the Standing Committee on Information Technology on Demands for Grants (2018-19) pertaining to the Ministry of Electronics & Information Technology.

… (*Interruptions*)

---

* Laid on the Table and also placed in Library, See No. LT 10424/16/19

12 07 ¾ hrs

(ii) Status of implementation of the recommendations contained in the 210th Report of the Standing Committee on Home Affairs on Demands for Grants (2018-19) pertaining to the Ministry of Development of North Eastern Region*

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION, MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 210th Report of the Standing Committee on Home Affairs on Demands for Grants (2018-19) pertaining to the Ministry of Development of North Eastern Region.

… (*Interruptions*)

---

* Laid on the Table and also placed in Library, See No. LT 10425/16/19

<u>12 08 hrs</u>

(iii) Status of implementation of the recommendations contained in the 40th Report of the Standing Committee on Coal and Steel on Demands for Grants (2018-19) pertaining to the Ministry of Coal*

THE MINISTER OF STATE IN THE MINISTRY OF MINES AND MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI HARIBHAI CHAUDHARY): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 40th Report of the Standing Committee on Coal and Steel on Demands for Grants (2018-19) pertaining to the Ministry of Coal.

… (*Interruptions*)

---

* Laid on the Table and also placed in Library, See No. LT 10426/16/19

12 08 ½ hrs

(iv)(a) Status of implementation of the recommendations contained in the 30th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2016-17) pertaining to the Ministry of Minority Affairs*

महिला और बाल विकास मंत्रालय में राज्य मंत्री तथा अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री (डॉ. वीरेन्द्र कुमार): अध्यक्ष महोदया, मैं निम्नलिखित के बारे में वक्तव्य सभा पटल पर रखता हूं:-

अल्पसंख्यक कार्य मंत्रालय से संबंधित अनुदानों की मांगों (2016-17) पर सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति के 30वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति।

(b) Status of implementation of the recommendations contained in the 53rd Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2018-19) pertaining to the Ministry of Minority Affairs*

महिला और बाल विकास मंत्रालय में राज्य मंत्री तथा अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री (डॉ. वीरेन्द्र कुमार): अध्यक्ष महोदया, मैं निम्नलिखित के बारे में वक्तव्य सभा पटल पर रखता हूं:-

अल्पसंख्यक कार्य मंत्रालय से संबंधित अनुदानों की मांगों (2018-19) पर सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति के 53वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति।

… (*Interruptions*)

---

* Laid on the Table and also placed in Library, See Nos. LT 10427/16/19 and 10428/16/19 respectively.

12 09 hrs

AADHAAR AND OTHER LAWS (AMENDMENT) BILL, 2018*

HON. SPEAKER: Now, Bill to be introduced. Shri Ravi Shankar Prasad.

… (*Interruptions*)

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): I beg to move for leave to introduce a Bill to amend the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 and further to amend the Indian Telegraph Act, 1885 and the Prevention of Money-laundering Act, 2002. …(*Interruptions*)

HON. SPEAKER: Motion moved :

> "That leave be granted to introduce a Bill to amend the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 and further to amend the Indian Telegraph Act, 1885 and the Prevention of Money-laundering Act, 2002."

… (*Interruptions*)

HON. SPEAKER: Prof. Saugata Roy, do you want to oppose the Bill?

… (*Interruptions*)

PROF. SAUGATA ROY (DUM DUM): Madam, I am not able to hear anything. … (*Interruptions*) Madam, I want to oppose the Bill. …(*Interruptions*)

---

* Published in the Gazette of India, Extraordinary, Part –II, Section-2, dated 02.01.2019.

HON. SPEAKER: I will be able to give you only one minute to speak.

… (*Interruptions*)

PROF. SAUGATA ROY : Under Rule 72 (1) of the Rules of Procedure, I oppose the introduction of the Aadhaar and Other Laws (Amendment) Bill. The reasons are given below. …(*Interruptions*)

The Bill is in contravention of the Supreme Court judgement dated 26.09.2018 in Justice A S Puttuswamy *versus* Union of India in W.P. Civil No. 494. The judgement restricted the use of Aadhaar for only such schemes, which have the colour of a subsidy and which are paid out of the Consolidated Fund of India. …(*Interruptions*) Further, the judgement explicitly prohibit use of Aadhaar by private parties by declaring section 57 of the Aadhaar Act, 2016 unconstitutional. This applies to either voluntary or mandatory Aadhaar-based authentication by private and entities. …(*Interruptions*) The present Bill proposes amendments to the Aadhar Act, the Telegraph Act and the PMLA, which will in effect circumvent the Supreme Court judgement and allow continued use or Aadhar-based KYC authentication by private entities for mobile and banking services respectively. …(*Interruptions*)

Problematic clauses of the Bill - a) Clause 7 of the amendment to section 4 of the Aadhaar Act, 2016 mandating authentication of Aadhar number holder for provision of any service; b) Clause 24 of the amendment to section 4 of the Indian Telegraph Act, 1986 allowing any licensed telecom

service provider to conduct on Aadhaar- based authentication; c) Clause 25 inserting a new section 11(a) in the PMLA 2002 which allows banking companies to conduct Aadhaar based authentication or off-line verification. …(*Interruptions*)

The Bill may allow private entities to hold Aadhaar data in disregard of SC judgement which required all agencies to delete Aadhar authentication laws forthwith. …(*Interruptions*)

Privacy and security concerns related to Aadhaar remain unaddressed we highlight here that while private entities were allowed use of Aadhaar-based e-KYC, there were several reports of fraudulent transactions and scanning of citizens' personal data as well as personal wealth. …(*Interruptions*)

The Bill has been brought without stakeholders' consultation, hence, the amendment should be thoroughly studied. …(*Interruptions*)

We apprehend that the Government may once again take the Money Bill route to bulldoze these amendments through Parliament despite the warnings issued by the Supreme Court and cross sections of political parties. …(*Interruptions*)

We worry that the Government's primary interest is in maintaining the *status quo* on Aadhaar, that is, ensuring that it can be used by any public while paying lip service to the Supreme Court's directions and the concerns of the general public. …(*Interruptions*)

In the light of the above, I beg to place that this Bill is outside the legislative competence of the House in that it violates the Supreme Court's judgment. Hence, this Bill should not be introduced. I strongly oppose the introduction of the Bill under all laws possible. …(*Interruptions*)

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): Madam, I rise to oppose the introduction of the Aadhaar and Other Laws (Amendment) Bill, 2019 on three specific grounds, though I concur with my hon. friend from West Bengal. …(*Interruptions*)

The Supreme Court of India in its landmark judgment in Justice Puttuswamy versus Union of India, also known as the Aadhaar Judgment case restricted the Government's ability to link everything they like to Aadhaar. …(*Interruptions*) The fact is that the Court made it very clear that mandatory Aadhar-based authentication by private service providers is unconstitutional and a violation of the right to privacy, even if there is a contract between the service provider and consumer to such effect, because private entities can commercially exploit individual data. …(*Interruptions*)

This Bill enables the Government to facilitate the enactment of laws to provide for mandatory Aadhaar-based authentication for the provision of "any service".' which can therefore also include private services. …(*Interruptions*) Therefore, this Bill is in violation of the Supreme Court judgment, the fundamental right to privacy and the doctrine of proportionality, which seeks to safeguard citizens from excessive Government measures. …(*Interruptions*)

Second reason is, Madam, that the Bill is premature, because we first need the enactment of -a Data Protection Law to prescribe the basic standards to protect our right to privacy. Amendments must be made to the Aadhaar Act, 2016 after the enactment of a data protection law, in order to bring the Act in consonance with the data protection framework. …(*Interruptions*)

Therefore, the Bill must be withdrawn and revised after the enactment of a data protection law.

Aadhaar is not an identification, rather it is a method of authentication as provided under the Aadhaar Regulations and has been stated so by none other than the UIDAI. There is no certifying authority to validate the information, it just matches a unique number with your biometric data. The Bill uses the terms 'identification' and 'authentication' synonymously, thereby blurring this important distinction.

Due to these reasons, I urge the Minister to withdraw this Bill and bring a revised list of amendments to the Aadhaar Act after we enact a data protection framework.

SHRI N.K. PREMACHANDRAN (KOLLAM): Madam Speaker, I rise to oppose the introduction of the Aadhaar and Other Laws (Amendment) Bill, 2018.

I fully endorse the views which have already been expressed by my learned friends, Shri Saugata Roy ji and Dr. Shashi Tharoor ji.

Madam, the Bill infringes the Right to Privacy, a Fundamental Right, which is guaranteed by the Supreme Court Judgment in the Justice K. S. Puttaswamy's case.

I would like to raise another very important objection. I have a distinct view in respect of this Bill, Madam. Kindly see the definition of Aadhaar. The original definition of Aadhaar is being drastically changed. A new clause has to be incorporated as sub-clause 4 of Section 3. The new provision is that the Aadhaar Number issued to an individual under sub-Section 3 shall be a 12-digit identification number and any alternative virtual identification number as an alternative to the actual Aadhaar Number of an individual shall be generated by the Authority in such a manner as may be specified by the regulations.

My strong objection is that the original identification number or the Aadhaar Number is 12-digit number. Now, by the new provision through this Amendment, Parliament is giving ample authority and power to the Government and Executive to decide what an 'alternative virtual identification number' is.

Madam, my simple question to the Government through you is: What is the role of this Parliament? We are making a legislation and entrusting the entire authority upon Executive to decide the identification number. Parliament has already enacted a law by which the identification number is well established. By the proposed Amendment from the Government in this case, an alternative virtual identification number will be generated by the authority on the basis of the rules and regulations made by the Government. Who is making the rules and regulations? The Government is making the rules and regulations. Then what is the scope of Parliament? The legislative competence

of Parliament is being taken by the Government. So, I strongly oppose the Bill since it is violating the Fundament Right to Privacy and against the provisions of the Legislature.

SHRI RAVI SHANKAR PRASAD : Madam, I have heard the objection of all the three hon. Members, Prof. Saugata Roy, Dr. Tharoor and Shri N. K. Premachandran.

Let me clarify at the very outset that this proposed Amendment in the shape of the Bill is being done in compliance with the Supreme Court Judgment itself. Whatever gaps the hon. Supreme Court has found, we are addressing those gaps in the shape of this Amendment.

Secondly, it is not mandatory at all, it is voluntary whereby alternative mode of authentication is also being provided.

Thirdly, regarding privacy issue, I wish to deny with all the authority at my command that privacy is not being invaded at all. On the contrary, the hon. Supreme Court itself withheld that the Aadhaar in the present architecture completely safeguards the privacy. We should not forget that the Aadhaar has led to saving of Rs. 90,000 crore of public money in the Direct Benefit Transfer which used to be pocketed by individuals. Even world bodies like World Bank and IMF, all have hailed Aadhaar as a unique innovation of India.

With regard to what Shri Premachandran has stated, I want to make it very clear that this parallel authentication is basically designed to safeguard the privacy issue. Many Aadhaar owners said, “We do not want to disclose our number itself, let us give an individual number whereby authentication can be

done”. Therefore, responding to those concerns, we have come with an idea where an individual need not disclose his Aadhaar Number.

Regarding the Data Protection Law, Madam, I want to convey to the House that the Data Protection Bill is ready. We shall be very soon coming with that Bill to the House and the entire Aadhaar architecture will be in tune with the entire Data Protection Law. Therefore, all the objections are misplaced.…(*Interruptions*)

Aadhaar today is a robust success story of India. Let that be carried forward. As regards the Supreme Court Judgment, we are not violating any Supreme Court Judgment. But let me say, “Saugata Babu, please do not weaken the authority of Parliament”. Parliament has got the right to remove the basis on which the judgments are given. Here, we are acting in consonance with the Judgment. Therefore, Madam Speaker, all the three objections are misplaced. When the Bill is taken up for consideration, I will further address them.…(*Interruptions*)

HON. SPEAKER: The question is:

> “That leave be granted to introduce a Bill to amend the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, and further to amend the Indian Telegraph Act, 1885 and the Prevention of Money-laundering Act, 2002.”

The motion was adopted.

HON. SPEAKER: The hon. Minister may now introduce the Bill.

SHRI RAVI SHANKAR PRASAD: Madam, I introduce[*] the Bill.…(*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet again at 2 pm.

<u>12 21 hrs</u>

The Lok Sabha then adjourned till Fourteen of the Clock.

---

[*] Introduced with the recommendation of the President.

14 00 hrs

The Lok Sabha reassembled at Fourteen of the Clock.
(Hon. Speaker *in the Chair*)

At this stage, Shrimati V. Sathyabama and some other hon. Members came and stood on the floor near the Table.

14 01 hrs

MATTERS UNDER RULE 377*

माननीय अध्यक्ष: माननीय सदस्यगण नियम 377 के अधीन मामलों को सभा पटल पर रखा जाएगा। जिन सदस्यों को नियम 377 के अधीन मामलों को आज उठाने की अनुमति दी गयी है और जो उन्हें सभा पटल पर रखने के इच्छुक हैं, वे 20 मिनट के भीतर मामले का पाठ व्यक्तिगत रूप से सभा पटल पर रखेंगे। उन्हीं मामलों को सभा पटल पर रखा माना जाएगा, जिनके लिए मामले का पाठ निर्धारित समय के भीतर सभा पटल पर रखा गया है। शेष को व्यपगत माना जाएगा।

…(व्यवधान)

* Treated as laid on the Table.

(i) **Need to set up MEMU coach factory in Bhilwara, Rajasthan**

श्री सुभाष चन्द्र बहेड़िया (भीलवाड़ा): राजस्थान के भीलवाड़ा में भारत हेवी इलैक्ट्रिकल्स लिमिटेड (भेल) द्वारा मेमू सवारी डिब्बा, कारखाना स्थापित करने के लिए भारतीय रेल से समझौता किया गया । भीलवाड़ा जिले गुलाबपुरा के निकट स्थान का चयन भी हो गया तथा राजस्थान सरकार ने रेलवे को यह जमीन उक्त कारखाने को स्थापित करने के लिए हस्तान्तरित भी कर दी। 22.2.2013 को कारखाने के निर्माण के लिए शिलान्यास किया गया। उसके उपरांत 5 साल से अधिक का समय व्यतीत हो गया है। आगे किसी प्रकार की प्रगति नही हुई है। पूर्व में रेल राज्य मंत्री महोदय ने कारखाना स्थापित करने की सरकार की तरफ से मंशा जाहिर की थी। उसके उपरांत इस संबंध में क्या कार्यवाही हो रही है, जानकारी नहीं है। क्षेत्र के लोग रोजगार की उम्मीद लगाये बैठे हैं। सरकार को इस दिशा में सार्थक प्रयास करने चाहिए और यदि मेमू कोच की आवश्यकता नहीं है तो अन्य कोई कारखाना रेलवे लगाये तो बेहतर होगा ।

(ii) Regarding increase in air-fare

श्री प्रभुभाई नागरभाई वसावा (बारदौली): मैं सरकार के समक्ष एक बहुत ही महत्वपूर्ण विषय "एकाएक हवाई जहाज के किराये में अत्यधिक बढ़ोतरी" के बारे में बताना चाहता हूँ। हवाई जहाज का निर्धारित बेसिक किराये से चार गुना किराया देना पड़ता है। देशभर में चल रही सभी सरकारी एवं निजी एअरलाइन्स के किराये निकटतम तिथि में अपने चरम सीमा पर पहुँच जाते हैं। ऐसी स्थिति में अगर किसी व्यक्ति को अपने परिवार या रिश्तेदार के घर आपातकालीन स्थिति (बीमारी/शोक) में जाना पड़ता है तो उसे एक बड़ी रकम अदा करके टिकट खरीदनी पड़ती है जो हर व्यक्ति की पहुँच में नहीं होती है, लेकिन मजबूरी में आपातकालीन स्थिति में उसे वह टिकट खरीदनी पड़ती है। इसलिए मेरा माननीय मंत्री जी से आग्रह है कि निर्धारित बेसिक किराये के ऊपर दो गुना तक की सीलिंग तय करें ताकि आम जनता आर्थिक परेशानी से बच सके।

(iii) Need to confer Bharat Ratna on Raja Mahendra Pratap

श्री राजेश कुमार दिवाकर (हाथरस): मैं सरकार का ध्यान हाथरस के राजा महेन्द्र प्रताप सिंह की ओर आकर्षित करना चाहता हूँ, जो कि एक सच्चे देशभक्त, क्रांतिकारी, पत्रकार और समाज सुधारक थे। उन्होंने 29 अक्टूबर, 1915 को अफगानिस्तान में अस्थाई आजाद हिन्द सरकार" का गठन किया। अस्थाई सरकार के वह स्वयं राष्ट्रपति थे। उन्होंने अपनी आर्य परम्परा का निर्वाह करते हुए 32 वर्ष तक देश के बाहर रहकर अंग्रेज सरकार को न केवल तरह-तरह से ललकारा, बल्कि अफगानिस्तान में बनाई अपनी "आजाद हिन्द फौज" द्वारा कबाईली ईलाकों पर हमला करके कई इलाके अंग्रेजों से छीनकर अपने अधिकार में ले लिये थे।

राजा महेन्द्र प्रताप जीवनपर्यन्त मानवता का प्रचार करते रहे। वह जाति, पंथ, रंग आदि भेदों को मानवता के विरुद्ध घोर अन्याय, पाप और अत्याचार मानते थे। उन्होंने "अलीगढ़ मुस्लिम विश्वविद्यालय के विस्तार के लिए अपनी जमीन दान में दी और इसके अलावा वृन्दावन में 80 एकड़ का एक बाग "आर्य प्रतिनिधि सभा" को दान में दिया था, जिसमें "आर्य समाज गुरुकुल' और "राष्ट्रीय विश्वविद्यालय स्थापित हैं। यहीं नहीं, उन्होंने वृन्दावन में प्रेम महाविद्यालय की स्थापना भी की, जो कि भारत में प्रथम तकनीकी शिक्षा का केन्द्र था।

वह जातिगत, छुआछूत के घोर विरोधी थे और भारतीयों को उच्च शिक्षा देने के पक्षधर थे और इसीलिए शैक्षिक संस्थानों की हमेशा मदद किया करते थे। उनकी राष्ट्रवादी सोच के कारण कुछ विरोधी उन पर आर.एस.एस. का एजेंट होने का आरोप लगाते रहते थे और राजनीतिक कारणों से राजा महेन्द्र प्रताप को इतिहास में वो स्थान नहीं मिला, जिसके वे अधिकारी थे।

पिछले दिनों हमारे लोकप्रिय प्रधान मंत्री आदरणीय मोदी जी ने काबुल की संसद में राजा महेन्द्र प्रताप सिंह पर अपने विचार व्यक्त करते हुए कहा था कि "फ्रंटियर या सीमांत गांधी को जानने वाले लाखों लोग मिल जायेंगे, लेकिन राजा महेन्द्र प्रताप का नाम कितने लोग जानते हैं। उनके और अफगानिस्तान के किंग के बीच बात-चीत को भाईचारे की भावना का प्रतीक बताया।"

उनके देश प्रेम व वीरता की गाथा इतिहास में दबी रह गयी है। मेरे संसदीय क्षेत्र के लोगों की भावनाओं को महसूस करते हुए मेरी माँग है कि ऐसे राष्ट्रवादी वीर सपूत को भारत रत्न से विभूषित किया जाना चाहिए।

हाथरस की जनता की यह माँग है कि हाथरस जनपद के कलेक्ट्रेट परिसर में उनकी विशाल मूर्ति स्थापित की जाए, ताकि उनके बलिदान और यादों को वर्षों तक याद किया जा सके।

राजा महेन्द्र प्रताप सिंह मुरसान राज्य से आकर हाथरस राज्य के राजा बने थे। अतः मुरसान के स्थानीय लोगों की यह भी माँग है कि मुरसान रेलवे स्टेशन का नाम राजा महेन्द्र प्रताप के नाम से होना चाहिए।

(iv) Regarding augmentation of railway facilities in Ganganagar Parliamentary Constituency in Rajasthan

श्री निहाल चन्द (गंगानगर): मेरे संसदीय क्षेत्र गंगानगर में, रेलवे संबंधी निम्नलिखित समस्याओं का जल्द निराकरण करने के संबंध में सरकार का ध्यान आकर्षित करना चाहता हूँ।

जिला हनुमानगढ़ में एक वाशिंग लाईन का निर्माण किया जाना बहुत ही आवश्यक है। भटिंडा जंक्शन, जो कि हनुमानगढ़ जंक्शन से लगभग 80 कि.मी. की दूरी पर स्थित है, में भी वाशिंग लाईन हेतु व्यवहार्यता नहीं है।

गजसिंहपुर–पदमपुर-बींझबायला–गोलूवाला-हनुमानगढ़-रावतसर-नोहर रेलवे लाईन की घोषणा वर्ष 1998 में पूर्व प्रधान मंत्री स्वर्गीय अटल बिहारी वाजपेयी जी के द्वारा की गई थी, परंतु अभी तक इस विषय में कोई भी प्रगति नहीं हुई है।

सप्ताह में 3 दिन चलने वाली गाड़ी संख्या 12485/12486 (श्री गंगानगर-नांदेड़-श्रीगंगानगर) त्रि-साप्ताहिक सुपरफास्ट एक्सप्रेस गाड़ी को 3 में से केवल 1 दिन श्रीगंगानगर से वाया सादुलशहर, हनुमानगढ़, संगरिया, मंडी डबवाली, बठिंडा होकर संचालित किया जाये।

अनूपगढ़ से नई दिल्ली ट्रेन जोड़ी जाए। यह सीमावर्ती क्षेत्र है।

(v) Need to make sale of paddy by farmers hassle-free in procurement centres of Jharkhand

श्री लक्ष्मण गिलुवा (सिंहभूम): मैं सरकार को सूचित करना चाहता हूं कि झारखंड प्रदेश में धान न्यूनतम समर्थन मूल्य पर बेचने की प्रक्रिया बहुत कठिन है जिसके कारण गरीब एवं आदिवासी किसानों को उनके धान का न्यूनतम समर्थन मूल्य नहीं मिल पा रहा है। अविभाजित बिहार एवं वर्तमान झारखंड प्रदेश में अंतिम सर्वे सेटेलमेंट 54 साल पूर्व सन 1964 में हुआ था। आज 95 बंशज बटायीदार कृषक के पास भू स्वामित्व प्रमाण पत्र एखतियान दस्तावेज पटटा रसीद एवं लगान रसीद के अभाव के कारण किसान अपने उपज धान की बिक्री न्यूनतम समर्थन मूल्य पर विक्रय करने में असमर्थ है। क्योंकि उन्हें धान क्रय केन्द्रों में लगान की रसीद की अति आवश्यकता बताया जाता है। यह प्रक्रिया किसानों एवं आदिवासियों के हित में बिल्कुल नहीं है। उन्हें केन्द्र सरकार द्वारा बढ़ाये न्यूनतम समर्थन मूल्य का लाभ नहीं मिल पा रहा है।

मैं सरकार से अनुरोध करता हूं कि धान क्रय केन्द्रों में लगान रसीद की अनिवार्यता के स्थान पर ग्राम प्रधान, ग्राम मुंडा अथवा स्थानीय मुखिया के द्वारा वंशावली अनुशंसा को मान्य किया जाये एवं धान क्रय करने की जटिल प्रक्रिया को समाप्त कर इसे किसानों के हित में सरलीकरण किया जाये।

(vi) Need to reopen closed mines in Jharkhand

श्री सुनील कुमार सिंह (चतरा): झारखण्ड में खनिज बहुलता के कारण इसे भारत का रूर भी कहा जाता है जो कि ब्रिटेन के खनिज संपदा से परिपूर्ण एक ज़गह के नाम रूर से प्रेरित है। झारखण्ड की धरती सही अर्थों में भूगर्भा और रत्नगर्भा है। इस धरा ने अपने अंदर बहुमूल्य खनिज सम्पदाओं के विपुल भंडार को संजोये रखा है। इस प्रदेश की अर्थव्यवस्था का मूल आधार ही यहां से प्राप्त खनिज सम्पदा एवं उस पर आधारित उद्योग धंधे हैं। भारत के खनिज सम्पदा के कुल उत्पादन का 40 प्रतिशत हिस्सा झारखण्ड से ही प्राप्त किया जाता है। खनिज सम्पदाओं के अलावा इस धरती के गर्भ में क्रोमियम, मैगनीज, चीनी मिट्टी, फायर क्ले, चूना पत्थर, बेराइट, डोलोमाइट, ऐसबेस्टस, यूरेनियम, गंधक, सोना और टंगस्टन भी पाये जाते हैं। मेरी लोक सभा क्षेत्र चतरा के अंतर्गत चतरा जिले में कोयला, अर्ध कीमती पत्थर, पलामू में कोयला, चूना पत्थर, बालू पत्थर, चायनाक्ले, ग्रेफाइट, मैगनेटाइट, सोपस्टोन, डोलोमाइट, फेल्सपार, क्वाटर्ज, ईंट-पत्थर, मार्बल, ग्रेनाइट, मोरम तथा लातेहार जिला में कोयला, फायरक्ले, फेल्सपार, क्वाटर्ज, मैग्नेटाइट, चूना पत्थर, बॉक्साइट, ग्रेफाइट, बालू पत्थर, मार्बल आदि प्रमुखता में पाये जाते हैं।

फायरक्ले एक खनिज पदार्थ है जिसे अग्निसह मिट्टी कहा जाता है। इसमें 1500 से 2000 डिग्री तक ताप सहने की क्षमता होती है। फायरक्ले का उपयोग ब्रिक्स बनाने, स्टील प्लांट, पावर प्लांट, विद्युत निर्माण की भट्टी निर्माण में किया जाता है। फायरक्ले देश के अधिकांश राज्यों में सरकारी एवं गैर सरकारी प्लांटों में उपयोग में लिया जा रहा है। मेरे लोक सभा क्षेत्र के लातेहार जिला में फायरक्ले बहुतायत में उपलब्ध है परंतु इसका खनन नहीं हो रहा है। यहां पर 30 से 40 खाने बंद पड़ी हैं जिससे बेरोजगारी उत्पन्न हो गयी है।

मेरा भारत सरकार से आग्रह है कि इन बंद पड़ी खादानों को पुनः चालू किया जाये और फायरक्ले के खनन के लिए पट्टे जारी किए जाये। सरकार द्वारा इसके लिए बने हुए कठोर खनन कानूनों में शिथिलता प्रदान करें और नियमों का सरलीकरण किया जाये। इससे यहां पर रोजगार के

अवसर उत्पन्न होंगे और पलायन की समस्या का निदान होगा। साथ ही मेरे लोक सभा क्षेत्र के खनन क्षेत्र के रैयतों को अब तक अप्राप्त भूमि का मुआवजा और रोजगार उपलब्ध कराया जाये।

(vii) Need to provide financial assistance to farmers for fencing of their agricultural fields

श्री ओम बिरला (कोटा):किसानों के खेत में खड़ी फसलों को नीलगाय, जंगली सुअर व अन्य जानवरों द्वारा ख़राब करने के कारण किसानों को काफी आर्थिक नुकसान उठाना पड़ता है। भारतीय कृषि अनुसंधान परिषद (आईसीएआर) के एक अध्ययन के अनुसार जंगली जानवरों के कारण 30 प्रतिशत फसलों का नुकसान होता है। समय के साथ जानवरों की संख्या बढ़ने के कारण फसलों का नुकसान भी बढ़ रहा है।

मेरी सरकार से मांग है कि वन्य जीवों से फसलों की सुरक्षा के लिए किए जाने वाले विभिन्न उपायों जैसे बाड़बंदी तथा तारबंदी आदि प्रबंधों के लिए किसानों को आवश्यक वित्तीय सहायता उपलब्ध करवाने पर विचार किए जाए और फसल बीमा में भी उक्त जोखिम को शामिल करने का प्रयास किया जाए तथा बाड़बंदी और तारबंदी सहित सुरक्षा के कार्यों को नरेगा में सम्मिलित किया जाए ताकि किसानों को आर्थिक नुकसान से बचाया जा सके।

(viii) Need to stop sealing drive in Delhi

डॉ. उदित राज (उत्तर-पश्चिम दिल्ली): वर्तमान में मॉनीटरिंग कमेटी के माध्यम से दिल्ली में संपत्तियों को सील करने का कार्य शुरू कर दिया गया है। मेरे संसदीय क्षेत्र उत्तर-पश्चिम दिल्ली में 25 हजार से अधिक फैक्ट्रियाँ हैं, अतः पूरे दिल्ली में सबसे ज्यादा शिकार मेरे क्षेत्र के लोग हैं। चाहे प्रदूषण करने वाले प्रतिष्ठान हों या न हों, सबको सील किया जा रहा है। अनधिकृत निर्माण की भी सीलिंग हो रही है। सीलिंग कर रहे तमाम अधिकारियों के द्वारा कथित उगाही की शिकायतें संज्ञान में आ रही हैं।

मैं गृह मंत्री महोदय से माँग करता हूँ कि अतिशीघ्र सीलिंग से निजात दिलाने के लिए आवश्यक कदम उठाये जायें।

(ix) Need to ensure remunerative price to onion growers

श्री हरिश्चन्द्र चव्हाण (दिंडोरी): मैं सरकार का ध्यान अपने संसदीय क्षेत्र दिन्डोरी (नासिक) में प्याज उत्पादक किसानों की तरफ दिलाना चाहता हूँ कि किसानों को प्रति एकड़ भूमि पर प्याज के उत्पादन में 65,000/-रुपये से 70,000/- रूपये प्रति एकड़ लागत वाहन करनी पड़ती है और उन्हें प्याज की फसल के दौरान 500/- रुपये से 700/- रुपये दाम ही मिल पाता है। प्याज के उत्पादन में चार महीने का समय लगता है और इन चार महीनों में प्याज उत्पादक कड़ी मेहनत करता है। देश में प्याज को निर्यात करने का भी प्रयास करना चाहिए जिससे देशी-विदेशी मुद्रा कमा सके और किसानों को प्याज की कीमत अच्छी मिल सके। इसके लिए प्याज के न्यूनतम समर्थन मूल्य भी लागत के हिसाब से घोषित किया जाये।

मैं सरकार से अनुरोध करना चाहूँगा कि प्याज के किसान उत्पादकों को उनकी लागत के हिसाब से दाम मिले, इसके लिए सरकार को प्रयास करने चाहिए।

(x) Need to utilize surplus money lying with RBI and other PSUs for developmental works

श्री गोपाल शेट्टी (मुम्बई उत्तर): आज हमारा देश दुनिया के तेज आर्थिक विकास वाले देशों में प्रमुख स्थान रखता है। लेकिन यह भी सच है कि हमारी जनसंख्या का एक बहुत बड़ा भाग अभी भी गरीबी की रेखा के नीचे जीवन-यापन कर रहा है। आज हमें गरीब नागरिकों के जीवन स्तर में सुधार एवं देश के तीव्रगामी चहुंमुखी विकास के लए शिक्षा, स्वास्थ्य सेवायें, आवास, स्वच्छ पेयजल, सिंचाई, सड़क मार्ग, खाद्य, रोजगार इत्यादि चुनौती भरी समस्याओं के निराकरण हेतु धन की आवश्यकता है।

अमेरिका जैसे विकसित देश में एक तय सीमा से अधिक रिजर्व/सरप्लस राशि को वहां का सेन्ट्रल बैंक सरकार को ट्रांसफर कर देता है तथा इंग्लैंड में भी केन्द्रीय बैंक और सरकार के बीच इस तरह की सरप्लस धनराशि को ट्रांसफर किए जाने का प्रावधान है। जब विश्व के विकसित देशों में सरकार को सरप्लस धनराशि को ट्रांसफर किये जाने की व्यवस्था है, तब भारत जैसे हमारे विकासशील देश में सरप्लस धनराशि को सरकार को विकास संबंधी कार्यों को कराए जाने हेतु ट्रांसफर करने हेतु विरोध करना उचित नहीं है। |

आज की तारीख में रिजर्व बैंक ऑफ इण्डिया, राष्ट्रीयकृत बैंक सहित अन्य सरकारी उपक्रमों के पास एक बड़ी धनराशि बिना उपयोग के सरप्लस पड़ी हुई है। सरकार उपक्रमों के पास बिना उपयोग के सरप्लस पड़ी हुई धनराशि को देश के विकास संबंधी कार्यों में लगाकर न केवल हमारे देश के तीव्र विकास में मदद मिलेगी, बल्कि इस राशि से संचालित की जाने वाली जनहित की योजनाओं से देश के गरीब लोग लाभान्वित होकर राष्ट्र की मुख्यधारा से जुड़ सकेंगे, जो आज के समय की नितांत आवश्यकता है।

अतः मेरा सरकार से अनुरोध है कि वह रिजर्व बैंक ऑफ इण्डिया सहित देश के अन्य सरकारी उपक्रमों के पास बिना उपयोग के पड़ी हुई सरप्लस धनराशि को देश के विकास संबंधी कार्यों में व्यय किए जाने हेतु आवश्यक कदम उठाए, जिससे देश का और अधिक तीव्र गति से विकास हो सके।

(xi) Need to implement the approved cadre restructure and career progression for physiotherapists in the country

SHRI AJAY MISRA TENI (KHERI): I would like to draw the attention of the Government towards the cadre restructuring of Physiotherapists, a long pending issue. Physiotherapy is applicable to all fields from Paediatrics to Geriatrics. As per the 23rd Report of Estimates Committee, Physiotherapy is capable of playing an important role in treatment of musculoskeletal conditions, chronic conditions like cardiovascular disease, chronic obstructive pulmonary disease, diabetes, osteoporosis, obesity and hypertension. As per model curriculum approved by the Ministry of Health and Family Welfare, Physiotherapists are first point of consultants for all patients within the health care system like general practitioner within the health care system. Physiotherapy spans the continuum from health promotion to prevention to rehabilitation for individuals and population throughout the lifespan. In spite of all the above, physiotherapists are experiencing great injustice and apathy in terms of their pay scales and carrier progression. By examining the structure of pay scales and career progression from 1961 till date, physiotherapists are being degraded as compared to staff nurse and radiographers. As regards, total emolument for staff nurse, it is Rs. 1,23,100 and that of radiographers is Rs. 78,800 but for physiotherapists, it is only Rs. 56,100 which is very low. This is to be corrected and modified.

The entry level qualification for physiotherapists has been revised by the Government from existing Diploma course to a full-fledged Bachelor Degree in Physiotherapy with two years practical experience with desirable Masters Degree qualification.

Taking all this into cognizance, I request the Hon'ble Minister for Health and Family Welfare to implement the approved cadre restructure and career progression for physiotherapists as per model curriculum released/ outlined by the Ministry to give equality and justice to physiotherapists in the country.

(xii) Regarding putting Saakshar Bharat Mission in Jharkhand on hold

श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह): मैं सरकार का ध्यान साक्षर भारत मिशन योजना अंतर्गत लगे साक्षरता कर्मियों की ओर आकृष्ट कराते हुए कहना चाहूंगा कि देशभर में साक्षर भारत मिशन योजना अंतर्गत 5.5 लाख साक्षरकर्मी संविदा पर कार्यरत हैं। अकेले झारखण्ड में इनकी संख्या 50,000 से अधिक है। वर्ष 1999 से लेकर 2009 तक राष्ट्रीय साक्षरता मिशन के तहत ये साक्षरता कर्मी स्वयं सेवक के पद पर निस्वार्थ भाव से असाक्षरों को पढ़ाने के साथ-साथ लगातार सामाजिक कार्य करते रहे हैं। वर्ष 2010 से साक्षर भारत मिशन के तहत पंचायत क्षेत्र के लोक शिक्षा केन्द्र में ये प्रेरक के पद पर काम कर रहे हैं। इसके एवज में इन्हें 67 रूपये दैनिक के हिसाब से 2000 रू0 मासिक मानदेय मिलता है। सरकार द्वारा चलाये जाने वाली विभिन्न योजनाएं और कार्य जैसे पल्स पोलियो, कुष्ठ उन्मूलन, पीoडी0एस0 सुपरवाइजर, मतदान कार्य, योजना बनाओ अभियान, मनरेगा कार्य, स्वच्छ भारत सर्वे, आर्थिक गणना, जन-धन खाता खुलवाना, अटल पेंशन योजना, स्कूल चलें अभियान के अलावा पारा शिक्षकों के हड़ताल की अवधि में विद्यालय में पठन-पाठन कार्य करना आदि कार्य सरकार द्वारा प्रेरकों से लिया जाता है, जिसे ये न्यूनतम वेतनमान में भी ईमानदारी पूर्वक असाक्षरों को पढ़ाने के साथ साथ कर रहे हैं। परन्तु सरकार ने 31 मार्च, 2018 के बाद साक्षर भारत मिशन को स्थगित कर दिया है, जिसके कारण सभी साक्षरताकर्मी बेरोजगार होकर भुखमरी की स्थिति में आ गए हैं।

अतः सरकार से मांग है कि साक्षरता कर्मियों का सेवा विस्तार कर इन्हें नियमित किया जाये या सरकार के अन्य कार्यक्रमों में इन्हें समायोजित किया जाये तथा साक्षरता कर्मियों के लंबित मानदेय का भुगतान करते हुए साक्षरता कर्मियों को सम्मानजनक मानदेय दिया जाये।

(xiii) Regarding construction of bridge on river Burhi Gandak in Sheohar Parliamentary Constituency, Bihar

श्रीमती रमा देवी (शिवहर): मैं सरकार का ध्यान लोकहित से जुड़े एक महत्वपूर्ण विषय की ओर आकृष्ट कराना चाहती हूं। मेरे संसदीय क्षेत्र शिवहर (बिहार) अन्तर्गत पूर्वी चम्पारण जिला का चिरैया प्रखण्ड एक पिछड़ा हुआ इलाका है। उक्त प्रखण्ड अंतर्गत गोढ़िया हराज ग्राम में बूढ़ी गण्डक नदी पर एक आर.सी.सी. पुल का निर्माण जनहित में अति आवश्यक है। ज्ञात हो कि गोढ़िया हराज घाट पर पुल नहीं होने के कारण इसके आसपास के हजारों लोगों को नाव के माध्यम से नदी को पार करना पड़ता है तथा बरसात के दिनों में नदी का जल स्तर बढ़ जाने के कारण नाव से घाट पार करना खतरे से खाली नहीं होता। उक्त घाट पर नाव दुर्घटना में अब तक दर्जनों लोगों की मृत्यु हो चुकी है। बाढ़ के समय में यहां के लोगों का जिला मुख्यालय से सम्पर्क अवरुद्ध हो जाता है तथा आवागमन बुरी तरह से प्रभावित हो जाता है। इस पुल के निर्माण होने से बड़ी आबादी को विकास का लाभ मिल सकेगा।

अतः सरकार से अनुरोध है कि जनहित में मेरे संसदीय क्षेत्र के पूर्वी चम्पारण जिलान्तर्गत चिरैया प्रखण्ड के गोढ़िया हराज बूढ़ी गंडक नदी पर आर.सी.सी. पुल के निर्माण हेतु आवश्यक कार्रवाई करने की कृपा की जाये।

(xiv) Regarding eight-laning of National Highway No. 4

SHRI S.P. MUDDAHANUME GOWDA (TUMKUR): The road between Tumkur-Nelamangala on NH No. 4 of Karnataka is a very important road. It is like spinal chord of Karnataka. The PCU is heavy and it has been a bottleneck in the National Highway No. 4 between Pune-Bangalore and causing a lot of problems for the general public. Traffic jam is a regular feature. This road is being taken over by NHAI. The immediate need is to convert it into at least eight lane highway between Tumkur- Nelamangala.

Hence, I urge the Union Government to take up this eight lane work on NH 4 between Tumkur- Nelamangala by NHAI immediately in the interest of general public.

(xv) Need to provide financial assistance to farmers affected by drought in Maharashtra

श्री राजीव सातव (हिंगोली): मेरा केन्द्र सरकार से आग्रह है कि महाराष्ट्र में सूखाग्रस्त किसानों के लिए केन्द्र सरकार द्वारा आर्थिक सहायता घोषित करने की दिशा में शीघ्र आवश्यक कदम उठाये जायें।

(xvi) Regarding setting up of integrated Veterinary Park in Perambalur Constituency, Tamil Nadu

SHRI R.P. MARUTHARAJAA (PERAMBALUR): Perambalur constituency is known for Dairy development and milk production. Perambalur District has massive potential for Veterinary and agro business. Veterinary sector is an important sub-sector of the agriculture and important activity offering employment opportunities and provide livelihood to farmers.

The Integrated Veterinary Park will be helpful to provide various multidisciplinary services like research and education, vaccination, increasing the overall productivity of the livestock, skill training to the farmers. This will promote economic empowerment of veterinary farmers and upliftment of rural poor people, small and marginal farmers and landless labourers.

Integrated Veterinary Park will provide holistic, multidisciplinary and innovative entrepreneur services for farmers. The Integrated Veterinary Park includes Veterinary school, Skill Training & Entrepreneur Development Centre, Incubation Centre, Cluster Innovation Centre, IPR Facilitation Centre, Cattle Feed Storage, Procurement and Retail Marketing centre, Veterinary Cooperative Bank, Integrated Veterinary Research and Development zone, Technology Development Centre, Vaccine Production Centre, Polyclinics Veterinary Hospital, Integrated veterinary Semen banks, Veterinary Disease Investigation and Diagnostic Laboratory, Milk Product Testing Laboratories, Integrated livestock Development Centre, Integrated Cattle Development

Centre, Poultry egg Production centre, Wool production centre, Baby Veterinary shed, Veterinary Farm Zone and Veterinary Breeding Farm. Around 3500 acres of land will be benefitted from the Integrated Veterinary Park and also interlink value added products for agro purposes .

Therefore, I urge the Union Government to take necessary steps for setting up of an Integrated Veterinary Park in my Perambalur Constituency.

(xvii) Regarding release of funds for damage caused by cyclone 'Gaja'

SHRI K. PARASURAMAN (THANJAVUR): I would like to request the Union Government to release funds for Cyclone 'Gaja' which severely affected the crops, uprooted lakhs of coconut trees, teak trees, destroyed houses, killed villagers, smashed boats, destroyed thousands of electric poles and transformers etc. People faced untold suffering after Cyclone 'Gaja' wiped out everything from their houses. It has made the rich and middle class poor overnight. Our Honorable Chief Minister sought assistance to the tune of Rs.14, 910 crore towards relief. The state Government has also sought Rs. 1431 crore towards temporary relief and restoration work. A sum of Rs. 7,077 crore has been sought for permanent restoration work by the Electricity Department, which is working round the clock to install over one lakh electric poles that fell due to the Cyclone. For granting relief for those who lost their homes, Rs.6000 crore has been sought. But the Central Government released a meagre amount which is not at all sufficient comparing the damages caused by Cyclone Gaja. Since the destruction due to the Cyclone was greater than in the past, our Tamil Nadu Government was on its toes with regard to restoration. Further, I have to point out that the Central team, which visited Cyclone 'Gaja' affected areas in Tamil Nadu appreciated the State Government's efforts in undertaking precautionary measures and said that such efforts had helped in saving lives. Cyclone 'Gaja' has wrought terrible

devastation and the Central Government’s relief and restoration amount must match it in scale. Hence, I request the Union Government to release more fund to deal with the destruction caused by the mighty Cyclone 'Gaja'.

(xviii) Regarding non-completion of one side platform of Chandkhali Halt station on Sealdah-Canning line

SHRIMATI PRATIMA MONDAL (JAYANAGAR): I would like to draw the attention of the Hon'ble Railway Minister towards the fact that under my Jaynagar parliamentary constituency, there is a halt station named Chandkhali on Sealdah-Canning line which has not started functioning due to non-completion of one side platform of the said station. I personally requested the then Railway Minister and submitted letter to him in the year 2014. In this regard, I made several correspondence to the General Manager, Eastern Railway but inspite of getting the same reply during the last 4 and 1/2 years i.e., "the work will be completed in the next dry season", condition of the said pending work remains unchanged. Finally, I met the hon'ble Railway Minister and submitted the letter in the last monsoon session in 2018 but the result is also the same. It is my humble request to kindly consider this matter and take necessary steps to complete the one side platform of the Chandkhali Halt Station at the earliest.

(xix) Regarding safeguarding the interests of poor migrant workers

DR. MAMTAZ SANGHAMITA (BARDHMAN DURGAPUR): Recently it has been noticed that working class migrant workers are harassed by local public or semi-govt. organization. These workers are mostly from West Bengal, Jharkhand, Assam and a large number of them are from minority community. Recently such a situation was witnessed at Thubarahalli and Kundalhalli of ward no. 85, Bengaluru. There are about 5000 residents who are being harassed and are on the verge of eviction. They have been deprived of local amenities like electric supply, water supply. Bruhat Bengaluru Mahanagra Palika (BBMP) personnel tried to destroy the houses of poor migrant workers and small businessmen settled there over more than 20 years on the ground that they are Bangladeshi and not Indian citizens.

(xx) Regarding inclusion of local MP and MLA in Paradip Port Trust Board

DR. KULMANI SAMAL (JAGATSINGHPUR): The local Member of Parliament (Lok Sabha) and the Member of legislative Assembly, Odisha are not being included in the Paradip Port Trust Board. The Board never consults people's representatives in its decision making process. As a result, the needs of the local people are not getting fulfilled. Keeping in view the importance of this serious matter, I would like to urge the Ministry of Shipping and Transport, Government of India to include and ensure the presence of local Member of Parliament (Lok Sabha) and the Member of Legislative Assembly in the Paradip Port Trust Board, immediately.

(xxi) Need to include Dhangar community of Maharashtra in Scheduled Tribes list

SHRIMATI SUPRIYA SADANAND SULE (BARAMATI): The Dhangars, shepherd community residing in Western Maharashtra and Marathwada, constitute roughly 9% of the state's population. Currently the Dhangars are included in Vimukta Jati & Nomadic Tribes (VJNT) under Nomadic Tribe category, who enjoy only 3.5 per cent reservation quota. This reservation quota for Dhangars is meagre compared to their population of around one crore and their socio economic backwardness in Maharashtra. The Dhangad community in states like Madhya Pradesh are entitled to ST reservation quota. Though Dhangars of Maharashtra are same as the Dhangad community in other states, they are repeatedly being denied Scheduled Tribes status. Ahead of the 2014 Assembly elections, the Centre has promised ST status to Dhangars. The state government of Maharashtra had also recommended to the Centre to include the Dhangar community of Maharashtra in the Scheduled Tribes list, as early as 1966 and 1979. Hence, I urge the Government to amend the Scheduled Castes and Scheduled Tribes Order to include Dhangars in the Scheduled Tribes list.

(xxii) Need to set up a Mega Food Park/Food Processing Unit in Mainpuri Parliamentary Constituency, Uttar Pradesh

श्री तेज प्रताप सिंह यादव (मैनपुरी): मैनपुरी जिला (उत्तर प्रदेश) की तकरीबन 70 प्रतिशत आबादी कृषि पर आधारित है जिसकी आय का मुख्य स्रोत कृषि कार्य है। मैनपुर जिले में आलू, लहसून, गेहूँ, चना, मक्का आदि की खेती प्रमुखता से की जाती है। किन्तु इन उत्पादों के उचित रख-रखाव और संग्रहण की समुचित व्यवस्था न होने के कारण अधिकांशतः फसल बर्बाद हो जाती है जिससे किसानों का काफी नुकसान होता है।

मेगा फूड पार्क की स्थापना से हमारे अन्नदाता किसान को उनकी मेहनत का पूरा लाभ तो मिलेगा ही, कृषि उत्पादों का नुकसान होने से भी बचाया जा सकेगा। इसके साथ ही विभिन्न कृषि उत्पाद एक ही स्थान पर उपलब्ध होने से आसानी से एवं सुरक्षित रूप से निर्यात हो सकेगा और क्षेत्र के गरीब किसानों को उनकी पैदावार का उचित मूल्य प्राप्त हो सकेगा। इससे सिर्फ किसानों को ही लाभ नहीं मिलेगा बल्कि यहाँ के अन्य शिक्षित बेरोजागार युवाओं को भी रोजगार के अवसर प्राप्त होंगे और रोजगार का सृजन होगा।

अतः सरकार से मेरी माँग है कि मैनपुरी जिले के किसानों के कल्याण हेतु मेरे संसदीय क्षेत्र में मेगा फूड पार्क एवं प्रोसेसिंग यूनिट की स्थापना की जाए।

(xxiii) Need to streamline loan disbursement mechanism by banks for developmental projects

श्री प्रेम सिंह चन्दूमाजरा (आनंदपुर साहिब): बैंकों की भूमिका विकास के लिए आवश्यक मानी जाती है। अतः बैंकों को लाभ अर्जित करने के लिए ही नहीं वरन समाज के आर्थिक विकास को गति देने की प्राथमिकता होनी चाहिये। बैंक अर्थ अर्जित करने के लिए नहीं वरन आर्थिक विकास को गति देने का साधन है। खेद है कि आजकल के बैंक लाभ अर्जित करने को ही प्राथमिकता दे रहे हैं। बैंक अपनी गलतियों को छिपाने और उनके कारण हुई आर्थिक क्षति की भरपाई करने के लिए नाना प्रकार के रास्ते अपना रहे हैं। पिछले लगभग चार वर्षों में 100000000/- रुपये बचत खातों में न्यूनतम राशि न रखने और ए.टी.एम. से अधिक बार राशि निकालने के चार्ज के रूप में खाताधारकों से वसूल किये गये हैं।

किंतु एक उदाहरण अवश्य देना चाहूंगा कि बैंक परियोजनाओं के निर्माण के लिए ऋण स्वीकृत कर देते हैं लेकिन कुछ ही ऋण की किस्तों के भुगतान के बाद अवरोध पैदा किये जाते हैं। परियोजना निर्माता के पुनः आग्रह करने पर फिर ब्याज दर बढ़ाकर ऋण की अगली किस्ते दी जाती हैं। यह क्रम दो तीन या चार बार दोहराया जाता है। ब्याज की राशि बढ़ जाने के कारण परियोजना की लागत बढ़ जाती है। साथ ही परियोजना से लाभ भी सीमित हो जाता है।

अतः मेरा अनुरोध है कि सरकार बैंकों पर इस प्रकार की कार्यवाहियों पर अंकुश लगाये और स्पष्ट निर्देश जारी करे।

(xxiv) Need to cover damage to crops caused by stray animals under Pradhan Mantri Fasal Bima Yojana

श्रीमती तबस्सुम बेगम (कैराना): प्रधान मंत्री फसल बीमा योजना किसानों के लिये सुरक्षा कवच नहीं बोझ बन गई है। पी.एम.एफ.बी.वाई. में प्रीमियम किसानों के खाते से काटकर बीमा कम्पनियां मालामाल हो रही है। क्लेम मिलने में देरी व बैंकों के द्वारा पी.एम. एफ.बी.वाई. प्रक्रिया में धांधली तथा किसानों से बैंकों द्वारा प्रीमियम अधिक काटकर बीमा कम्पनियों को कम भुगतान तथा क्लेम की राशि से बैंकों द्वारा के.सी.सी. खाते के लोन की वसूली की खबरें प्राप्त हो रही है। देश में छोटे किसानों की दशा बेहद खराब है। एन.एस.एस.ओ. के अनुसार लघु व सीमांत किसानों की औसत मासिक आय 1308 रुपये है। उत्तर प्रदेश व राजस्थान में आवारा पशुओं के कारण छोटे किसानों को सबसे ज्यादा नुकसान हो रहा है।

मैं मांग करती हूं कि केन्द्र सरकार आवारा मवेशियों द्वारा फसल नुकसान के मुआवजे का प्रावधान पी.एम.एफ.बी.वाई. में जोड़े और लघु व सीमांत किसानों का प्रीमियम सरकार खुद भरे।

श्री मल्लिकार्जुन खड़गे (गुलबर्गा): मैडम स्पीकर, आप जरा हाउस को ऑर्डर में लाने की कोशिश कीजिए। …(व्यवधान)

माननीय अध्यक्ष : क्या कोशिश करूं?

श्री मल्लिकार्जुन खड़गे : आपको पूछकर ही हमने यह डेट फिक्स की थी। हम डिबेट में कोऑपरेट करते हैं। हमने पहले भी कहा था। आप जब ट्रिपल तलाक बिल लाए थे, हम सभी ने बड़ी शान्ति के साथ मिलकर सुना था।…(व्यवधान) उसके बाद जब जम्मू-कश्मीर की समस्या आयी थी, उस वक्त हम सबने मिलकर बात की थी। आज राफेल का एक बहुत बड़ा मुद्दा यहां पर डिस्कस होने जा रहा है। सारा देश देखने वाला है, सुनने वाला है। आप हाउस को ऑर्डर में रखने की कृपा करें। …(व्यवधान)

HON. SPEAKER: All of you, please go to your seats. I am again requesting you.

… (*Interruptions*)

माननीय अध्यक्ष : क्या सबको सस्पेंड करूं? आप क्या चाहते हैं? What can I do?

… (*Interruptions*)

श्री ज्योतिरादित्य माधवराव सिंधिया (गुना): मैडम, आप उनको भी निर्देश दीजिए। …(व्यवधान)

माननीय अध्यक्ष : उनको भी डाँट रहीं हूं। आपसे ज्यादा उनको डाँट रही हूं।

Hon. Members, please go to your seats.

… (*Interruptions*)

माननीय अध्यक्ष : प्लीज अपनी सीट पर जाइए।

…(व्यवधान)

<u>14 04 hrs</u>

DISCUSSION UNDER RULE 193
Issues relating to Rafale Deal

HON. SPEAKER: Hon. Members, Shri K.C. Venugopal has requested me to allow Shri Rahul Gandhi to initiate the discussion under Rule 193 on Rafale Deal. I have acceded to the request.

Now, Shri Rahul Gandhi.

… (*Interruptions*)

SHRI RAHUL GANDHI (AMETHI): Madam Speaker, would it be possible for me to speak from another seat? …(*Interruptions*)

HON. SPEAKER: Yes.

… (*Interruptions*)

SHRI RAHUL GANDHI : Madam Speaker, I would like to wish a very happy new year to all my colleagues and to the youngsters who have come to see the speech today and also to all the citizens of the country. …(*Interruptions*)

It is a tragedy that our friends in the AIADMK are not allowing a debate and are trying to protect the Prime Minister. …(*Interruptions*) This debate is about the Rafale issue and it is a tragedy that Members of the AIADMK who represent Tamil Nadu are doing the service for the BJP. …(*Interruptions*)

Anyway, as an Opposition Leader, my job is to raise questions on the Government. I watched a part of the interview of the Prime Minister yesterday. …(*Interruptions*) He spoke for almost one and a half hours on different issues.

In the interview he said that, “no one is raising the question with regard to him on Rafale; that no one is accusing the Prime Minister on Rafale.” …(*Interruptions*)

Well, I would like to say in the House that that is not true. The entire nation is asking a direct question about the Prime Minister. The entire nation is asking why the Prime Minister can speak for one and a half hours in a staged interview and not answer the fundamental questions of Rafale. …(*Interruptions*)

The questions of Rafale occur on three pillars. The first pillar is the process with regard to the deal. The second pillar is the pricing and the third and most interesting pillar is *paisa* - patronage. …(*Interruptions*)

So, I would like to say a little bit about all three of these pillars. These are questions that we have been asking the Prime Minister from the beginning. …(*Interruptions*) The Rafale aircraft was chosen after dedicated work, after eight years of work by the Air Force. Senior officers of the Air Force chose the Rafale aircraft after a long negotiation. …(*Interruptions*) The Air Force wanted 126 aircraft. Now, the question is: Why was the demand for 126 aircraft changed to 36 aircraft? Who changed the requirement of the Air Force from 126 to 36? Did something change with the requirement of national security? Did the Air Force request the Government? Did the Air Force ask the Government, tell the Government that – “no, we do not want 126 planes, we want only 36 planes?” That is one question. …(*Interruptions*)

Another related question – the excuse given for 36 aircraft was that, “we needed the aircraft urgently.” Well, then, I would like to ask the question, if you needed the aircraft urgently, why is it that not a single Rafale aircraft has landed on Indian soil until today? …(*Interruptions*)

The entire procedure of the deal from the beginning to the end was by-passed. The Defence Minister … * was asked whether he knew about the new deal that by-passed the old deal. … * himself said, “I have no idea about the new deal.” …(*Interruptions*) The Defence Minister stated this. The Cabinet Committee on Security which is supposed to authorise any deal gave no authorisation. This is a known fact. …(*Interruptions*) It has come out in a large number of newspapers but the Prime Minister does not have a comment. So, my fundamental question, the starting question to the Prime Minister is: you changed the old deal of 126 aircrafts and replaced it with a new deal of 36 aircrafts. …(*Interruptions*) Did the Air Force change their demand for the number of planes or did you unilaterally, without asking the Air Force, change this demand?

The second question is on pricing. Everybody knows that the Rafale aircraft that the UPA government was going to buy, was going to be bought for Rs. 526 crore rupees an aircraft. …(*Interruptions*) This is a fact and everybody knows it. When Narendra Modi ji went to France, he met the then President of France Mr. Hollande and a new deal was constructed. The price of the aircraft under the new deal went from Rs. 526 crore to Rs. 1600 crore. So, the next

---

* Not recorded.

question to the Prime Minister is: why did the price go from Rs. 526 crore to Rs. 1600 crore? …(*Interruptions*) Why did the President of France in a public statement clearly say that the Prime Minister of India himself told me that the new price would be valid and that the contract would be taken away from HAL and given to *…* * on his behest? …(*Interruptions*) Another question to the Prime Minister is: is it not a fact that the new price of Rs. 1600 crore that you negotiated was objected to by the Defence Ministry officials? …(*Interruptions*) Is there an objection put forward by the Defence Ministry to this new price? That is another question on pricing.

Finally, we come to the question of paisa or patronage. HAL has been making aircraft for 70 years. …(*Interruptions*) The Gnat aircraft was responsible for winning the 1965 war. Su-30 aircraft, Mirage aircraft, MiG-27 aircraft these were all constructed by HAL. …(*Interruptions*) So, HAL has a tremendous record and HAL is the potential future of aviation industry of this country. HAL gives jobs to thousands of youngsters and HAL is the bedrock of technology in this country and has had tremendous success. …(*Interruptions*) On the other side is *…* *, a failed businessman with Rs. 45,000 crore in debt. *…* * opens a company 10 days before he receives an HAL contract.

… (*Interruptions*)

HON. SPEAKER: No names will go on record.

… (*Interruptions*)

* Not recorded.

SHRI RAHUL GANDHI : The President of France says that the Prime Minister of India has ordered us to give this contract to *…* *. …(*Interruptions*) *…* * has a plot of land which was purchased by money given by *…** to *…* * …(*Interruptions*) So, the next question is: dear Prime Minister, why did you give this contract to your dear friend *…* * and cost the exchequer Rs. 30,000 crore?

Why did you take this contract away? …(*Interruptions*)

HON. SPEAKER: No name will be recorded.

… (*Interruptions*)

माननीय अध्यक्ष : आप लोग बैठ जाइए।

…(व्यवधान)

SHRI RAHUL GANDHI : I see here the Defence Minister sitting, hiding behind the AIADMK people. I can see her hiding and I can see her smiling. …(*Interruptions*) It is the same Defence Minister who publicly stated that price is a secret negotiated with *…(Interruptions)…* * In my last speech, I made it very clear that the Defence Minister was contradicted by *…(Interruptions)…* * himself who personally told me, Dr. Manmohan Singh and Shri Anand Sharma that he had no issue with India being told the price of Rafale jets. …(*Interruptions*)

There are a number of holes in the Rafale story. You would recall that the last time the Prime Minister came and listened to my speech. You would recall that the Prime Minister came and gave a long speech of one-and-a-half

* Not recorded.

hours where he did not talk for even five minutes about Rafale. …(*Interruptions*) So, it is very clear that the Prime Minister does not have the guts to come to Parliament and confront the questions. The Defence Minister hides behind the AIADMK people and the Prime Minister hides in his room. …(*Interruptions*)

With your permission, Speaker Madam, I would like to play a little tape recording that has been released today in the media. Do I have your permission, Speaker Madam, to play a little tape recording? …(*Interruptions*)

माननीय अध्यक्ष : आप इस तरीके से नहीं कर सकते हैं।

…(व्यवधान)

HON. SPEAKER: No, that is not permitted. You speak whatever you want.

… (*Interruptions*)

SHRI RAHUL GANDHI : This is the recording of the Cabinet Minister of Goa. Do I have your permission? …(*Interruptions*)

HON. SPEAKER: I cannot allow that.

… (*Interruptions*)

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): I am on a point of order. The last time, the hon. Member spoke about Rafale, he *…(Interruptions)…* * before the whole nation by concocting a conversation between him and the French President but the French Government contradicted him. …(*Interruptions*) Today, he wants to rely on a recording which is false and fabricated. Let him authenticate

* Not recorded.

it, place it on the Table of the House and be open to action on privilege. …(*Interruptions*) There is no such procedure. He has to authenticate it, take the responsibility, and face expulsion from the House under a privilege motion if it is contradicted. …(*Interruptions*)

HON. SPEAKER: That is why I am not allowing him.

… (*Interruptions*)

SHRI RAHUL GANDHI : Madam, I would like to – in the spirit of the 21st century – play this recording. It is a recording of a Minister in the Goa Government where he is clearly stating something that the *…(Interruptions)…* * has said in a Cabinet meeting. …(*Interruptions*)

माननीय अध्यक्ष : आप इस प्रकार एलिगेशन नहीं कर सकते हैं।

…(व्यवधान)

HON. SPEAKER: Please listen to me.

… (*Interruptions*)

माननीय अध्यक्ष : इस तरह से रिकॉर्डिंग रिकॉर्ड में नहीं जाती है।

…(व्यवधान)

HON. SPEAKER: Nothing will go on record. You are not allowed to speak like this.

…(Interruptions) *

माननीय अध्यक्ष : क्या आप लिखित में देंगे? क्या आप उसको लिखित में ऑथेंटिकेट कर रहे हैं? You have to authenticate it.

… (*Interruptions*)

* Not recorded.

SHRI RAHUL GANDHI : Thank you, Madam. Do I have your permission? …(*Interruptions*)

HON. SPEAKER: Are you authenticating it?

… (*Interruptions*)

SHRI RAHUL GANDHI : If you are not giving me permission because they are scared, I will read the transcript of the recording. …(*Interruptions*)

HON. SPEAKER: You have to authenticate it. I am sorry, but you have to authenticate it.

… (*Interruptions*)

HON. SPEAKER: Please listen to me. Are you authenticating it? I cannot just allow this.

… (*Interruptions*)

HON. SPEAKER: This is not the way. You are not ready to listen anything.

… (*Interruptions*)

माननीय अध्यक्ष : मैं इस तरीके से नहीं चला सकती हूं।

…(व्यवधान)

HON. SPEAKER: This is a recorded statement.

… (*Interruptions*)

माननीय अध्यक्ष : आप मुझे कुछ बोलने नहीं देंगे, आप ही करेंगे। आप मुझे कुछ कहने देंगे या आप ही बात करेंगे।

…(व्यवधान)

माननीय अध्यक्ष : मेरी बात तो सुनिए। पहली बात यह है कि यहां पर कोई भी रिकार्ड नहीं बजा सकते हैं।

…(Interruptions) *

SHRI DEEPENDER SINGH HOODA (ROHTAK): He is not playing it now.…(*Interruptions*)

माननीय अध्यक्ष : रिकार्डेड स्टेटमेंट भी आपको यहां पढ़कर सुनाना हो,

…(व्यवधान)

माननीय अध्यक्ष : मेरी बात सुनिए।

…(व्यवधान)

माननीय अध्यक्ष : रिकार्डेड स्टेटमेंट भी अगर आपको पढ़ना हो, तो ऑथन्टिकेट करके रखना पड़ेगा। He has to authenticate it. Is he authenticating it? He has to authenticate it.

… (*Interruptions*)

माननीय अध्यक्ष : ऑथन्टिकेट मुझे बता दीजिए, ऐसे नहीं पढ़ सकते हैं।

…(व्यवधान)

HON. SPEAKER: I just cannot hear anything.

… (*Interruptions*)

SHRI RAHUL GANDHI : Madam, I understand that they are very terrified of this type of a thing.…(*Interruptions*)

HON. SPEAKER: Are you authenticating the statement?

… (*Interruptions*)

* Not recorded.

SHRI RAHUL GANDHI: I will not play the tape, if it makes them happy.

SHRI ARUN JAITLEY: Since it is false, he refuses to authenticate it. He … * repeatedly. He … * five times a day. ये … * है, इसलिए आप ऑथेन्टिकेट नहीं करना चाहते हैं। आप ऑथेन्टिकेट करिए, अगर आप मानते हैं कि यह सच है तो ऑथन्टिकेट करिए। आप डरते हैं कि यह … * है, इसलिए आप ऑथेन्टिकेट नहीं कर रहे हैं।… (व्यवधान)

HON. SPEAKER: Are you authenticating it?

… (*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet again at 2.30 p.m.

14 24 hrs

The Lok Sabha then adjourned till Thirty Minutes past Fourteen of the Clock.

---

* Not recorded.

<u>14 30 hrs</u>

The Lok Sabha re-assembled at Thirty Minutes past Fourteen of the Clock.

(Hon. Speaker *in the Chair*)

<u>DISCUSSION UNDER RULE 193</u>

Issues relating to Rafale Deal – <u>Contd.</u>

… (*Interruptions*)

<u>14 31 hrs</u>

At this stage, Shrimati V. Sathyabama and some other hon. Members came and stood on the floor near the Table.

माननीय अध्यक्ष: राहुल जी, आप कंटीन्यु कर सकते हैं, लेकिन एक बात ध्यान से सुनिए कि कोई भी एलिगेशन हो या जो टेपरिकॉर्डर आप कह रहे हैं, वह तो नहीं सुना सकते हैं, मगर टेप रिकॉर्डर वाली बात पढ़ कर भी नहीं सुनानी । आप अपनी बात बोलो, जो आप बोलना चाहते हैं।

…(व्यवधान)

श्री राहुल गांधी(अमेठी): मैडम, कुछ सुनाई नहीं दे रहा है। …(व्यवधान)

माननीय अध्यक्ष: आप वह हैडफोन लगा लो ।

…(व्यवधान)

माननीय अध्यक्ष: कब से बोल रही हूँ कि वह लगा लो।

…(व्यवधान)

माननीय अध्यक्ष: लगा लिया, अब समझ आ गया?

…(व्यवधान)

माननीय अध्यक्ष: आपको मेरी बात यह लगा कर सुननी होती है।

…(व्यवधान)

श्री राहुल गांधी: मैडम, मैंने जैसे कहा था, जो टेप-रिकॉर्डिंग मेरे पास है, उसे प्ले नहीं करूंगा। …(व्यवधान)

माननीय अध्यक्ष: आप कर ही नहीं सकते हैं।

…(व्यवधान)

श्री राहुल गांधी: मैडम, आपने जो बोला है, मैं उसको सुनूंगा। …(व्यवधान)

माननीय अध्यक्ष: उसकी जिम्मेदारी लेनी पड़ती है।

…(व्यवधान)

श्री राहुल गांधी: मैडम, दो-तीन और सवाल उठते हैं। …(व्यवधान) एक बड़ा सवाल उठाता है कि पुराने कॉन्ट्रैक्ट में एच.ए.एल. हवाई जहाज़ बनाती, बेंगालुरू में और बाकी प्रदेशों में हवाई जहाज़ बनता और यह बहुत बड़ा कॉन्ट्रैक्ट है। …(व्यवधान) लाखों युवाओं को इस रफ़ाल हवाई जहाज़ को बनाने का ऑनर मिलता। …(व्यवधान) तो आपने एच.ए.एल. से छीना और … * को कॉन्ट्रैक्ट दिया। …(व्यवधान) अब फ्रांस में हवाई जहाज़ बनेगा। …(व्यवधान)

माननीय अध्यक्ष: आप व्यक्ति का नाम मत लो, उनकी फर्म का हो तो ले सकते हो

…(व्यवधान)

श्री राहुल गांधी : मैडम, … * का भी नाम नहीं ले सकते हैं?…(व्यवधान)

माननीय अध्यक्ष: नहीं ले सकते हैं।

…(व्यवधान)

श्री राहुल गांधी : मैडम, मना है? …(व्यवधान) … * का भी मना है?

माननीय अध्यक्ष: He is not the Member of the House.

…(व्यवधान)

---

* Not reocorded.

श्री राहुल गांधी: मैडम, नॉर्मली मैंबर्स का नाम नहीं लेना चाहिए, लेकिन … * का भी नहीं ले सकते हैं? …(व्यवधान)

माननीय अध्यक्ष: He is not the Member of the House.

…(व्यवधान)

श्री राहुल गांधी : मैडम, नए रूल्स आए हैं? नो प्रॉब्लम मैम। मैम, He is the member of the BJP? …(व्यवधान)

माननीय अध्यक्ष: राहुल जी, या तो आप रूल पढ़िए, ऐसा नहीं होता है। मैं जो बोल रही हूँ, मैं रूल के हिसाब से बोल रही हूँ न, ऐसा मैं अपनी तरफ से नहीं कह रही हूँ।

…(व्यवधान)

श्री राहुल गांधी : मैडम, डबल-ए? डबल ए भी नहीं कह सकता हूँ? …(व्यवधान)

माननीय अध्यक्ष: वह जो आप सही समझें, यह मुझे पूछ कर मत बोलिए, प्लीज़ डोंट डू दैड।

…(व्यवधान)

SHRI RAHUL GANDHI : Madam, I got your message.

मैडम, डबल-ए को कॉन्ट्रैक्ट दिया गया और पूरे के पूरे फ्रांस में हवाई जहाज़ बनेंगे। …(व्यवधान) यहां जो युवा आए हैं, इनके हाथों से भी रोज़गार छीना गया। …(व्यवधान) मेक इन इण्डिया की बात हुई। …(व्यवधान) लेकिन रफ़ाल मामले में दुनिया का एक सबसे बड़ा डिफेंस कॉन्ट्रैक्ट मेड इन फ्रांस हुआ। …(व्यवधान) नरेन्द्र मोदी जी ने करवाया। …(व्यवधान) थोड़ा समय सुप्रीम कोर्ट के बारे में भी कहना चाहता हूँ।…(व्यवधान) सरकार के लोग कहते हैं कि सुप्रीम कोर्ट ने रफ़ाल मामले पर निर्णय लिया। …(व्यवधान) लेकिन रियलिटी यह है कि सुप्रीम कोर्ट ने सिर्फ यह कहा है कि रफ़ाल पर इंक्वायर करना हमारे ज्युरिस्डिक्शन में नहीं है। …(व्यवधान) सुप्रीम कोर्ट ने यह नहीं कहा है कि जेपीसी लागू नहीं होनी चाहिए और पार्लियामेंट्री इंक्वायरी नहीं होनी चाहिए। …(व्यवधान)

---

* Not reocorded.

आज एक और आर्टिकल आया है, वायर मैगजीन में एक आर्टिकल आया है, जिसमें लिखा है कि "डिफेंस मिनिस्ट्री की फाइल नोटिंग्स में डिफेंस मिनिस्टर ने कहा है कि प्रधान मंत्री जी को राफेल के नेगोशिएशन में इंटफियर नहीं करना चाहिए।"…(व्यवधान) यह बहुत बड़ा सवाल है, क्या ऐसी कोई फाइल नोटिंग है, जिसमें डिफेंस मिनिस्ट्री के अफसरों ने लिखा है कि प्रधान मंत्री को राफेल के नेगोसिएशन में इंटफियर नहीं करना चाहिए।…(व्यवधान) यह बहुत बड़ा मुद्दा है, इसका भी जवाब प्रधान मंत्री जी दें। आखिरी बात मैं कहना चाहता हूँ कि यह जो टेप निकली है, इसमें …* ने कैबिनेट मीटिंग में सब के सामने बोला है, मेरे पास राफेल की फाइलें पड़ी हुई हैं। मेरे घर में पड़ी हुई हैं और राफेल का पूरा का पूरा सच मेरे पास है।…(व्यवधान)

माननीय अध्यक्ष : एक मिनट प्लीज।

श्री राहुल गांधी : … * ने बोला कि मेरे पास…(व्यवधान)

माननीय अध्यक्ष : एक मिनट सुनिए। आप एक्स डिफेंस मिनिस्टर कह सकते हो … * के नाते नहीं। जो भी हो … * नहीं, बात समझो तो सही। आप मुझे क्यों रोकने के लिए मजबूर कर रहे हो?

SHRI RAHUL GANDHI : Madam Speaker, sorry, not … * but ex-Defence Minister of India. …(*Interruptions*) Even more important, he has the files of Rafale in his cupboard. He has stated this to his Cabinet and it has been authenticated by a Cabinet Minister of the Government of Goa who belongs to the BJP …(*Interruptions*) मैडम, आम तौर से राफेल का मामला शुरू हुआ। हमने सोचा था कि दाल में कुछ काला है और हमने शुरुआत की, प्राइसिंग की बात निकली।…(व्यवधान) … * की बात निकली, प्रोसीजर की बात निकली, … * ने टिप्पणी दी, … * ने टिप्पणी दी।…(व्यवधान) दो साल के बाद पता लगा कि दाल में कुछ काला नहीं है, दाल ही काली है। काली दाल है।…(व्यवधान) Madam, we demand a JPC in this matter. बीजेपी के नेताओं से मैं कहता हूँ कि डरने की कोई ज़रूरत नहीं है।…(व्यवधान) जेपीसी लागू कीजिए। दूध का दूध पानी

---

* Not recorded.

का पानी हो जाएगा। देश को पता लग जाएगा कि नरेन्द्र मोदी जी, जिन पर देश ने भरोसा किया था,…(व्यवधान) नरेन्द्र मोदी जी ने स्वयं …* के … * के जेब में तीस हजार करोड़ रुपये डाले। पूरे के पूरे प्रोसीजर को नष्ट किया, बाय पास किया।…(व्यवधान) डिफेंस मिनिस्ट्री के लोगों ने ऐतराज़ किया। एचएएल के वर्कर्स से कान्ट्रेक्ट छीन कर फ्रांस की एक कम्पनी को दिया गया। मैडम, हम चाहते हैं कि जेपीसी लागू हो और जो सच्चाई देश सुनना चाहता है, वह देश के सामने आए।…(व्यवधान) आखिरी बात, कल अपने इंटरव्यू में नरेन्द्र मोदी जी थके हुए लगे थे, घबराये हुए लगे थे और उन्होंने कहा कि मेरे ऊपर कोई उंगली नहीं उठा रहा है। नरेन्द्र मोदी जी पर पूरा देश उंगली उठा रहा है। धन्यवाद। नमस्कार।…(व्यवधान)

माननीय अध्यक्ष : प्लीज, प्लीज।

* Not recorded.

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): Madam Speaker, when for the second time, the Congress Party wanted to raise the issue of Rafale, we had all thought that there is something very significant they have to say. …(*Interruptions*) But, I must say, after hearing the lead speaker on behalf of the Congress Party, we all are utterly disappointed; the country is disappointed because every word he has said is something which is belied in the face of the judgement of the Supreme Court. …(*Interruptions*)

Normally, in a society where judicial review is the last resort, when the Supreme Court speaks on every issue, that is treated as the last word except for the jurisdiction of the legislature in some cases. …(*Interruptions*) Here, on every issue that the Supreme Court has said and spoken very clearly and categorically, the lead speaker of the Congress still has a view which has all been thrown out by the Supreme Court because each one of those contentions was raised before the Court. …(*Interruptions*)

Madam, there are some people who have a natural dislike for truth. …(*Interruptions*) This is a case where there is a natural dislike for truth. From the first to the last word, every word spoken in the last six months on this subject, including in this House, is utterly false. …(*Interruptions*) My learned friend who spoke, has a legacy. That legacy had manufactured for the late Mr. V.P. Singh's son, a foreign bank account in St. Kitts. It was proved to be false. …(*Interruptions*) On the last occasion, he manufactured a conversation between himself and the French President, Mr. Macron. The French

Government officially denied it. He repeats the same falsehood today. …(*Interruptions*)

Today, he tried to produce a tape or a document which the rules do not permit. …(*Interruptions*) He was too scared to authenticate it because he knows that his party had manufactured it and he knows fully well that both the Health Minister of Goa and the Chief Minister of Goa have already said that this is complete fabrication and there must be an enquiry as to how the Congress Party manufactured it. …(*Interruptions*)

I will now list out each of the incorrect and the false and inaccurate statements he has made. The manner in which he takes liberties with the truth is absolutely unprecedented. …(*Interruptions*) He says, and this is the case being made out – "The procedure is wrong. There was no Negotiating Committee; there was no contract by Price Negotiating Committee; there was no Defence Acquisition Council; there was no Cabinet Committee on Security. One man decided the transaction." …(*Interruptions*) He then says, and this is what I have publicly referred to as an arithmetic which a kindergarten child understands, "एक 500 का था, जो हम ला रहे थे, जो ये लाये, वह 1,600 का है।" …(*Interruptions*) It only shows, and it is a tragedy for this country, that the grand old party of Indian Politics, the Congress Party which has in the past been headed by great legends is today headed by a gentleman who does not even have a basic understanding of what a combat aircraft is.

I am not yielding Madam. …(*Interruptions*). When they have heard falsehood, they must also hear the truth …(*Interruptions*).

HON. SPEAKER: Nothing will go on record like this. Only the Minister's statement will go on record.

…(Interruptions) … *

श्री अरुण जेटली: आप …* सुन सकते हैं तो सच्चाई भी तो सुनिए। सच्चाई सुनने में क्यों तकलीफ हो रही है?…(व्यवधान) इसके पीछे कारण है।…(व्यवधान) मैडम, यह 500 बनाम 1600 का जो तर्क है, यह बहुत सादगी का तर्क है और इसका कारण यह है कि इस देश में कुछ लोग और कुछ परिवार ऐसे हैं, जिनको पैसे का गणित समझ में आता है, पर देश की सुरक्षा के साथ जुड़े हुए मुद्दे समझ में नहीं आते।…(व्यवधान)

Madam, my friend laid down a precedent to say that no names can be taken but abbreviations can be used. (*Interruptions*). When he was a young man, he was playing in the lap of one `Q', about whom, in the Bofors case, the CEO of Nobel Industries that manufactured the Bofors gun, had in his diary written, `Q' must be protected at all costs. …(*Interruptions*). Subsequently, the bank account in favour of `Q' was discovered. …(*Interruptions*). They understood commerce and the arithmetic …(*Interruptions*).

Madam, what is the National Herald case about? …(*Interruptions*). How a public property, meant for a trust is converted into a private property of a family, for which the members of the family are out on bail. …(*Interruptions*). Why was the gentleman, in custody today of our investigating agencies, sending e-mails in 2008-09 when the AgustaWestland deal was being negotiated, was referring to `Mrs. Gandhi or Italian lady', `son of Italian lady',

---

* Not recorded.

`the son will speak to the mother'? Why was it happening? …(*Interruptions*). The reason is that they did not understand national security. …(*Interruptions*). They only understand *paisa* to use his own words. …(*Interruptions*).

Madam, if there was one case, I may have given that family the benefit of doubt. …(*Interruptions*). But if in Bofors, the finger points to you, if in National Herald, the finger points to you, if in Agusta, the finger points to you, then three is a big too much. …(*Interruptions*). Madam, we do remember, it is three times. I am sure Shri Rahul Gandhi in his earlier days was seeing the James Bond films. …(*Interruptions*).

James Bond had said: "If it is once, it is a happenstance". It can happen. "If it is twice, it is a coincidence; and if it is thrice, it is a conspiracy." And, the conspirators of various defence deals today, have the audacity to raise an allegation against others." …(*Interruptions*)

अध्यक्ष महोदया, यह राफेल का मामला क्या है? …(व्यवधान) इस देश को किस लिए राफेल जहाज चाहिए था? …(व्यवधान) आपको याद होगा, जब कारगिल का युद्ध हुआ था, तो कारगिल के युद्ध के दौरान हमारी सेना पहाड़ के चोटी पर बैठे हुए दुश्मन के खिलाफ केवल 155एमएम बंदूक का इस्तेमाल करती थी।…(व्यवधान) अगर उस वक्त हमारे पास राफेल जैसा मीडियम मल्टीरोल कॉम्बैट एयरक्राफ्ट होता, तो उनको 100, 150 तथा 200 किलोमीटर की दूरी से मिसाइल से उठा सकते थे।…(व्यवधान) यही कारण था कि देश की फौज ने वर्ष 2001 में कहा कि हमें यह हथियार चाहिए। सरकार ने वर्ष 2001 में इसको मंजूरी दी थी।…(व्यवधान) वर्ष 2003 में यह कहा गया कि यह बहुत आवश्यक है।…(व्यवधान) यूपीए सरकार ने भी आते ही Acceptance of Necessity दे दी।…(व्यवधान)

HON. SPEAKER: Hon. Members, It is not fair. Please go back to your seats. यह गलत बात है। प्लीज, आप अपनी सीट पर जाइए।

… (*Interruptions*)

श्री अरुण जेटली: जब यूपीए सरकार ने Acceptance of Necessity को अनुमति दे दी, तो उसके बाद वर्ष 2007 में इसके लिए टेंडर बुलाया गया।…(व्यवधान) सरकार दो तरीके से डिफेंस एक्विजिशन्स करती है, या तो टेंडर के मामले से करती है या इंटर गवर्नमेंटल एग्रीमेंट के माध्यम से करती है।…(व्यवधान) सरकार-सरकार के बीच में समझौता होता है। जब वर्ष 2007 में यह निर्णय हो गया, तो छ: लोगों ने बिड दी, दो लोगों की बिड टेक्निक्ली सूटेबल पाई गई, एक दसॉल्ट की जो राफेल बनाते हैं और दूसरी यूरोफाइटर की।…(व्यवधान) यह सब इनके कार्यकाल में हो रहा था।…(व्यवधान) उसके बाद उन दोनों की प्राइस बिड खोली गई।…(व्यवधान) प्राइस बिड खोलने के बाद जो एल-वन था, वह राफेल को पाया गया।…(व्यवधान) सरकार की जितनी भी कमेटियां थीं, उसमें एयरफोर्स थी, सबने यह कह दिया कि हमें राफेल की बंदूक चाहिए, इस प्रकार का जहाज चाहिए जिसमें वेपन लगे हुए हैं।…(व्यवधान) हमें जो राफेल एयरक्राफ्ट चाहिए, वह वर्ष 2012 में इनके सरकार के रक्षा मंत्री के मेज पर गया।

Now, there is a speciality about the UPA in decision-making. The speciality is that if the aircraft being selected is not the one whose commerce you have dealt with or understood, then delay the transaction, make it impossible. There were two competitors. I have been listening to a version of one to different bouts for the last six months. When it went to the table of the Raksha Mantri, he was a simple man. He realised he was being pressurised by the Air Force that we need Rafale. He was pressurised by his colleagues perhaps otherwise. The Raksha Mantri was a simple man, everybody knew

…(*Interruptions*) So, what he did was, when the recommendation during the UPA went to him, he notes on the file: "L1 is approved. Rafale is approved. But the process by which, it has been found to be L1 should be relooked into. मैं राफेल को मंजूरी देता हूं, लेकिन जिस प्रक्रिया से यह तय हुआ है, उस पर पुनर्विचार कर लिया जाए।"

बीबीसी में एक सीरियल आता था यस मिनिस्टर। यस मिनिस्टर में कहते हैं, सबसे नाकाबिल मंत्री वह होता है, सबसे नाकाबिल प्रशासक वह होता है, जो कभी फैसला नहीं कर पाता है।…(व्यवधान) वह सरकार ऐसी थी। प्रधान मंत्री के संबंध में इकोनामिस्ट मैगजीन ने लिखा था, "A Prime Minister in office but not in power" और वह रक्षा मंत्री ऐसे थे, जिनकी हर नोटिंग होती थी on the one hand and on the other hand. …(व्यवधान) एक हाथ सेना की आवश्यकता थी, दूसरा हाथ पार्टी की आवश्यकता थी। …(व्यवधान) इसलिए राफेल को मंजूरी, लेकिन प्रक्रिया पर पुनर्विचार हो। यह करते वक्त, मेरा यह आरोप है कि यूपीए सरकार ने इस देश की सुरक्षा के साथ खिलवाड़ किया। …(व्यवधान)

अध्यक्ष महोदया, जब यह सरकार बनी, तो कुछ समय के लिए मुझे रक्षा विभाग मिला था। मैं जब पहली बार एयरफोर्स के अधिकारियों से मिला, तो एयरफोर्स के अधिकारियों ने जो पहली प्रजेंटेशन मुझे दी कि हमारे दुश्मनों के पास 400 ऐसे कांबैट जहाज हैं।…(व्यवधान)

HON. SPEAKER: Hon. Members, please do not do this. It is not fair.

… (*Interruptions*)

श्री अरुण जेटली: हमारी स्क्वैड्रन स्ट्रेंग्थ कम हो रही है। यह आवश्यक है कि हमें तुरन्त यह चाहिए। यूपीए ने 2012 में उस कांबैट स्ट्रेंग्थ को बढ़ाना …(व्यवधान)

माननीय अध्यक्ष : यह क्या हो रहा है? एक मिनट, what is this happening? हवाई जहाज बचपन में बनाए नहीं। अभी बच्चे हो या बड़े हो। क्या उड़ा रहे हो हवाई जहाज?

… (*Interruptions*)

माननीय अध्यक्ष : डिसकशन आपने मांगा हुआ था। This is not fair. आप लोगों ने डिसकशन मांगा था।

…(व्यवधान)

HON. SPEAKER: You have to listen. You have to hear. it is not proper. I am sorry.

… (*Interruptions*)

श्री अरुण जेटली: अध्यक्ष जी, आपके कहने के बाद भी मुझे लगता है कि शायद यूरोफाइटर की याद में ये हवाई जहाज चलाए जा रहे हैं। …(व्यवधान)

HON. SPEAKER: Rajeev Satavji, it is not proper. I am sorry.

… (*Interruptions*)

माननीय अध्यक्ष : यह डिसकशन मांगा क्यों? अगर आपको सुनना नहीं था, तो डिसकशन मांगना नहीं था।

…(व्यवधान)

माननीय अध्यक्ष : अगर आपने डिसकशन मांगा है, तो आपको सुनना भी है। यह तरीका नहीं है। जब आपकी टर्म आएगी, तब आपको बोलना है। इस तरीके से व्यवहार ठीक नहीं है।

…(व्यवधान)

HON. SPEAKER: Kumari Sushmita Dev and Shri Rajeev Satav, you are not doing fair things here. आपने डिसकशन मांगा है, you have to hear.

… (*Interruptions*)

श्री अरुण जेटली: जब नई सरकार बनी, तो मैं बता रहा था कि सबसे पहले यह आग्रह हमें किया गया। आग्रह यह था कि दुश्मन देशों के पास 400 की संख्या में कांबैट एयरक्राफ्ट हैं, उसके बगैर हम क्या करेंगे? इस जहाज के ऊपर जो वैपन लगता है, उसकी कांबैट एबिलिटी, उसकी फायर

करने की एबिलिटी एक बहुत डिस्टेंस से होती है और यह आवश्यकता इस देश की थी।...(व्यवधान)

माननीय अध्यक्ष : यह तरीका नहीं है।

...(व्यवधान)

HON. SPEAKER: The House stands adjourned to meet again at 3:30 p.m.

14 59 hrs

The Lok Sabha then adjourned till Thirty Minutes past Fifteen of the Clock.

---

15 30 hrs

The Lok Sabha re-assembled at Thirty Minutes past Fifteen of the Clock.

(Hon. Speaker *in the Chair*)

…(व्यवधान)

DISCUSSION UNDER RULE 193

Issues relating to Rafale Deal ... Contd.

माननीय अध्यक्ष : यस, जेटली जी, बोलिए।

…(व्यवधान)

वित्त मंत्री तथा कॉर्पोरेट कार्य मंत्री (श्री अरुण जेटली) : माननीय अध्यक्ष जी, मैं बता रहा था कि इस देश की एयरफोर्स को इस कॉम्बैट हवाई जहाज की ज़रूरत क्या थी। …(व्यवधान) हवाई जहाज अपने आप में पर्याप्त नहीं होता। …(व्यवधान) हवाई जहाज केवल उड़ने का एक वाहन है। …(व्यवधान) लेकिन उसमें जो एवियॉनिक्स होते हैं, जो उसमें वैपिनरी होती है, उससे दुशमन से मुकाबले में लड़ाई लड़ी जाती है। …(व्यवधान) इसलिए, असली कीमत जो होती है और उसकी असली क्षमता जो होती है, वह उसके ऊपर लगे वैपन्स के आधार पर होती है। …(व्यवधान)

माननीय अध्यक्ष जी, धन्यवाद, आपने मुझे मेरी सीट बदलने की अनुमति दी। …(व्यवधान) एयरफोर्स का आग्रह था कि हमारे पड़ोस में जो देश हैं, जिनसे हमारे सैन्य संबंध अच्छे नहीं हैं, उनके पास लगभग 400 कॉम्बैट जहाज हैं। …(व्यवधान) इसलिए तुरंत हमारी एयरफोर्स को कॉम्बैट एयरक्राफ्ट्स की ज़रूरत है। …(व्यवधान) वर्ष 2001 में यह प्रक्रिया शुरू हुई थी। …(व्यवधान) जो लोग नीति-निर्माण में हैं, सरकार और शासन चलाने में हैं, सरकारों में हैं, उनका दायित्व है कि वे देश की फौज की भी चिंता करें। …(व्यवधान) 2001 से फौज मांग कर रही थी और 2012 में मंत्री जी लिखते हैं कि मैं राफेल को मंज़ूरी देता हूं, लेकिन जिस प्रक्रिया से यह तय

किया है, उसके ऊपर पुन: विचार किया जाए। …(व्यवधान) यह 2012 की बात है। …(व्यवधान) 2014 तक कुछ नहीं हुआ। …(व्यवधान) सरकार बदलने के बाद एक बार फिर इस देश की वायुसेना ने इस आग्रह को देश के सामने रखा। …(व्यवधान) यह आग्रह था कि तुरंत इसको लाया जाए। …(व्यवधान)

अध्यक्ष जी, इन सब बैठकों के बाद जब 2015 में प्रधानमंत्री जी गए, और राहुल जी ने जो विषय उठाए हैं, मैं उनके उत्तर पर आता हूं। …(व्यवधान) मैं चाहूंगा कि मेरे कांग्रेस के मित्र भी, क्योंकि यह देश की सुरक्षा का मामला है, इसलिए गंभीरता के साथ इन विषयों को समझ लें। …(व्यवधान) प्रधानमंत्री जी की प्रेज़िडेंट, हॉलेंड के साथ जो बैठक हुई और उसका जो प्रेस स्टेटमेंट जारी हुआ, उस प्रेस स्टेटमेंट में था कि हम लोग राफेल इंटर गवर्नमेंटल एग्रीमेंट के तहत खरीदेंगे। …(व्यवधान) on terms and conditions which are better than what were offered earlier …(*Interruptions*) जो यू.पी.ए. के ज़माने में टर्म्स और कंडीशंस थीं, उससे बेहतर टर्म्स और कंडीशंस पर करेंगे। …(व्यवधान) यह कहा गया कि प्रोसेस क्या था? …(व्यवधान) यह प्रोसेस था कि इसके बाद कॉन्ट्रैक्ट नेगोशिएशन कमेटी, प्राइस नेगोशिएशन कमेटी और जो डिफेंस के लोग हैं, इसमें अधिकतर एयरफोर्स के अधिकारी होते हैं, कि किस तरह के एवियॉनिक्स और किस तरह की वैपिनरी चाहिए। …(व्यवधान) यह तय करने के लिए उनकी 74 मीटिंग्स हुई हैं। …(व्यवधान) इन 74 मीटिंग्स का रिकॉर्ड और उसका सरकार ने डीटेल्ड नोट दिया, जो कि सुप्रीम कोर्ट की जजमेंट में रिकॉर्डेड है कि 74 मीटिंग्स हुई हैं। …(व्यवधान) इन 74 मीटिंग्स के बाद जब समझौता फाइनेलाइज़ हो गया, तो वह डिफेंस एक्विज़िशन काउंसिल में जाता है, रक्षा मंत्री के पास जाता है और मंज़ूरी से पहले कैबिनेट कमेटी ऑन सिक्योरिटी के पास आता है। …(व्यवधान) सारी प्रक्रिया पारित होने के बाद सरकार वर्ष 2016 में डसॉल्ट के साथ अपना समझौता तय करती है। …(व्यवधान) इस प्रोसेस पर सुप्रीम कोर्ट क्या कहता है। …(व्यवधान) किसी माननीय सदस्य के पास यह अधिकार नहीं है कि यहां खड़ा होकर कहे कि सुप्रीम कोर्ट का फैसला गलत है। …(व्यवधान) सुप्रीम कोर्ट के फैसले की प्रति मेरे हाथ में है। …(व्यवधान) प्रोसेस

पर सुप्रीम कोर्ट कहता है - हमने प्रोसेस एग्ज़ामिन कर लिया है, हम सैटिस्फाइड हैं कि सारे प्रोसेस का पूरी तरह से पालन हुआ है। …(व्यवधान)

अध्यक्ष जी, मैं दूसरे विषय पर आता हूं। …(व्यवधान) मैं एक बार समझा दूं कि कृपया कर के अपने दल की और उस दल की, जिसके राष्ट्रीय अध्यक्ष के पद पर वे हैं, उसकी प्रतिष्ठा और गरिमा को आप मद्देनज़र रखिए। …(व्यवधान)

ये 500 और 1600 की तुलना क्या है? ये दाम नहीं थे। दाम कैसे दिए जाते हैं? एक दाम बेयर एयरक्राफ्ट का होता है। जैसा कि मैंने कहा, एक एयरक्राफ्ट केवल फ्लाइंग इंस्ट्रूमेंट होता है, वह वैपन नहीं होता है। दूसरा दाम वैपनाइज्ड एयरक्राफ्ट का होता है, जिस पर पूरे वैपन फिट होते हैं। …(व्यवधान) वर्ष 2007 में एक ऑफर आया। उस वर्ष 2007 के ऑफर में दोनों तरह के दाम थे। रक्षा मंत्री ने ठीक कहा कि बेसिक एयरक्राफ्ट का दाम हमने बता दिया है, लेकिन यदि हम वैपनाइज्ड का दाम बताएंगे तो दुश्मन को भी पता चल जाता है कि आपके पास किस तरह के वैपन हैं और हम अपने कॉन्ट्रैक्ट का भी उल्लंघन करेंगे। इसलिए उस कॉन्ट्रैक्ट के संबंध में केवल एक विषय याद रखा जाए कि प्राइस फर्म नहीं होता, वर्ष 2007 का भी प्राइस फर्म नहीं था, उसमें एस्केलेशन क्लॉज था। …(व्यवधान) हर साल इतना दाम बढ़ेगा, वह एस्केलेशन क्लॉज था। उसके बाद जब दोबारा बातचीत हुई तो दोबारा बातचीत के बाद, दोबारा से बेसिक एयरक्राफ्ट की कीमत, उसके साथ-साथ वैपनरी की कीमत और वैपनाइज्ड एयरक्राफ्ट की कीमत, दोनों पर सरकार ने तय किया और इस पर समझौता हुआ। मैं बिना इस बात के इसको यकीनन कह सकता हूं, बिना किसी खंडन के डर से कि बेसिक एयरक्राफ्ट का दाम वर्ष 2016 की तारीख में यू.पी.ए. के दाम से 9 परसेंट सस्ता था।…(व्यवधान) वैपनाइज्ड एयरक्राफ्ट का दाम यू.पी.ए. के दाम से 20 परसेंट सस्ता था। कम से कम उस समझौते को एंटनी साहब से आप समझ लेते। यू.पी.ए. का जो समझौता था कि जब आप कॉन्ट्रैक्ट पर हस्ताक्षर करोगे तो 11 साल सप्लाई करने में लगेंगे। अगर इन 11 सालों की जानकारी होती तो आज यह तर्क नहीं दिया जाता कि वर्ष 2016 में हुआ, वर्ष 2018 तक दो साल में क्यों नहीं आए। आप तो 11 साल का समय दे रहे थे। ये जो मैं 9 परसेंट

और 20 परसेंट कह रहा हूं, ये केवल पहले जहाज के बीच का अंतर है। जब दूसरा, चौथा, आठवां और अट्ठारहवां आएगा तो जो एस्केलेशन क्लॉज आज तय हुआ है, वह इनके एस्केलेशन क्लॉज से सस्ता है। …(व्यवधान) हर सक्सेसिव जहाज के ये 9 और 20 का जो दाम है, ये अपने आप में बढ़ता जाएगा। दाम के ऊपर सुप्रीम कोर्ट क्या कहता है? अगर ये चाहें तो मैं इनको पढ़कर भी बता सकता हूं। सुप्रीम कोर्ट कहता है कि हमने पहले तय किया कि हम दाम नहीं देखेंगे। बाद में हम अपनी अंतरात्मा को संतुष्ट करने के लिए, to satisfy the conscience of the court. हमने दाम मांगा, सरकार ने दाम हमे सील्ड कवर में दिया, हमने सील कवर खोलकर पढ़ा और पढ़ने के बाद, अपनी कॉन्सियस को सैटिस्फाई करने के बाद हमें लगा कि इस केस में हमें हस्तक्षेप करने की कोई आवश्यकता नहीं है। सुप्रीम कोर्ट की कॉन्सियस सैटिस्फाई हो गयी, लेकिन कांग्रेस पार्टी की चुनावी जरूरत उससे सेटिस्फाई नहीं हुई। …(व्यवधान) Mr. Shashi, I would expect much better from you for having known you for 45 years. At least, you always read and write. Therefore, please read the judgement of the Supreme Court. The judgement says, `we asked for the price in order to satisfy the conscience of the court. The Government placed the price before us. We opened the envelope; we read the price. After going through it, we don’t think it is a case where we would like the judicial review of the pricing at all’. That is what the Supreme Court says.

मैडम, मैं अब तीसरे विषय के बारे में इनको बता दूं। तीसरा विषय है कि क्या आपने किसी औद्योगिक घराने को लाभ दिया है?

यह ऑफसेट क्या होता है? मुझे इस बात का खेद है कि कांग्रेस पार्टी के अध्यक्ष को ऑफसेट की जानकारी नहीं है कि यह क्या होता है? …(व्यवधान) आप इसमें आंकड़ा देखिए। अध्यक्ष जी, आप इस सदन में रोज देखती हैं कि एक आंकड़ा लिखा होता है 1 लाख 30 हजार करोड़। यह 1 लाख 30 हजार करोड़ की मेन्यूफेक्चरिंग कैसे हुई? …(व्यवधान) My

assessment is that when the Congress Party, whose hands are soaked in Bofors, Augusta, and National Herald, could not find an allegation of corruption against the NDA, they wanted to manufacture one or invent one. …(व्यवधान) यह 1 लाख 30 हजार करोड़ कहां से आया? ऑफसेट का अर्थ है और यह यूपीए की वर्ष 2005 की पॉलिसी थी। नीति यह थी कि अगर हम किसी विदेशी से डिफेंस इक्यूपमेंट्स खरीदते हैं तो 30 फीसदी से लेकर 50 फीसदी तक का सामान उसे हिन्दुस्तान में ही खरीदने को कहेंगे।…(व्यवधान) वह सामान इस जहाज के लिए नहीं होगा, आपके किसी और काम के लिए होगा, आप ऑफसेट सप्लायर्स से खरीदिए। वह ऑफसेट सप्लायर्स की लिस्ट बनाता है।…(व्यवधान) जब-जब हम खरीदेंगे और पहला जहाज अगर वर्ष 2019 में आता है तो उस जहाज की कीमत के अनुकूल 30 परसेंट से लेकर 50 परसेंट तक उनको खरीदना पड़ेगा। पहली ट्रांजैक्शन में 30 परसेंट होता था, राफेल में 50 परसेंट है। यह अलग-अलग ऑफसेट सप्लायर्स से खरीदता है। कौन खरीदेगा, डसॉल्ट।…(व्यवधान) कौन सप्लायर होगा, यह कौन तय करेगा, डसॉल्ट। यह उनकी चॉइस है। अब कितने ऑफसेट होंगे? 58 हजार करोड़ रुपये की पूरी डील है। टोटल ऑफसेट हुए 29 हजार करोड़ के अगले दस साल तक के लिए और उसमें 100-120 सप्लायर्स होंगे। जिस कम्पनी का नाम लिया गया, डसॉल्ट ने कहा कि हम उनसे 3-4 परसेंट खरीदेंगे। 3-4 परसेंट 800 करोड़ रुपये बनता है।…(व्यवधान) वह ऑफसेट सप्लायर है और राहुल जी मानते हैं कि वह राफेल का मैनुफेक्चर्र है। इनका ज्ञान तो ए-बी-सी से शुरू करना पड़ेगा। वह ऑफसेट सप्लायर है और वह कितने का है? …(व्यवधान) टोटल ऑफसेट 29 हजार करोड़ रुपये के हैं। किसी से दो सौ करोड़ रुपये के, किसी से पांच सौ करोड़ रुपये के और किसी से आठ सौ करोड़ रुपये के और यहां क्या लिखा है 1 लाख 30 हजार करोड़। ट्रांजेक्शन 58 हजार करोड़ रुपये का है, ऑफसेट हो गए 1 लाख 30 हजार करोड़ रुपये के। मतलब, इतनी नासमझी एक ऐसे दल में जिसने 60 साल तक देश पर हुकूमत की हो, इसकी कम से कम हमें अपेक्षा नही थी।…(व्यवधान)

इनका अंतिम विषय था कि आपने एचएएल से क्यों नहीं बनवाए? मैं इनसे एक सवाल पूछता हूं कि एचएएल वाला कांट्रैक्ट कि 18 वहां से आएंगे और 108 एचएएल बनाएगी, यूपीए ने वह कांट्रेक्ट रद्द क्यों कर दिया? …(व्यवधान) उसको आगे क्यों नहीं बढ़ाया? बाकी का क्या करना है, उसके आगे की प्रोसीडिंग्स हमारी सरकार कर रही है, उसके टेंडर आ रहे हैं। कौन सा किस को जाएगा, यह तय होगा। वे लोकल मेन्यूफेक्चरिंग के होंगे। क्या कारण था कि यूपीए के हाथ ठण्डे हो गए थे कि हम इसको एग्जीक्यूट करें और इनके जो मंत्री थे, वे लिख रहे थे कि इस पर पुनर्विचार किया जाए।…(व्यवधान) सुप्रीम कोर्ट ने अपनी जजमेंट के पेज 15 पर लिखा है कि एचएएल और डसॉल्ट की बातचीत पूरी नहीं हो पायी। उसमें बहुत कॉम्प्लीकेशन्स थे। क्या कॉम्प्लीकेशन्स थे? मैं राष्ट्रहित में केवल एक का जिक्र करूंगा। हमारा पब्लिक सेक्टर इसको बनाए, यह हम सब के लिए गर्व की बात है, लेकिन हमारी सेना को शीघ्र कॉम्बेट एबिलिटी मिले, वह भी राष्ट्र का हित है।…(व्यवधान) This is also public interest. सुप्रीम कोर्ट पेज नंबर 15 पर क्या कहता है? क्या कॉम्प्लीकेशन थी और ये यूपीए के दौरान की कॉम्प्लीकेशन थी, एनडीए की नहीं? …(व्यवधान)

These have been set out as under. About manhours that would be required to produce the aircraft in India, HAL required 2.7 times higher manhours compared to the French side for manufacture of the aircraft in India. एच.ए.एल. ने यू.पी.ए. को कहा कि 2.7 गुना ज्यादा मैनआवर्स समय लगेगा और तब तक पाकिस्तान और चीन कॉम्बैट एबिलिटी बढ़ा लें और हमारी एयरफोर्स प्रतीक्षा करती रहे, जब समय 2.7 गुना बढ़ता है, तो दाम भी बढ़ता है। …(व्यवधान) इसलिए सारी सेना और एयरफोर्स यह कह रही थी कि मुझे यह तुरंत चाहिए और तुरंत इसलिए चाहिए कि मुझे अपनी स्क्वाड्रन एबिलिटी बढ़ानी है। …(व्यवधान) ये सार्वजनिक रूप से आया हुआ है कि इस कारण से, जो यू.पी.ए. के दस साल थे, वे अपने आपमें कारण बनें कि हमारे एयरफोर्स की स्क्वाड्रन एबिलिटी धीरे-धीरे कम होती

गई है। जब उस स्क्वाड्रन एबिलिटी को बढ़ाने का प्रयास करते हैं, तो उसमें इस प्रकार की देश हित के खिलाफ रुकावटें पैदा की जाती हैं। …(व्यवधान)

अध्यक्ष महोदया, मैं अंतिम विषय पर आता हूं कि जे.पी.सी. क्यों नहीं हो सकती है। इसमें विषय क्या है, प्रोसेस, प्राइजिंग, ऑफसेट, एच.ए.एल., सब पर सुप्रीम कोर्ट का फैसला आ गया, तो कौन-सी पार्लियामेन्ट्री कमेटी इस फैसले के विरुद्ध अपनी रिपोर्ट दे सकती है? ये पॉलिसी ईश्यू नहीं है। जो पी.आई.एल. फाईल की गई, वह इन्वेस्टिगेशन के लिए की गई थी।…(व्यवधान) यह पॉलिसी का विषय नहीं है कि हमें कौन-सा जहाज खरीदना है, कॉम्बैट एबिलिटी बढ़ानी है या नहीं बढ़ानी है। This is not a policy matter. This is not an administrative or a governance matter. It is an investigation as to whether it is a clean deal or not a clean deal. The Supreme Court has said, “We have satisfied our conscience after seeing the prices; we have found the process was perfect.” They have recorded why the HAL dialogue was abandoned. They have recorded that offset suppliers are decided by Dassault. जब ये सारे निर्णय हो गए, तो उसमें जे.पी.सी. के लिए क्या बना था। मैं केवल आपको दुनिया के लोकतंत्रों का एक प्रचलन बताना चाहूंगा कि जे.पी.सी. में माननीय सांसद होते हैं, पॉलिसी मैटर में तो हम एकमत के हो सकते हैं, लेकिन इन्वेस्टिगेटिव मामलों में हम पार्टी लाइन में बंट जाते हैं। …(व्यवधान) जो पार्टीसन बॉडी है, वह इन्वेस्टीगेसन नहीं कर सकती है। इसका एक उदाहरण याद करिए। मैं एक बार फिर बोफोर्स पर आता हूं। इस संसद ने बोफोर्स की जांच के लिए, जब कांग्रेस पार्टी पावर में थी, शंकरानंद जी की चेयरमैनशिप में जे.पी.सी. बनाई थी। अब तो साबित हो गया है कि बोफोर्स में कमीशन मिले, खाते पता चल गए। वे सारे सरकार और सी.बी.आई. के रिकार्ड में हैं। …(व्यवधान) करप्शन हुआ, लेकिन शंकरानंद जी की जे.पी.सी. ने क्या कहा था, “These are not kickbacks. These are winding up charges.” The JPC whitewashed the whole allegation of corruption. That JPC was a fraud on the parliamentary process. And this is being sought

by those who represent the legacy of Bofors to indulge in another fraud. The reason is, 'since our hands are soaked in corruption, you are a clean government, let me invent an allegation of corruption against you.' This has been the entire burden of their song. Therefore, there can be no JPC at all in this transaction.

Thank you, Madam.

PROF. SAUGATA ROY (DUM DUM): Madam, I rise to participate in the discussion on the Rafale Deal.

Before I proceed any further, I think it is pathetic that the NDA which has got 300 Members in this Lok Sabha had to borrow a Member from Rajya Sabha to speak on their behalf. Not only that, that Member from Rajya Sabha is not even the Defence Minister. He claims to be an expert on Defence.

May I mention, Madam, that Mr. Jaitley has lost his touch. He quoted Ian Fleming saying, “The first time it is happenstance, second time it is coincidence, third time it is enemy action.” Mr. Jaitley said something else. He forgot about ‘enemy action’ altogether. Your memory is failing you Mr. Jaitley. The third time it is enemy action. …(*Interruptions*).

Also, I want to remind Jaitley*ji* a little about French pronunciation. ‘H-O-L-L-A-N-D-E’ in French is not pronounced as ‘Holland’. His name is pronounced as ‘*Olaande*’. You called him Holland as if it is Holland the country. That was a totally wrong pronunciation. …(*Interruptions*)

Now, to come to the subject, Madam. …(*Interruptions*) Our Party, TMC and our leader Mamata Banerjee believes in transparency and probity in all defence purchases. …(*Interruptions*) So, on behalf of our party, with our party leader here, I shall not indulge in तू-तू, मैं-मैं, which Jaitley*ji* indulged in saying तुम्हारे समय में यह हुआ था। …(*Interruptions*) We are asking about today, about the Rafale aircraft. We do not want to hear what happened in the past. …(*Interruptions*) Now, what is there about the …(*Interruptions*) अनुराग जी, आप बैठिए …(व्यवधान)

Madam, what is at stake? …(*Interruptions*) What is under discussion? …(*Interruptions*) It is that the Government purchased 36 Rafale aircraft at a cost of Rs.59,000 crore. …(*Interruptions*)

माननीय अध्यक्ष: आप बैठ जाइए।

…(व्यवधान)

PROF. SAUGATA ROY: Now, what is the question, Madam? …(*Interruptions*) BJP musclemen have descended on me but they cannot throttle me. …(*Interruptions*)

Madam, the actual battle is like that of Meghnad. You know about Meghnad in Ramayan. He fought from behind the clouds. …(*Interruptions*) The actual Meghnad is Narendra Modi. He is hiding behind Arun Jaitley who is the cloud. He does not have the courage. The Prime Minister should have the courage to face this Parliament. But he is the Meghnad. …(*Interruptions*)

Anyway, my question is simple, a simple question that needs to be answered. I think, to ultimately find the answer you have to appoint a Joint Parliamentary Committee to probe into the whole thing. …(*Interruptions*)

Why do I want this, Madam? Please listen to me. …(*Interruptions*) The price negotiated at the time of UPA was Rs.526 crore. Why have 36 aircraft been bought for Rs.1,671 crore each? This is question number one. …(*Interruptions*)

Question number two. It was negotiated that 126 aircraft, that is seven Squadrons, would be purchased for the Indian Air Force. Out of them, 18 will be in fly-away condition, rest 108 would be manufactured in India by the

Hindustan Aeronautics Limited. Now, why from 18 they have increased the fly-away purchase to 126? …(*Interruptions*) And why instead of HAL, they have had one private company acting as an offset partner? …(*Interruptions*)

Thirdly, Mr. Jaitley said how concerned they are about immediacy of the Air Force needing the Rafales. …(*Interruptions*)There is no doubt that Rafale is a good aircraft. It was selected by the earlier Government. It is nuclear capable. It has radar jamming techniques. And Dassault alone does not make it. Safran makes the engines. The Thales makes the electronic and radar system. …(*Interruptions*) So, it is a modern aircraft. But if there is so much hurry, why did Prime Minister Narendra Modi announce purchase of Rafale aircraft on April 11, 2015? …(*Interruptions*)

He had not taken the Defence Minister on that trip. Have you heard a Prime Minister announcing the purchase of aircrafts? …(*Interruptions*) If there was such a hurry, let us see when the former Defence Minister signed the agreement. He signed the agreement on 23rd September 2016. So, they were in a hurry. …(*Interruptions*) But it took them a year and four months to finalize a deal already announced by the Prime Minister. So, the hurry was not there. There was something else going on. There is a new company which was incorporated on 28th March 2015, just a few days before the Prime Minister went to France. …(*Interruptions*) Who was accompanying him? *… ** . I am not taking his name. I am talking like we say *Chhota* Modi about Nirav Modi. We say this is *…* * who has accompanied Modi. *…* * incorporated Reliance

* Not recorded.

Aerospace Defence company. …(*Interruptions*) So, that was registered only 12 days before the Prime Minister went to France. Mr. Jaitley has not explained why a Johnny-come-lately, a newcomer in the aviation field was given the offset contract in place of the 70-year old trusted public-sector-owned Hindustan Aeronautics Limited which employs thousands of people in this country. …(*Interruptions*) Is it not a total ditching of national interest in the interest of somebody who is doubtful? I want to know from Mr. Arun Jaitley, who is also a corporate lawyer, as to what the condition of Reliance Company is. …(*Interruptions*) Reliance has a total debt of Rs. 45,000 crore. You are bringing in that company as an offset partner in place of Hindustan Aeronautics Limited? This is rather strange. There are 72 offset partners. I am not questioning them. …(*Interruptions*) I am questioning this Reliance Aerospace Defence company.

Madam, the Maharashtra government led by Mr. Fadnavis allotted land only in August 2015. Union Minister Mr. Gadkari went to lay the foundation stone in 2017. …(*Interruptions*) They have not yet started fencing the whole area and they get the offset partner. Somebody asked me, "Where is the money trail for Rafale purchase?" I say that the money trail is through the Reliance, …*. वहां से मनी ट्रेल जाता है। Madam, you have been a Member of Parliament so many times. …(*Interruptions*) You are concerned about national security and probity in national affairs. इसकी जांच क्यों नहीं होगी, यह हमें बताइए? I am now referring to the reported conversation by ex-Defence Minister who now

* Not recorded.

lives in Goa. He said, कि रफ़ाल के सभी कागज़ मेरे बेडरूम में है। Now, won't there be any inquiry as to why this man was suddenly shifted out of Defence Ministry to Goa and why he is saying now in a very sick state that he is in possession of all the papers relating to Rafale. मैडम, हमारी तैयारी तो काफी है, लेकिन बीजेपी का मसल-मैन चिल्लाएगा, तो हमारी तैयारी हो कर भी क्या करेंगे? बीजेपी के मसल-मैन को जवाब देंगे कि अपनी तैयारी पर बोलेंगे? …(*Interruptions*) Madam, why is Chief Whip coming and disturbing me here. …(*Interruptions*) Can he sit there and disturb me without your permission?

<u>16 00 hrs</u>

HON. SPEAKER: Let him conclude please. Do not do that.

… (*Interruptions*)

HON. SPEAKER: He cannot speak from there. Do not do that please.

… (*Interruptions*)

HON. SPEAKER: Only Prof. Saugata Roy's speech is going on record. I will see that he is not disturbed.

…(Interruptions)… *

HON. SPEAKER: He can sit there but he will not say anything.

… (*Interruptions*)

माननीय अध्यक्ष : आप बैठिये, मैं देख लूँगी।

… (*Interruptions*)

---

* Not recorded.

HON. SPEAKER: Why are you disturbing your own Member? कल्याण जी, आप बैठ जाइए।

… (*Interruptions*)

HON. SPEAKER: Shri Kalyan Banerjee, please take your seat. **आप बैठिए।**

… (*Interruptions*)

HON. SPEAKER: I will see to it. This is not the way.

… (*Interruptions*)

HON. SPEAKER: You cannot say something. I will see what to do.

… (*Interruptions*)

HON. SPEAKER: Only Prof. Saugata Roy's statement will go on record; no other disturbance. All of you, take your seats.

…(Interruptions)… *

HON. SPEAKER: What is happening? Please take your seats.

… (*Interruptions*)

PROF. SAUGATA ROY: I will take only five minutes more. Let me formulate my questions. …(*Interruptions*)

HON. SPEAKER: Please take your seats. What is happening?

… (*Interruptions*)

PROF. SAUGATA ROY: Can sovereign guarantee replace bank guarantee? …(*Interruptions*)

HON. SPEAKER: It should not be done like that. Please take your seats.

… (*Interruptions*)

* Not recorded.

PROF. SAUGATA ROY: In the Rafale deal, the French enunciated a mechanism as per which its Government would act as a guarantor. …(*Interruptions*) This was a departure from regular commercial purchases where the winning company is required by law to furnish guarantees from an international bank that could be encashed by the purchaser in case deliveries are not made in time after payments have been made. …(*Interruptions*)

HON. SPEAKER: Yes, Prof. Saugata Roy, now try to conclude.

… (*Interruptions*)

PROF. SAUGATA ROY : There was significant discomfort on the Indian side when this was being discussed as the French assurances were not sufficient, according to a source. …(*Interruptions*)

Secondly, among the seven reasons cited for withdrawing the UPA version of the deal in June, 2015 was Dassault Aviation's failure to furnish performance and warranty bonds and its refusal to act as a single point of responsibility. It is unclear how the Government resolved the issue of absence of bank guarantee. …(*Interruptions*) There was no bank guarantee for such a big purchase of Rs. 59,000 crore. There was a clear reluctance in the bureaucracy. …(*Interruptions*) Moreover, it is not clear whether adequate safeguards had been built into the contract to ensure that India can penalise the manufacturer for violations such as delivery delays or a failure. …(*Interruptions*)

HON. SPEAKER: Please conclude now.

… (*Interruptions*)

PROF. SAUGATA ROY: I have just one more paragraph. You have been very kind, Madam; just allow me to conclude. …(*Interruptions*)

Why was the cheaper option rejected? These are the important questions. The Government's internal notes show that the key reason for scrapping the UPA's Rafale deal was that the French aircraft though initially thought to be cheaper was turning out, after detailed discussion, to be more expensive than the Eurofighter Typhoon. …(*Interruptions*) So, it is unclear why the Government selected the Rafale jets for purchase. The Indian Air Force had selected the Rafale jets after an elaborate process during the UPA regime but it was not the only aircraft to be selected. …(*Interruptions*) The Air Force had also found the Eurofighter built by Airbus as compliant with the requirements. मैडम, देखिए, यह चीफ व्हीप की हालत देखिए। भाषण नहीं सुन सकते। इधर आकर डिस्टर्ब कर रहे हैं। …(व्यवधान)

माननीय अध्यक्ष : आप अपनी बात कहिए। कोई डिस्टर्ब नहीं कर रहा है।

…(व्यवधान)

प्रो. सौगत राय: चीफ व्हीप की हालत देखिए। बीजेपी की यही हालत है। चोरी का इल्जाम आया…(व्यवधान)

Madam, when the NDA Government decided to buy 36 jets, it did not consider the Eurofighter which was cheaper as per the Government's analysis. As per the terms of the previous deal, in July 2014 Germany had even made an offer to the NDA Government to further reduce the price of Eurofighter by 20 per cent.…(*Interruptions*) I am reading from *The Economic Times,* Happy New Year, 2019, यह कल आया है हैप्पी न्यू ईयर 2019 में।

So, let me wind up by saying that the Germans had promised to divert deliveries of Eurofighter Typhoon jets from Britain, Italy and Germany to meet Indian needs on an urgent basis. Madam, three questions remained unanswered; why Rs.1670 crore instead of Rs.526 crore, why 36 jets in place of 126 jets, why is Reliance Aerospace Defence chosen as an offset partner when it is a company totally in the red and why you did not hold fresh discussion with Eurofighter.

The money chain goes up to Mumbai and Nagpur where the Reliance Aerospace Defence is situated wherefrom the money will come in the coming elections. In the meantime, Meghnath, Indrajeet will shoot from behind the clouds leaving the *rakshas sena* here to defend him.…(*Interruptions*)

माननीय अध्यक्ष : आपकी बात पूरी हो गई है।

…(व्यवधान)

PROF. SAUGATA ROY: That is why I demand the JPC. Thank you.

श्री कलिकेश एन. सिंह देव (बोलंगीर) : महोदया, आपने मुझे राफेल पर बोलने का चांस दिया, इसके लिए आपका धन्यवाद। In the murky world of Defence acquisition and Defence deals in India, we find that the only casualty and the only sufferers are the Indian Armed Forces and in particular, with the lack of planes, the Indian Air Force. To a question I had asked in 2015, when Shri Parrikar had just become the Defence Minister, out of the sanctioned 42 squadrons for Indian Air Force, only at that time 34 squadrons were functioning because of the lack of air planes. I understand that now it is estimated that a mere 25 squadrons are in an air-worthy condition at the moment. This speaks of the dire need to buy planes. Therefore, when Shri Jaitley has said that these planes were urgent, they needed to be bought, I have no objection with that. However, irrespective of the mode and modality taken up by the Government to acquire these planes, questions of transparency, probity and procedure do exist.

Madam, it is no secret that when the UPA Government was there, these planes, to the tune of 126, were to be acquired from the French. What Shri Jaitley did in his speech or in his reply was what every good lawyer should do. He has cherrypicked the facts and choose only those facts which suit his argument. What he failed to mention was that at that point of time the Government of India used the life-cycle cost method to make Defence acquisition. That particular method had so many flaws and faults, more to do with assumptions and with the kind of procedure followed. I do not blame Shri A.K. Antony at that point of time to raise doubts on the kind of procedure, the life-cycle cost method being used. Therefore, I understand his position when

he said that, “I have approved Rafale, yet I have doubts on the life-cycle cost method being used’. To give you an example, the life-cycle cost method was used to justify the purchase of a Rs.2000 crore mid-air refueler from France only as against an L-2 of only Rs.800 crore of a Russian mid-air refueler.

So, there were many faults with that. I am happy that at the end of the whole tenure between the Finance Ministry and the Ministry of Defence during the UPA tenure, the life-cycle cost method was scrapped. It was in that condition that this Government inherited the deplorable condition of the Indian Air Force. Therefore, Madam, I do not even want to go into the credibility of the Rafale or Dassault. There are questions which arise about the pricing, irrespective of the fact that the hon. Supreme Court may or may not have gone into the pricing issue. The well-known public fact is that Qatar has bought the same planes at a much cheaper price than what India has. We, in the Parliament, have a right to ask these questions. There is no argument on whether the Air Force needed the planes or not. Yes, it needed the planes. It needs many more planes. In fact, the ideal condition is 45 Squadrons. However, should we be mute spectators to a deal which smells of questions which need to be asked? Madam, it is in that context that the entire House is seeking information. All we seek is information. Nobody wants the deal to be scrapped. Nobody wants the details of weaponry to be given out in the public. However, when the hon. Finance Minister can categorically state that the current deal is 9 per cent cheaper, on a basic level, versus the UPA deal and 20 per cent on a weaponised level and when Prof. Saugata Roy, in his speech,

has taken the exact figures of the price of the aircraft and so did Shri Rahul Gandhi, then where is the secret in the pricing? The pricing seems to be available everywhere, except coming from official sources of the Ministry of Defence.

Madam Speaker, the questions still remain whether the correct process or procedure was used. I do not believe there is a problem in using a Government to Government purchase of defence acquisition. It has been done before, particularly in connection with Russia. However, it is new to the current era and especially new to the fact that when a current tender has been going on and L1 has been selected and RFP was about to be issued, it is at that point the RFP was scrapped and a Government to Government deal was done. Certainly, we will ask question as to why it was scrapped when it is in the process of being finalised after five, six or eight years of negotiations. Why was it scrapped when a Government to Government deal was done? I do not know whether the hon. Defence Minister is here or not. But, she should tell us as to what the reason was for the urgency. Why could we not go ahead with the RFP and go ahead with the contracted amount as was being decided?

Madam, the biggest loss to the country has been a lack of technology transfer. Irrespective of the amount of deals regarding planes which were being bought earlier, what was clearly established under the UPA regime was the fact that technology would be transferred and jobs would be created in India and we would have a capacity to manufacture these planes in the future. This has been solely let gone off by the current NDA Government and if the

difference of pricing is not enough to justify it, I think, the Government should come up with a White Paper as to why technology transfer was not given. This would have been the biggest boon to the defence manufacturing sector. I remember Shri Narendra Modi Ji, in many of his election speeches and even in the Parliament, saying that he wants defence technology to be transferred to India. In that context, when the BJP-led Government let go off the technology transfer, I think, we demand and owe an explanation as to why the technology transfer did not happen.

Now, I come to the question of the selection of the offset partner. I understand that during the UPA tenure, during negotiations, the Dassault Company had expressed reservation about the capacity of HAL to be a manufacturing partner in India. However, we need to look at it from its entirety. It is the same HAL which has been manufacturing MiG-21s and MiG-29s from the same French companies. There was no problem with that. A large amount of technology was transferred to India at that point of time. In fact, with the scrapping of MiG-21 and MiG-29, a part of the surplus capacity which has been created in HAL, is being used to manufacture Sukhoi-30. Now, if the HAL can manufacture a Fourth Generation Aircraft, as the Sukhoi-30, and if it could manufacture the MiG-21 and MiG-29, what was the problem in the HAL manufacturing the Rafale?

Thirdly, I completely agree with the hon. Finance Minister when he said that Rafale was L-1 and we went ahead with negotiations. But my question to the hon. Defence Minister is this. When the technology transfer was taken out

of the negotiations, did Rafale become L-2 or not? My information is that the Eurofighter, without technology of transfer, was by far L-1 in the process …(*Interruptions*).

Therefore, my next question would be why did we not go with the Eurofighter or negotiated with both of them to try and get better deal for India? Why did we become so hell bent on getting the Rafale and getting 36 numbers without any technology transfer and without any job creation in India? …(*Interruptions*).

Madam, I will conclude in two minutes. While the murky business dealings of defence has scarred the UPA in the past, what is certain now is that it is bound to scar NDA in the future. This is just a beginning. The defence dealings has only paralysed the Indian Air Force and benefited political parties on both ends …(*Interruptions*).

With that, Madam, I would urge you to have a closer look at this deal. I think this deal deserves transparency. People of India should know what went behind the deal and the reason for why it was propagated by the Government …(*Interruptions*).

श्री अरविंद सावंत (मुम्बई दक्षिण): माननीय अध्यक्ष जी, देश की राजनीति में इस विषय पर बहुत गंभीरता से चर्चा हो रही है।...(व्यवधान) हमने राहुल गांधी जी को सुना, उन्होंने सरकार पर आरोप लगया।...(व्यवधान) हमने जेटली साहब को भी सुना, उन्होंने उन सारे आरोपों का खंडन किया।...(व्यवधान) मेरे मन में एक बात बार-बार आ रही है, जब हम कहते हैं कि हम पारदर्शी सरकार है।...(व्यवधान) उन्होंने इसकी दो प्रोसेस बतायी, एक टेंडर की प्रोसेस बतायी और दूसरी, इंटर गवर्नमेंटल एग्रीमेंट की बात बतायी।...(व्यवधान) इंटर गवर्नमेंटल एग्रीमेंट के संबंध में इन्होंने राज्य सभा के एक सवाल के जवाब में उत्तर दिया है, उस जवाब में उन्होंने कहा कि Request for Proposal (RFP) for 126 Medium Multi-Role Combat Aircraft was formally withdrawn in June 2015 as the contract negotiation has reached impasse. What was that impasse? ...(*Interruptions*). हमने इसको क्यों विड्रॉ किया? अगर हमने राफेल को विड्रॉ किया था, तो फिर दोबारा उसको क्यों दे दिया? ...(व्यवधान) ये जो दोनों चीजें सामने आ रही हैं, उनको देखकर ही संदेह का निर्माण होता है।...(व्यवधान) आपने जवाब दिया है कि इसको आपने विड्रॉ किया था।...(व्यवधान) उसके बाद आप लिखते हैं, that to meet the initial operational necessity of the Indian Air Force, 36 Rafale were procured through IGA ...(*Interruptions*).

अब बात ऐसी है कि आदरणीय प्रधान मंत्री जी फ्रांस गए थे, उसके पहले जो मीटिंग होनी चाहिए थी, The Cabinet Committee on Security granted an approval on 24th August, 2016 ...(*Interruptions*). जब उन्होंने वर्ष 2016 में अप्रूव्ल दे दिया, हमने वर्ष 2015 में एग्रीमेंट कर दिया और उसको विड्रॉ भी किया।...(व्यवधान) हम अगस्त 2015 में फ्रांस जाते हैं, वहां ओलांदे के साथ बात करके कहते हैं कि हम आपके साथ तय करके 36 राफेल ले लेंगे।...(व्यवधान) इसी कारण से सारे देश में प्रश्न का निर्माण हुआ है। जो यूरोफाइटर्स थे, आप कहते हैं कि यह सही है, इसकी बेसिक प्राइस यह थी और यूरोफाइटर्स की कीमत ज्यादा थी।...(व्यवधान) अगर यूरोफाइटर्स की कीमत उससे कम थी, तो बाद में उसके साथ दोबारा

नेगोसिएशन्स क्यों नहीं किया? …(व्यवधान) मैं सिर्फ सवाल पूछना चाहता हूं, मुझे इसका जवाब चाहिए।…(व्यवधान) मैंने जेटली साहब को पूरी तरह से सुना है, फिर भी समाधान नहीं हुआ।…(व्यवधान) इस बात का समाधान नहीं हुआ है। इसके बाद सबसे बुरी बात है कि हमारे एचएएल को शामिल नहीं किया गया।…(व्यवधान)

माननीय अध्यक्षा जी, आप जानती होंगी कि मैंने वर्ष 2014 में राष्ट्रपति जी के अभिनंदन प्रस्ताव पर भाषण दिया था।…(व्यवधान) तभी मैंने कहा था कि हमें अपने सारे सार्वजनिक उपक्रमों को सशक्त करना है, उनमें से एचएएल एक उपक्रम है।…(व्यवधान) जो अच्छा काम करते हैं, जिसने सुखोई बनाया। …(व्यवधान) The former CMD says that they can manufacture Rafale in India. When the Company has got the capacity to do it efficiently in India, why is the HAL deprived of getting a contract from that Company? …(*Interruptions*).

That is not a correct move by the Government. I do not understand why HAL has been deprived. The CMD has openly made a statement. Not only that, HAL has got a very good track record in the manufacturing sector …(*Interruptions*) यह सब करने के बाद में हमने एचएएल को लाइट कांबैट का कांट्रैक्ट दे दिया। To meet the needs of fighter aircraft and set right imbalance Sukhoi 30 MKI aircraft from HAL is under process…(*Interruptions*) यह सबसे बड़ी वेदनादायक बात है। वर्ष 2001 से बात चल रही है, न सुखोई आया, न राफेल आया, न यूरोफाइटर आया। मेरा जवान वहां तड़प रहा है, वह लड़ रहा है। कोई भी सरकार हो, उसका यह काम था कि जब वे इसकी जरूरत बता रहे हैं कि हमें यह चाहिए। हम उनको दे नहीं पा रहे हैं, वक्त पर नहीं दे पा रहे हैं, उनको अभी भी भ्रमित कर रहे हैं। कब मिलेगा पता नहीं। अब हमने जो डील की, वह कब मिलेगी? सितम्बर, 2019 से उसकी कमेंसमेंट होगी और सारे 36 राफेल एयरक्राफ्ट वर्ष 2022 तक आएंगे। हम कहते हैं कि Rafale is the best and then why should we reduce the

number when it is the best? …(*Interruptions*) इसमें सबसे बड़ी बात है कि सॉवरेन एग्रीमेंट करने के लिए मना किया। हमारी मिनिस्ट्री, लॉ डिपार्टमेंट कह रहा है कि there should be a sovereign agreement but the Government of France has refused to make a sovereign agreement and because of that …(*Interruptions*) टेक्नोलॉजी ट्रांसफर की जो बात की, वह नहीं हो रही है। आगे चलकर उसकी सारी जिम्मेदारी राफेल लेने के लिए तैयार नहीं है, फिर भी हमने राफेल करार किया।

आखिरी बात, मुझे लगता है कि यह बहुत महत्वपूर्ण है। इसके बाद हमारे माननीय प्रधान मंत्री जी वहां गए, रक्षा मंत्री उनके साथ में नहीं थीं। वहां एक उद्योगपति को लेकर गए, नाम नहीं लेना है, सभी ने लिया है, मैं नहीं लूंगा। नाम भी ले सकता हूं, 'डबल ए' कहूं, उसको लेकर गए। वहां जाने के बाद जो आफेंडर है, आफसेट कांट्रैक्टर जिसकी कंपनी अस्तित्व में नहीं है, जिसकी कंपनी कागज में है, जबकि एचएएल आपके पास है उसके बावजूद, कोई तो मीडिएटर होगा जिसने कहा होगा कि यह आपको अंबानी को देना होगा, यह जहाज हमें चाहिए। किसने किया यह, कैसे यह आपरेटर जा सकता है? कब उसने जमीन ली, कब उस कंपनी की मैनुफैक्चरिंग हुई, उसकी कंपनी के पास आज इक्विपमेंट नहीं हैं और उसके साथ देश की सुरक्षा का कांट्रैक्ट होता है। हम पारदर्शी हैं, क्यों डरते हैं हम? इसीलिए हमारा ऑब्जेक्शन उस पर है, हमारा कोई बैर उनसे नहीं है। अगर वह अच्छी कंपनी होती, तो हमारा उनसे कोई बैर नहीं था, लेकिन बिना कंपनी, कागज पर होने के बावजूद उसके साथ आप लोग कांट्रैक्ट कर लेते हैं।

महोदया, मैं आखिर में एक बात कहना चाहता हूं। जब सॉवरेन एग्रीमेंट नहीं है, यह सब होने के बाद राफेल के 36 एयरक्राफ्ट्स आने हैं, वे आने चाहिए। हमने कभी नहीं कहा कि राफेल अच्छा है या बुरा है। हमने इतना ही कहा है, जैसे बोफोर्स के बारे में लोग आज भी कहते हैं कि Bofors was good but the deal was bad. Now people are saying that Rafale is good but the deal is bad. Now if the Government wants to defend themselves taking help of the judgment of the Supreme Court, then I must say that the Supreme

Court never said why there should not be a JPC and why there should not be an enquiry. Therefore, I demand …(*Interruptions*) हम पारदर्शी हैं, हमारी सरकार पारदर्शी है, हमारी सरकार अच्छी है, हमारी सरकार लुच्ची नहीं है, हमारी सरकार भ्रष्टाचारी नहीं है, तो क्यों डरते हैं हम जेपीसी से? आओ सामने बताएं उनको, क्यों तुमको जेपीसी चाहिए? मैं यहां कुछ शब्द इस्तेमाल नहीं कर सकता। अगर ये गलत हैं, तो ले लीजिए जेपीसी, क्या डरते हैं हम उनसे? जेपीसी लेकर बताएंगे दूध का दूध, पानी का पानी। उनको बताएं कि तुमने ये गलतियां कीं, दूसरे को चोर कह कर अपनी चोरी तो नहीं छिप सकती। इन्होंने चोरी की, इन्होंने चोरी की, हम अच्छे हैं न। क्यों डरते हैं हम? चलो हम फेस करते हैं जेपीसी। …(व्यवधान) हम जेपीसी फेस कर लेंगे और बोलेंगे, चलो आ जाओ सामने, लड़ेगे और बताएंगे कि तुम गलत हो। नहीं तो फिर क्या होगा, लोग कहेंगे कि दोनों अच्छे भाषण कर दिए, लेकिन अभी भी मन में शंका है। जनता के मन में शंका क्यों रखें?

सबसे दुर्भाग्य की बात है कि क्यों हमारे जवानों को हम तड़पा रहे हैं। जवानों को जल्दी से जल्दी राफेल देने का काम करिए। इतनी ही मैं मांग करता हूं। जय हिंद।

SHRI JAYADEV GALLA (GUNTUR): Madam, I thank you for giving me an opportunity to speak on various contours and issues relating to the Rafale Deal. Firstly, I just wish to quote a sentence from the Supreme Court judgment which makes things clear that there is something ‘fishy’ in this entire Deal. …(*Interruptions*) The Supreme Court says and I quote:

> “The pricing details have, however, been shared with the CAG, and the report of the CAG has been examined by the PAC. Only a redacted portion of the report was placed before the Parliament, and is in public domain.”

Madam, the hon. Minister of Defence has the bounden duty to explain to this House as to when the Report of the CAG was examined by the PAC. The Chairman of the PAC is on record saying that PAC has never examined the CAG Report on Rafale. This clearly indicates that the Government, which is misusing every institution in the country, be it the CBI, the ED, the RBI, and others has even tried to mislead the highest Court of the country. …(*Interruptions*)

Madam, the BJP, when it was in the Opposition, was on record saying that the then Government made CBI as a ‘caged parrot.’ But now, after assuming the office, I have no hesitation to say that this very BJP Government made the CBI ‘*Ghar ka Kutta’*, that is pet dog. So, I demand the hon. Minister to explain as to why the Government misrepresented before the Supreme Court. This is nothing but contempt of Court and perjury. …(*Interruptions*)

The second point I wish to make is: On March, 2014, there was an agreement between HAL and Dassault Aviation, and as per the agreement, HAL was responsible for 70 per cent of the work, the ones that are going to be made in India. Now, you have eliminated HAL altogether and brought in Reliance ADAG. Does it mean that HAL which was relevant in 2014 has become redundant and irrelevant in 2018? I request the Defence Minister to explain this. I am saying this because former Chief of HAL, Mr. Suvarna Raju is on record, saying that HAL has every capability to do it. But, instead, you have given it to Reliance. Why? Mr. Suvarna Raju, also questioned the Government as to why it is hesitating to put the files in the public domain. I would like the Minister to respond to this also. …(*Interruptions*)

In fact, I would like to mention here that the Defence Minister, Shrimati Nirmala Sitharaman has not hesitated in defaming one of the Navratna Public Sector companies, not in defence of the country but in defence of her Leader. …(*Interruptions*)

The third point is: There is an audio clip which has gone viral in the social media. The audio clip contains the voice of … *, saying that the ...* , who was the former Defence Minister, saying that all files relating to Rafale are in his bedroom. I question: How are the files of a sensitive, confidential, secret, classified and relating to national security, lying in the bedroom of the present …* ? I would like a categorical reply on this from the Defence Minister. …(*Interruptions*)

* Not recorded.

The fourth point is: The Government is on record, saying on 18th November, 2016, that the cost of each Rafale aircraft is approximately Rs. 670 crore and if you calculate the total for 36 aircrafts, it should come to Rs. 24,000 crore. The Government is also on record saying that the aircraft would be delivered by April, 2022. But, if one looks at the Annual Report of Dassault Aviation, it clearly says that the actual price to be paid for 36 aircrafts is about Rs. 60,000 crore. It is nearly two and a half times of what the Government states in Parliament. So, I would like the hon. Defence Minister to explain the discrepancy and how come you are paying more than two and a half times for Rafale? If the figure of Dassault is correct, then you have misled the Parliament and it is tantamount to a privilege issue. …(*Interruptions*)

The fifth point is: I am not a Defence analyst, but I am a Member of the Standing Committee on Defence. So, I do have some knowledge on the Defence procurement procedure. The PM had suddenly announced the deal in France on 10th April, 2015. Whereas, the procedure should be that the Defence Ministry should first accept and approve the necessity for buying the jets. But contrary to this, the PM first announced the deal for these 36 jets and the Ministry has given its acceptance of necessity for buying these 36 jets only in May, 2015, that is after the announcement.

How the PM has announced the deal when the Ministry has not even accepted the necessity of these 36 jets in fly-away condition? I have few more points to make and I request the hon. Minister to reply to those points as they are crucial and important to the deal.

Madam, the first one is, what were the terms of the original deal under the UPA and what are the current terms? I would like to know whether there is any different procedure being followed. If so, the details of deviation, reasons behind such deviation and how it impacts the deal, financially and otherwise. …(*Interruptions*)

HON. SPEAKER: Please conclude.

… (*Interruptions*)

SHRI JAYADEV GALLA : I am almost done Madam. When the PM visited France in connection with this deal, who else were travelling with him and how the cantors of the deal have changed during those meetings? Why did the Government want to enter into the new deal and how is it better than the old deal? …(*Interruptions*)

The next thing is, the Modi Government is trumpeting about Make in India. What happened to Make in India and instead of making these jets in India, why is Government buying them from made completely in France? …(*Interruptions*)

Another point is, the requirement of Indian Air Force as per the old deal was for 126 aircraft, but through the new deal, only 36 aircrafts are being purchased. From where will the balance 90 aircrafts that are required by the Indian Air Force be procured? Would the Defence Minister please respond to this? …(*Interruptions*)

The next point is, how Reliance, which does not have any kind of manufacturing experience, will be able to extend technical and other cooperation to fighter jets.

HON. SPEAKER: Now you please conclude.

… (*Interruptions*)

SHRI JAYADEV GALLA : I will finish in two minutes. …(*Interruptions*). In fact, the group of companies of Mr. Anil Ambani is riddled with debts amounting to more than Rs. 1 lakh crore, out of which the company which is involved in defence has a debt of around Rs. 38,000 crore. I am just concluding. …(*Interruptions*). Madam, this issue pertains to accusations being made particularly on the acts of the Prime Minister. It is very unfortunate that the Prime Minister is not responding directly. Even more unfortunate is that the Prime Minister does not even bother to be present for the discussion. I spoke for one hour during the No Confidence Motion regarding issues of special category status and other rights of AP in detail, but the Prime Minister did not bother to respond to any one of the issues. It leads me to conclude that this Prime Minister has no respect for Parliament, no respect for democratic institution or for due process of law.

I hereby submit that a joint Select Committee be formed without any delay, so that the role of the Prime Minister and the Government is enquired in order to find out the truth of the matter. …(*Interruptions*).

Madam, these are some of the issues that I wish to place before the hon. Minister for reply. We want concrete answers on all of these. Thank you, Madam.

HON. SPEAKER: Mohammad Salim Ji, I can give only five minutes and not more than that. I cant's help it.

… (*Interruptions*)

श्री मोहम्मद सलीम (रायगंज): मैडम, अभी तो मैंने शुरू ही नहीं किया और आप रिस्ट्रिक्शन दे रही हैं। पूरे मुल्क को बहुत दिनों से इंतजार है कि हम चर्चा करें राफेल डील का । …(व्यवधान) यहां पर डिफेंस मंत्री भी हैं। मैडम, मैं प्वाइंटेड ही बोलूंगा, इसी विषय पर बोलूंगा। सबसे पहली बात तो यह है कि हमें यह कहा जा रहा है, क्या कम्प्लेन है, क्या शिकायत है, वह देश की जनता को मालूम होने से पहले मंत्री महोदय और मिनिस्ट्री यहां तक कि प्रधान मंत्री जी ने ऑपरेशन कवर-अप शुरू कर दिये। इससे लोगों का शक और भी ज्यादा बढ़ जाता है। पहले तो हकीकत क्या है? …(व्यवधान) यह मालूम होना चाहिए। आज तक यह जवाब नहीं दिया और आज भी मंत्री जी ने जवाब नहीं दिया कि क्यों 126 से 36 हो गया। आप राष्ट्रीय सुरक्षा की बात करते हैं, जब कारगिल वाला मामला सही है, उस वक्त मंत्री जी ने खुद कहा कि यह फैसला हुआ कि हमें चाहिए, जरूरत है, तो आखिर उस आधार पर 2001 से 2016 में आकर उसको क्यों घटाया गया। …(व्यवधान) क्या हमारी राष्ट्रीय सुरक्षा की जो चुनाती थी वह घट गयी है? ये एयरफोर्स दोबारा नहीं गये। आंकड़ों को कम नहीं किया। मैडम, यह सवाल हमेशा रहेगा। चूंकि पैसे का मामला नम्बर के साथ जुड़ा हुआ है। इसके लिए मंत्री महोदय बहुत एग्रेसिवली और बहुत प्राउडली बाकी सब को किन्डर गार्डेन के स्टूडेंट समझते हैं। …(व्यवधान) लेकिन, मैं आपनी बात नहीं कहूंगा, प्रेस की रिपोर्ट की बात नहीं कहूंगा। …(व्यवधान)

जो इंडियन निगोशिएटिंग टीम थी, जो हमारा डिफेंस पर्चेज प्रोसीजर है, उसके तहत उसमें चार एक्सपर्ट्स थे। …(व्यवधान) उनकी राय मैं यहां मिनट्स से कोट कर सकता हूं, लेकिन मैं नहीं करूंगा, कि किस तरह से एक एक एयरक्राफ्ट की कीमत-47.7 प्रतिशत इनक्रीज की गई। …(व्यवधान) प्राइस निगोशिएसन के लिए जो कमेटी थी, पहले बेंचमार्क प्राइस ठीक करना था, उसके बाद बाकी निगोशिएशन्स होते, लेकिन प्रधानमंत्री जी ने पहले ही घोषणा कर दी।...(व्यवधान) बेंचमार्क प्राइस ठीक करने से पहले ही घोषणा कर दी और उसके बाद सुप्रीम कोर्ट में जाकर सरकार ने गलत बयान दिया। एक बात यह सीएंडएजी के मामले में, पार्लियामेंट के मामले में है । ...व्यवधान मैडम, अगर कोई पार्लियामेंट को मिसलीड करता है तो हम चर्चा करते हैं। ...(व्यवधान) पार्लियामेंट में रिपोर्ट दे दी गई, चर्चा हो गई, यह बात कहकर सुप्रीम कोर्ट को मिसलीड करते हैं तो क्या हमारी मर्यादा का हनन नहीं होता है? ...(व्यवधान) क्या हम सदन में चर्चा नहीं करेंगे?... (व्यवधान) अभी कहते हैं कि सुप्रीम कोर्ट ने क्लीन चिट दे दी है ।... (व्यवधान) सुप्रीम कोर्ट में आपने गलत बयानी की है । ...(व्यवधान)

मैडम, मैं प्राइस के बारे में कोट कर सकता हूं। प्राइस के बारे में कहा गया। In its reply to the Supreme Court, the BJP Government said: “As mandated by the Defence Acquisition Council (DAC), the INT undertook a collegiate process including due deliberations and diligence at various levels.”

अब मैं चैलेंज कर रहा हूं कि कॉलेजिएट प्रोसेस नहीं लिया गया । ...(व्यवधान) चूंकि कीमत के बारे में जिनकी एक्सपर्टीज थी, चाहे वह डिप्टी एयर चीफ हों-मिस्टर सिंह, चाहे उनके साथ जो तीन सदस्य थे, जो एक्सपर्ट्स हैं, Mr. M.P. Singh, Advisor (Cost) in the Ministry, Mr. Rajiv Verma, the then Joint Secretary and the Acquisition Manager, and Mr. Anil Sule, the then Finance Manager (Air)… जो आईएनटी के मेम्बर्स थे, ...(व्यवधान) जो निगोशिएट कर रहे थे, उन तीनों ने यह कहा ।...(व्यवधान) जो हमारे एयर वाइस चीफ थे,वाइस चीफ थे, आपको मालूम होना चाहिए कि उन्होंने यह कहा कि बेंचमार्क प्राइस 5.2 बिलियन यूरो

होना चाहिए, लेकिन उसे बढ़ा करके, हरेक एयरक्राफ्ट में 3.2 बिलियन यूरो बढ़ाया गया।...(व्यवधान) यह कैसे बढ़ाया गया? ...(व्यवधान) जो एक्सपर्ट्स कमेटी थी, वहां फैसला नहीं हुआ, उनकी बात सुनी नहीं गई। वह आपके कहने पर चीफ मिनिस्टर नहीं, दि-देन-डिफेंस मिनिस्टर के अंडर में जो कमेटी थी, वहां पर सभी ऑब्जेक्शन्स को एड्रेस नहीं किया गया।...(व्यवधान) फिर वह चला गया मिस्टर मोदी लेड कमेटी में, सीएसएस में और सीएसएस में इन तमाम बातों को ओवररूल करके प्राइस को तय कर दिया गया।...(व्यवधान) इसलिए जब निगोशिएशन किया, जब प्राइस ठीक किया, इसीलिए प्राइम मिनिस्टर का नाम आ रहा है, उनको चुनौती का सामना इसलिए करना पड़ेगा, क्योंकि इस मामले में उनका हर कदम में इनवाल्वमेंट है।...(व्यवधान) यह छोटे-बड़े अम्बानी की बात नहीं है । हम कहते हैं कि मेक इन इडिया क्यों? ...(व्यवधान) आजादी के बाद से, खासकर डिफेंस प्रोडक्शन में सेल्फ-रिलायंस की बात होती रही है। ...(व्यवधान) नेहरू के जमाने से लेकर अब तक हम सेल्फ-रिलायंस चाहते हैं । ...(व्यवधान) ये हाइफनेटेड दो वर्ड्स हैं, लेकिन हम क्या देख रहे हैं कि अज हाइफनेट का हटाकर, मोदी रिजीम में ऐसा कर दिया गया है – Self-reliance. ‘Self’ and ‘Reliance’. The Government is not working for Self-Reliance. The Government for ‘Self’ and ‘Reliance.’

इसलिए इसमें करप्शन का चार्ज आ गया है।...(व्यवधान) यह भ्रष्टाचार का चार्ज है । मैडम, मुरली मनोहर जोशी जी के नेतृत्व वाली एस्टीमेट्स कमेटी में हम पिछले साल एचएएल में गए ।...(व्यवधान) वहां हमारी कैपेबिल्टी है, कैपेसिटी है, हम उसे और बढ़ाएंगे। यह प्राइस तीन बिलियन यूरो प्रति एयरक्राफ्ट बढ़ने का कारण यह है कि हम उसे रिसर्च दिखा रहे हैं ।...(व्यवधान) वे जो इंडिया स्पेसिफिक इनिशिएटिव्स लेंगे, जो फिटिंग्स लगाएंगे, जैसे मंत्री जी ने कहा है, उसके लिए हर एयरक्राफ्ट पर हम तीन बिलियन यूरो ज्यादा दे रहे हैं । ...(व्यवधान) क्या वह रिसर्च का हम अपने देश में नहीं कर सकते थे? ...(व्यवधान) हम अपनी कैपेबिल्टी बढ़ा सकते थे। जो कंपनी दिल्ली में एयरपोर्ट मेट्रो नहीं चला सकती, उस कंपनी से हम कह रहे हैं कि वह डेसॉल्ट से मिलकर हमारा हवाई जहाज बनाएंगे ।...(व्यवधान) मंत्री जी कहते हैं, जब राहुल गांधी जी बोल रहे थे,

उनको कहा कि यह उनको समझ में नहीं आएगा कि कॉम्बैट एयरक्राफ्ट्स की फिटिंग्स का क्या मामला है। ...(व्यवधान)

मंत्री जी को मालूम है, वह सभी जगह के एक्सपर्ट हैं और बाकी सदस्यों को मालूम नहीं है।…(व्यवधान) जो एक्सपर्ट कमेटी वहां थी, including the then Air Vice Marshal, और उनके साथ-साथ इस मामले के जो भी जानकार हैं, आप ने उनकी बातों को नहीं मान कर, मोदी जी की बात को मान लिया, जो पेरिस में जाकर, …(व्यवधान) पहले सवाल का जवाब देना पड़ेगा।…(व्यवधान)

मैडम, मैं टॉपिक पर कह रहा हूं। डीपीपी के मुताबिक क्लीयर कट है कि कौन नेगोशिएट करेंगे? …(व्यवधान) … *, एनएसए कैसे 12-13 जनवरी को पेरिस पहुंच गए?…(व्यवधान) वह कीमत को बढ़ाने के लिए, … * को दिलाने के लिए, वह नेशनल सिक्योरिटी के एडवाइजर हैं या एडवाइजर फ्रॉम … * हैं। …(व्यवधान)

माननीय अध्यक्ष : आपका समय समाप्त हो गया। आप बैठ जाइए।

…(व्यवधान)

माननीय अध्यक्ष : धनंजय महाडीक।

…(व्यवधान)

श्री मोहम्मद सलीम: जब कमेटी में यह जाएगा, तब हकीकत सामने आएगी, दूध का दूध पानी का पानी होगा।…(व्यवधान)

माननीय अध्यक्ष : ऐसा नहीं होता है।

…(व्यवधान)

श्री मोहम्मद सलीम: मैं समझता हूं कि जेपीसी की मांग मानने से यह चर्चा और भी बेहतर तरीके से हो सकती है।…(व्यवधान) आप हमारी आवाज को दबा सकते हैं लेकिन इस देश के 125 करोड़ लोगों की आवाज को यह सरकार नहीं दबा सकती है।…(व्यवधान) जो चोरी हुई है, वह हुई

---

* Not recorded.

है।...(व्यवधान) जो धांधली है, वह धांधली है।...(व्यवधान) उसको मानना पड़ेगा और उसकी जांच करनी पड़ेगी।...(व्यवधान) आप गलत बयानी करके माननीय सुप्रीम कोर्ट से एक चिट निकाल सकते हैं, लेकिन आपको पार्लियामेंट...(व्यवधान)

माननीय अध्यक्ष : श्री धनंजय महाडीक, आपका भी समय कम है, इसलिए कम समय में जो बात कहना चाहते हैं, वह कहें।

...(व्यवधान)

HON. SPEAKER: Shri Dhananjay Mahadik, do you want to speak?

... (*Interruptions*)

SHRI DHANANJAY MAHADIK (KOLHAPUR): Madam, I want to speak. ...(व्यवधान)

अध्यक्ष महोदया, आपने मुझे इस महत्वपूर्ण विषय पर, नियम 193 के तहत बोलने का मौका दिया है, इसके लिए मैं आपको धन्यवाद देता हूं। ...(व्यवधान) अध्यक्ष जी, इनकी सहयोगी शिव सेना पार्टी ने अपनी बात कही है, उन्होंने इस डील पर शक ज़ाहिर किया है।...(व्यवधान) जब आपके एलायंस पार्टनर आप पर शक करते हैं, तो पूरा देश यह सोचने पर मजबूर हो जाता है कि इसमें कुछ गलत हुआ है।...(व्यवधान) डिफेंस ने हाल ही में फ्रांस से 36 फाइटर एयरक्राफ्ट लिए हैं, उसकी डील की गई है। ...(व्यवधान) पूरे देश में इस डील के बारे में एक संशय का वातावरण बना हुआ है।...(व्यवधान) संशय इस बात की नहीं है कि राफेल क्या है, राफेल की क्वालिटी क्या है?...(व्यवधान) राफेल एयरक्राफ्ट बहुत अच्छे हैं, अच्छी क्वालिटी के हैं, लेकिन हमें जिनकी जरूरत थी, उसी तरह के ये एयरक्राफ्ट हैं, अभी उनकी जरूरत है, डिफेंस ने ऐसा कहा है। ...(व्यवधान) 18 दिसम्बर, 2016 को डिफेंस, एमओएस ने राज्य सभा में अपने बयान में यह कहा था कि इस एयरक्राफ्ट की कीमत करीब 670 करोड़ रुपये होगी।...(व्यवधान) उन्होंने ऐसा स्टेटमेंट दिया है।...(व्यवधान) लेकिन, जब इसकी डील हुई तब इसकी कीमत 1600 करोड़ रुपये

बताई जा रही है।…(व्यवधान) सरकार का यह कहना है कि 670 करोड़ रुपये में सिर्फ उसका बुनियादी ढांचा है और बाकी सपोर्ट और स्पेयर्स की कीमत बढ़ी है।…(व्यवधान) जैसे हम ट्रक की कोई चेसिस लेते हैं, उसके बाद उसे बनाते हैं, उस तरह से बयान दिया गया था।…(व्यवधान) उसकी कॉस्ट बढ़ी है, हम यह समझ सकते हैं, लेकिन वह 1600 करोड़ रुपये कैसे हो गई है, हमें यह जानने का हक है।…(व्यवधान) पूरे देश की जनता को जानने का हक है।…(व्यवधान)

अध्यक्ष महोदया, प्रॉसेस के बाद टेक्निकल सपोर्ट और स्पेयर्स के लिए एक प्राइवेट पार्टनर, प्राइवेट कंपनी से एग्रीमेंट किया गया है।…(व्यवधान) जिसे हम ऑफसेट पार्टनर कहते हैं।…(व्यवधान) यह एक ऐसी कंपनी है, जिसने हाल ही में डील होने के बाद नागपुर में इसके लिए जमीन ली है और शिलान्यास किया है।…(व्यवधान) जिस कंपनी के पास खुद की फैक्ट्री नहीं है, उसके पास कोई अनुभव भी नहीं है, ऐसी कंपनी के साथ यह डील करने की वजह और उनको ऑर्डर देने की वजह क्या है? …(व्यवधान) हम सभी यह जानना चाहते हैं।…(व्यवधान)

एचएएल केन्द्र सरकार द्वारा संचालित कंपनी है, जो कई सालों से केन्द्र सरकार के लिए काम कर रही है।…(व्यवधान) जो फाइटर प्लेन्स बनाती है।…(व्यवधान) उन्होंने 'मिग' जैसा प्लेन बनाया है, 'सुखोई' बनाया है और यह कई सालों से मैन्युफैक्चरिंग, स्पेयर्स और सपोर्ट के लिए काम कर रही है।…(व्यवधान) कई जगहों पर इनके प्लांट्स हैं, जैसे – नासिक, बेंगलुरु, कोलार और ओडिशा।…(व्यवधान) फिर भी, इतना बड़ा इंफ्रास्ट्रक्चर और इतना अनुभव होने के बावजूद, एक ऐसी कंपनी को ऑफसेट पार्टनर बनाया गया है, जिसको कोई अनुभव नहीं है।…(व्यवधान) 8 अप्रैल, 2015 को फॉरेन सेक्रेट्री ने खुद यह जाहिर किया था कि 'डसॉल्ट', फ्रेंच कंपनी के साथ एचएएल का 95 प्रतिशत तक का एग्रीमेंट पूरा हो चुका है।…(व्यवधान) फिर हमें यह वजह समझ में नहीं आ रही है कि एचएएल, जो गवर्नमेंट की कंपनी है, वह लॉस में चल रही है, उसमें रोजगार बढ़ सकता था। …(व्यवधान)

उन्हें छोड़ किसी प्राइवेट कम्पनी के साथ डील क्यों की गई? एचएएल को आग्रह क्यों नहीं किया गया कि वह इस काम को करे? …(व्यवधान)

महोदया, डिफेंस का मामला होने की वजह से हम लोगों के मन में संशय बना हुआ है। यह देश के हित में नहीं है, क्योंकि यह नेशनल सिक्योरिटी का मामला है। हमारे मंत्री जी ने यहां कोर्ट का वास्ता दिया है।…(व्यवधान) 126 जहाज खरीदने थे और 36 जहाज खरीदे गए, इस संबंध में जो जवाब इन्होंने दिया, मेरा कहना है कि डिफेंस का मामला होने की वजह से चर्चा करने के लिए वह सही फोरम नहीं है। इसका सही फोरम ज्वायंट पार्लियामेंटरी कमेटी है, जहां इसकी चर्चा करने की जरूरत है।…(व्यवधान) पिछली सरकार के समय जब आपने बोफोर्स का मुद्दा उठाया था और जेपीसी की मांग की थी, तब उस वक्त की सरकार ने उस मांग को स्वीकार किया था, तो वर्तमान सरकार को जेपीसी गठित करने में क्यों परेशानी हो रही है? …(व्यवधान) डिफेंस ने यह भी बताया कि यह डील 9 से 20 परसेंट तक चीपर है। यदि यह डील चीपर है, तो 36 एयरक्राफ्ट्स की जगह 126 एयरक्राफ्ट्स क्यों नहीं लिए, इस बात को भी हम जानना चाहते हैं।…(व्यवधान)

महोदया, हम मांग करते हैं कि 3 गुना इसकी कीमत में बढ़ोतरी क्यों हुई है, इसमें इतना पैसा क्यों लगा, इसे एचएएल को क्यों नहीं दिया गया और ऐसा पार्टनर क्यों स्वीकार गया, जिसे कोई भी अनुभव नहीं है? इसके लिए जेपीसी गठित की जाए और इन बातों का खुलासा किया जाए।…(व्यवधान)

HON. SPEAKER: Shri Dharmendra Yadav, you have two minutes only.

… (*Interruptions*)

श्री धर्मेन्द्र यादव (बदायूँ): अध्यक्ष महोदया, इसमें कोई शंका नहीं है कि राफेल जहाज बहुत बेहतरीन जहाज है और देश की वायु सेना को इस जहाज की आवश्यकता है।…(व्यवधान) यूपीए ने फैसला लिया था कि राफेल जहाज लेना चाहिए। मेरा उनसे सवाल है कि इन्हें पूरे 10 साल का समय मिला था, आपको इस सौदे को उस समय पूरा कर लेना चाहिए था।…(व्यवधान)

HON. SPEAKER: Shri P. Kumar, what is this you are doing in the Parliament? This is not fair.

… (*Interruptions*)

HON. SPEAKER: I am sorry. The House stands adjourned to meet again at 5 O'clock.

16 48 hrs

The Lok Sabha then adjourned till Seventeen of the Clock.

<u>17 00 hrs</u>

The Lok Sabha reassembled at Seventeen of the Clock.
(Hon. Speaker *in the Chair*)

At this stage, Shri G. Hari and some other hon. Members came and stood on the floor near the Table.
… (*Interruptions*)

HON. SPEAKER: So many times, I have warned all of you, but now I am going to name all of you.

… (*Interruptions*)

17 01 hrs

SUSPENSION OF MEMBERS FROM THE SERVICES OF THE HOUSE UNDER RULE 374A

HON. SPEAKER: Shri K. Ashok Kumar, Shri R.K. Bharathi Mohan, Shri M. Chandrakasi, Shri G. Hari, Dr. J. Jayavardhan, Shri K. Parasuraman, Dr. K. Kamaraj, Shri P. Kumar, Shrimati M. Vasanthi, Shri C. Mahendran, Shri K. Maragatham, Shri P. Nagarajan, Shri R. Parthipan, Shri K.R.P. Prabakaran, Shri A. Anwhar Raajhaa, Shri T. Radhakrishnan, Shri S. Rajendran, Shrimati V. Sathyabama, Shri S. Selvakumarachinnayan, Shri P.R. Sundaram, Shri M. Udhayakumar, Shri V. Elumalai, Shrimati R. Vanaroja, Shri T.G. Venkatesh Babu, you have come to the Well of the House and you are abusing the rules of the House by persistently and wilfully obstructing the Business of the House. By your wilful and persistent obstruction, grave disorder is being occasioned. I am, therefore, constrained to name you under Rule 374A.

Therefore, all of them stand automatically suspended from the service of the House for five consecutive sittings of the Session under provision of Rule 374A. They may forthwith withdraw from the precincts of the House.

… (*Interruptions*)

माननीय अध्यक्ष : मुझे लगता है कि आप यहां से जाएं तो बहुत अच्छा रहेगा।

… (*Interruptions*)

HON. SPEAKER: Now, the House stands adjourned to meet on Thursday, the 3rd January, 2019 at 11.00 a.m.

17 04 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, January 3, 2019/Pausha 13, 1940 (Saka).